

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A.NO.694/2023

SUOMOTO CASE TITLED "UN PREDICTS GROUNDWATER LEVEL IN INDIA
WILL REDUCE TO LOW BY 2025

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FILED BY:-

Through

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DELHI

DATED 01-01-2025

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

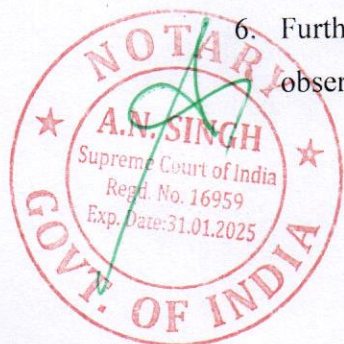
O.A.NO.694/2023

SUOMOTO CASE TITLED "UN PREDICTS GROUNDWATER LEVEL IN INDIA
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**ACTION TAKEN REPORT ON BEHALF OF CENTRAL GROUND WATER
AUTHORITY (RESPONDENT NO.1)**

MOST RESPECTFULLY SHOWTH:-

1. I, Vinod Kumar Dhaundiya, aged about 49 years, working as Administrator, in Central Ground Water Authority, Ministry of Jal Shakti, Water Resources, River Development and Ganga Rejuvenation, having office at 18/11, Jam Nagar House, Man Singh Road, New Delhi - 110011, do hereby solemnly affirm and state on oath as under on behalf of Respondent No.1 i.e. Central Ground Water Authority.
2. That I am in my aforementioned official capacity, well conversant with the facts and circumstances of the present case on the basis of the documents and records available in the department. As such, I am competent and authorized to swear this counter affidavit on behalf of Respondent No.1 i.e. Central Ground Water Authority.
3. That I have read and understood the contents of the present Affidavit and state that the contents mentioned in the Affidavit are true and correct to the best of my knowledge.
4. That the Hon'ble Tribunal registered OA No. 694/2023 on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025". The Central Ground Water Authority hereinafter referred as to CGWA filed report on dated 22.11.2023. Further matter was listed on 24.11.2023 wherein Hon'ble Tribunal impleaded CGWA (R-1) and Ministry of Jal Shakti (R-2), MoEFCC (R-3) and 22 States/UTs as respondents.
5. That in compliance to the orders/ directions passed by the Hon'ble Tribunal CGWA has filed reply(s)/reports on 22.11.2023, 06.02.2024, 21.03.2024 & 10.09.2024 respectively to address the questions raised by the Hon'ble Tribunal.
6. Further matter was listed on 12.09.2024 wherein Hon'ble Tribunal made following observations, which are contained in Para 11 of the order dated 12.09.2024.



□ Various effective and substantial steps taken by the Authority in view of declining of the Ground Water which is being experienced in several parts of the country.

□ Actions being taken relating to illegal borewells by Housing Complexes, Industrial Units, Commercial establishments and several other entities.

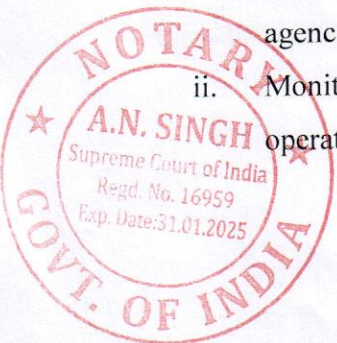
□ Directions issued by the CGWA to various State Governments and Union Territories directing them to enforce and monitor the Groundwater drawals and an action taken report on the illegal borewells.

7. Vide Para 19 of the aforementioned order, Hon'ble tribunal directed CGWA the following.

"In view of the above, apart from the issue of depletion of groundwater, CGWA will file an Action Taken Report covering above issues also and detailing the steps taken by CGWA in each of the affected States. The Action Taken Report shall indicate the ground-level preservation action plans, infrastructure facilities to be created, timelines for implementation and completion of these plans, enforcement and monitoring mechanisms along with actions taken as sought in para 11 above. Let the report be furnished within three months by way of an affidavit."

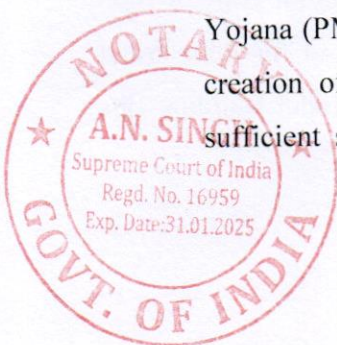
Accordingly, the present report is submitted herewith.

8. In pursuance to the directions of Hon'ble Tribunal, it is most respectfully submitted that the Central Ground Water Authority has taken following effective and substantial steps in view of declining of the Ground Water, in country:-
- i. Central Ground Water Board (CGWB) is monitoring groundwater level four times a year during the months of January, April/ May, August and November through a network of nearly 27,000 monitoring wells spread over the entire country. CGWB is also yearly assessing Dynamic Ground Water Resources of India jointly with the State / UT level agencies.
 - ii. Monitors groundwater quality on a regional scale through approximately 19,000 wells. It operates 16 chemical labs, including 12 NABL-accredited ones. Based on analysis,



fortnightly groundwater quality alerts are issued at State and National Levels and shared with relevant state departments and district administrations.

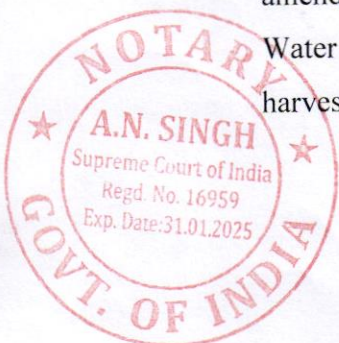
- iii. Preparation of **MASTER PLAN FOR ARTIFICIAL RECHARGE TO GROUNDWATER IN INDIA – 2020** : Initiatives by the Government of India in this regard includes compilation of a conceptual document titled “Master Plan for Artificial Recharge to Ground water in India” by CGWB, which envisages implementation of nearly 11 million Rain Water Harvesting and Artificial Recharge structures to augment the ground water resources of the country. The area for artificial recharge has been identified based on post monsoon water level and long-term post monsoon water trend in most of the States & UTs. However, due to paucity of data and local groundwater issues, additional/different criteria were used in different States/UTs. In the case of NE States, UT of Jammu & Kashmir & UT of Ladakh, the criteria of water scarcity have been used and structures have been suggested to harness the run off generated from the rain. In case of UT of Lakshadweep & UT of Daman & Diu, due to shallow groundwater level, only RTRWH has been suggested. An area of 11.23 Lakh sq. km has been identified for artificial recharge. List of State-wise number of Artificial Recharge Structures as per Master Plan is attached herewith and marked as **Annexure-I**.
- iv. CGWB is implementing the National Aquifer Mapping & Management Programme (NAQUIM) to map major aquifers, characterize them, and develop management plans for sustainable use, focusing on Over-exploited, Critical, and Semi-critical units. By March 31, 2023, about 2.5 million square kilometers of India's mappable area had been mapped.
- v. Several State Governments are implementing watershed development programs, in which, ground water conservation forms an integral part. Water conservation measures are also taken up as a part of the **MGNREGA**. Ministry of Jal Shakti has launched ‘**Jal Kranti Abhiyan**’, aimed at consolidating water conservation and management initiatives in the country through a holistic and integrated approach involving all stakeholders. **Atal Bhujal Yojana**, being implemented from April 2020, envisages improving ground water management in identified water-stressed areas in parts of seven States in the country with emphasis on demand management and community participation.
- vi. In addition, schemes of the Government of India such as Pradhan Mantri Krishi Sinchai Yojana (PMKSY)- Har Khet Ko Pani (HKKP)-Ground Water Irrigation(GWI) envisages creation of irrigation potential from groundwater in assessment units where there is sufficient scope for further future ground water development. With a view to further



promote water conservation in the country, Ministry of Jal Shakti, Government of India has embarked on the **Jal Shakti Abhiyan (JSA)** in 2019. This initiative is characterized by the expeditious execution of five discerning interventions: water conservation and the harnessing of rainwater, revitalization of traditional and contemporary aquatic ecosystems, the recycling and replenishment of water, watershed development, and the deliberate augmentation of afforestation efforts. This ambitious undertaking was initially launched across 1,592 blocks, in 256 water-stressed districts across the nation. Subsequently, this pivotal campaign has been extended and reinforced during the years 2022, 2023 and 2024, accentuating the government's unwavering commitment to addressing the critical issues surrounding water conservation and resource management.

9. **Regulatory steps taken by the CGWA in view of declining of Groundwater which is being experienced in several parts of the country:**

- i. Central Ground Water Authority notified areas of the country where development of groundwater (% of extraction) reached beyond 100% of its replenishment limits resulting substantial decline in water levels. As per the guidelines 2012, 82 areas were notified and as per guidelines 2015, notified areas increased to 162 areas (list of 162 notified areas as per 2015 guidelines is attached herewith and marked as **Annexure-II**. Permission to abstract groundwater in the notified areas through any energized means was prohibited for any purpose other than drinking.
- ii. As per MoJS guidelines dated 24.09.2020 and followed by amendment dated 29.03.2023, in Over-exploited assessment units, No Objection Certificate (NOC) is not granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate (NOC) for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units is not permitted. No Objection Certificate is not granted to new packaged water industries in Over-exploited areas, even if they belong to MSME category.
- iii. Apart from the above, as per MoJS notified guidelines dated 24.09.2020 and followed by amendment dated 29.03.2023, it is mandatory for the applicant to submit copy of Rain Water Harvesting plan submitted to Government agency or a proposal for Rain Water harvesting/ recharge in the project premises as per the prevailing Model Building Bye

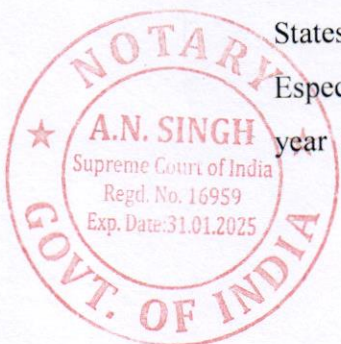


Laws issued by Ministry of Housing & Urban Affairs, Government of India with NOC application.

- iv. As per the provision of guidelines, all projects extracting/proposing to extract ground water in excess of 100 m³ /day in Over-exploited, Critical and Semi-critical areas and in excess of 500 m³/day in areas underlain by non-alluvium and 2000 m³/day in areas underlain by alluvium in Safe assessment units shall have to mandatorily submit impact assessment report and ground water modeling study of existing/ proposed ground water withdrawal on the ground water regime covering 5 KM radius area around the project site prepared by accredited consultants.

10. Positive Impacts of the programs/initiatives carried by CGWA & MoJS

- i. **Rise in Groundwater Level:** As per the State-wise Decadal Water Level Fluctuation with Mean (Post-Monsoon 2023 to 2022) and Post-Monsoon 2023 (copy attached herewith and marked as **Annexure-III**, a total of 13,734 wells have been analyzed in the country. The groundwater level has risen in 7,100 wells, which is nearly 52% of the total wells, and fallen in 6,625 wells, which is 48% of the total wells. Fall of ground water level in 5025 wells (75% of wells where groundwater falls) was within range of 0 to 2m only. As per the reports, improvement in water table level from 2013 to 2023 in states like Chhattisgarh, Odisha and Uttar Pradesh has risen in more than 50% wells and particularly in the state of Gujarat, Kerala, Tamil Nadu and West Bengal water level has risen in 61%, 74%, 72% & 59% wells respectively.
- ii. **Status of recharge of groundwater from other sources and stage of extraction in the country during 2013 and 2023:** The initiatives by MoJS and CGWA have had a significant impact on increasing groundwater recharge through a multifaceted approach that includes promoting **artificial recharge, rainwater harvesting, sustainable agricultural practices, and community participation**. Groundwater recharge from other sources in the year 2013 was 146.42 BCM which has increased to 178.40 BCM in the year 2023. Similarly, overall stage of extraction of groundwater in the country was 62% in the year 2013 which reduced to 59% in the year 2023. On reviewing the comparison of state-wise resource assessment reports from 2013 to 2023 it is evident that in most the States/UTs, the percentage of groundwater extraction has significantly reduced. Especially the stage of extraction in NCT of Delhi has reduced from 127% to 99% from year 2013 to year 2023 which has shown positive improvement in development of



groundwater. Copy of State-wise groundwater resources availability, utilization and stage of development for the year 2013 & 2023 is attached herewith and marked as **Annexure-IV & Annexure-V** respectively.

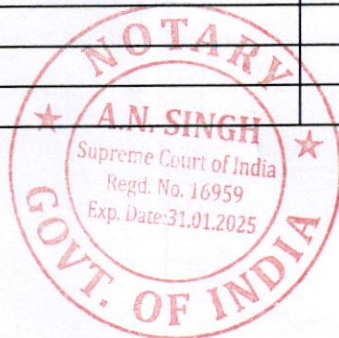
11. Further, Hon'ble Tribunal asked CGWA with regards to the actions being taken relating to illegal bore-wells by Housing Complexes, Industrial Units, Commercial establishments and several other entities.

i. CGWA has taken strict actions against the illegal extraction of groundwater in the country. Details of Penalty and Environmental Compensation recovered for illegal extraction by CGWA is tabulated below:

Year	EC Amount received (Rs.)	Penalty Amount received (Rs.)
01-04-2020 to 31-03-2021	1,30,90,466.00	91,05,000.00
01-04-2021 to 31-03-2022	2,97,12,563.00	9,51,15,000.00
01-04-2022 to 31-03-2023	3,16,01,447.17	17,69,64,033.00
01-04-2023 to 31-03-2024	23,27,11,856.08	9,01,37,015.00
01-04-2024 to 28-11-2024	11,03,17,549.4	8,37,66,525.8
Total	41,74,33,881.65	45,50,87,573.80

The State/UT wise status of Environmental Compensations (EC) received from CGWA regulated State:

SN	State Name	Number of EC Cases	EC Amount received (Rs.)
1.	ANDAMAN AND NICOBAR ISLANDS	3	9,31,166.00
2.	ARUNACHAL PRADESH	1	24,000.00
3.	ASSAM	59	1,63,26,830.86
4.	BIHAR	33	1,39,90,543.49
5.	CHHATTISGARH	35	70,84,530.53
6.	DADRA AND NAGAR HAVELI	33	73,79,427.71
7.	DAMAN AND DIU	22	99,74,163.77
8.	GUJARAT	278	10,86,69,030.60
9.	JHARKHAND	34	5,07,91,013.50
10.	MADHYA PRADESH	36	1,11,29,140.80
11.	MAHARASHTRA	135	4,58,92,944.13
12.	MANIPUR	2	5,62,248.77
13.	MEGHALAYA	4	16,63,576.00
14.	ODISHA	72	3,04,32,861.31
15.	RAJASTHAN	278	8,07,50,562.63
16.	TRIPURA	7	10,72,610.50
17.	UTTARAKHAND	118	3,07,59,231.05
	Total	1150	41,74,33,881.65

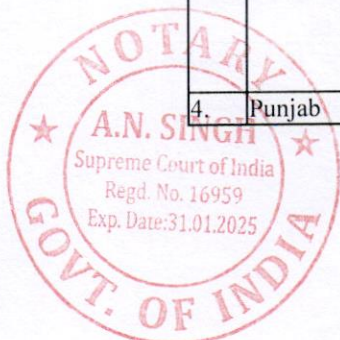


The Status of State/UT wise penalties in received in CGWA regulated State

SN	State Name	cases	Penalty Amount received (Rs.)
1.	ANDAMAN AND NICOBAR ISLANDS	18	15,10,000.00
2.	ARUNACHAL PRADESH	9	8,60,000.00
3.	ASSAM	447	3,86,77,955.00
4.	BIHAR	156	1,15,03,552.00
5.	CHHATTISGARH	167	1,21,83,830.80
6.	DADRA AND NAGAR HAVELI	161	1,26,05,000.00
7.	DAMAN AND DIU	114	93,80,000.00
8.	GUJARAT	1481	11,51,77,357.00
9.	JHARKHAND	159	1,10,35,000.00
10.	MADHYA PRADESH	349	2,57,60,481.00
11.	MAHARASHTRA	652	5,96,03,100.00
12.	MANIPUR	2	3,00,000.00
13.	MEGHALAYA	13	13,60,000.00

- ii. Furthermore, CGWA issued directions to the States/UTs where groundwater is being regulated by the State Ground Water Authority vide letter dated 11.12.2024 (marked and attached herewith as **Annexure-VI** to take action against the illegal borewells and also submit an action taken report including the details of sealed borewells, Environmental Compensations & Penalty imposed and recovered. Status of sealing of bore wells and imposition of EC and Penalty by State Ground Water Authority is Tabulated Below:-

Sr. No.	Name of State/ UT's	Response to CGWA Directions						Response received is enclosed as Annexure-VII
		No. of case for illegal Extraction	No. of bore well sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)		
				Imposed	Recovered	Imposed	Recovered	
1.	Tamil Nadu	-----	492	State to Tamil Nadu informed that penalty provision for illegal extraction of groundwater and EC are included in the draft memorandum of Tamil Nadu Water Resource (Regulation, Management and Augmentation) bill.				VII (i)
2.	West Bengal	3565	45	1,85,41,000/-	1,49,96,000/-	State of West Bengal informed that proposal for adaption of EC as per MoJS guidelines has been sent to the higher Authority, is presently under consideration of Department.		VII (ii)
3.	Pudduchery	78	NIL	7,80,000/-	7,80,000/-	Puducherry Ground Water Authority informed that EC provision is included in the new guidelines dated 12.04.2023. It has been assured that imposing EC for illegal groundwater withdrawal and action taken report will be submitted in due course.		VII (iii)
4.	Punjab	737	NIL	8,99,80,484/-	2,15,05,076/-	4,12,92,131	4,12,20,498/-	VII (iv)



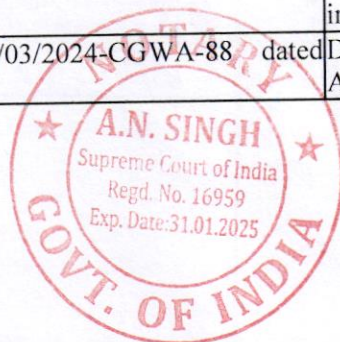
5.	Kerala	717	23	19,51,400/-	19,51,400/-	Presently, provision for EC is not there in Kerala Ground Water (Control & Regulation) Act 2002. Immediate action to incorporate provisions as per MoJS guidelines has been assured.	VII (v)	
6.	Goa	102	93	3,87,760/-	3,87,760/-	State of Goa assured to follow the EC provision as per MoJS guidelines till the time EC provision is incorporated in SGWA guidelines.	VII (vi)	
7.	Ladakh	UT of Ladakh vide letter dated 23.12.2024 informed that extraction of groundwater through borewells will be regulated strictly as per provisions of the J&K Water Resources (Regulation and Management) Act, 2010 read with J&K Water Resources Regulation and Management Rules 2011 and digging of new borewells for extraction of ground water resources in the semi-critical areas of Leh District shall be deemed to have been banned and declared as illegal borewells w.e.f. 01.12.2024.					VII (vii)	
8.	Himachal Pradesh	NIL	NIL	NIL	NIL	NIL	NIL	VII(viii)

In spite of directions issued u/s 5 of EP, Act, 1986, ATR has not been submitted by the following States/UTs namely Haryana, Lakshdweep, Uttar Pradesh, Andhra Pradesh, Chandigarh, New Delhi, Telangana, Karnataka, Jammu & Kashmir.

12. Hon'ble Tribunal has also asked CGWA with regards to the directions issued by the CGWA to various State Government and UTs directing them to enforce and monitor the groundwater draws and an action taken report on illegal borewells. In this regard it is most respectfully submitted that CGWA has issued various directions to State & UT's under section 5 of Environment (Protection) Act, 1986. Copies of the direction letters issued by CGWA during 2023-24 have been attached and annexed herewith as an **Annexure-VIII**.

Direction/orders letters issued by CGWA to regulate the Groundwater and actions taken on illegal extraction of groundwater in States/ UTs during 2023-2024 are summarized below:-

S. No.	CGWA Direction Letter No. & Date	Subject
1.	No.CGWA-21/6/2023-CGWA-385 dated 09.09.2024	Adopting/ following Ministry of Jal Shakti Guidelines for Ground Water regulation by State Ground Water Authority/ Department in OA. 694/2023.
2.	No.CGWA-21/6/2023-CGWA-475 dated 29.10.2024	Adopting/ following Ministry of Jal Shakti Guidelines for Ground Water regulation by State Ground Water Authority/ Department in OA. 694/2023.
3.	No.CGWA-21/6/2023-CGWA-568 dated 05.12.2024	Adopting/ following Ministry of Jal Shakti Guidelines for Ground Water regulation by State Ground Water Authority/ Department in OA. 694/2023.
4.	No.CGWA-22/02/2024-CGWA-576 dated 11.12.2024	Direction issued u/s 5 of EP Act to provide information regarding illegal borewells, EC/ Penalty imposed and recovered by the States/UTs.
5.	No.CGWA-22/03/2024-CGWA-88 dated 08.03.2024	Directions issued to States/UTs to ensure Arsenic/Fluoride free water supply in States/UTs.

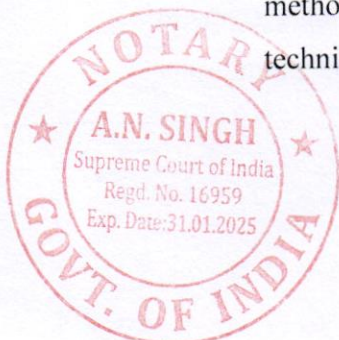


6.	No.CGWA-22/03/2024-CGWA-115 dated 15.03.2024	Directions issued to States/UTs to ensure Arsenic/Fluoride free water supply in States/UTs.
7.	No.CGWA-22/03/2024-CGWA-217 dated 30.05.2024	Reminder letter- Directions issued to Status/UTs to ensure Arsenic/Fluoride free water supply in States/UTs.
8.	No.NGT/003/PB/Delhi/EA.41/2023 -507 dated 11.11.2024	Direction issued u/s 5 of EP Act for sealing of illegal borewells of Shahid Veer Narayan International Stadium, Raipur, Chhattisgarh.
9.	No.NGT/003/PB/Delhi/EA.41/2023 -508 dated 11.11.2024	Direction issued u/s 5 of EP Act for sealing of illegal borewells of Savai Man Singh Stadium, Jaipur, Rajasthan.
10.	No.NGT(PB)/020/OA-639/2024-524 dated 22.11.2024	Direction issued u/s 5 of EP Act for sealing of illegal borewells order dated 28.08.2024 in OA639 of 2022
11.	No.NGT(PB)/020/OA-639/2024-567 dated 05.12.2024	Directions/recommendations to DPCC in with the order dated 28.08.2024 in OA639 of 2022

13. Further, in pursuance to the directions of Hon'ble Tribunal with regards to ground-level preservation action plan, infrastructure facility to be created timelines for implementation and completion of these plans, enforcement and monitoring mechanism, it is most respectfully submitted that Govt. of India, Ministry of Jal Shakti and State/Govt. of UTs have initiated various schemes / programmes to cater the issue. Details of important initiatives are appended below:

- i. **Jal Sanchay Jan Bhagidari** : The Govt. of India, Ministry of Jal Shakti has launched the **Jal Sanchay Jan Bhagidari (JSJB)** on **September 6, 2024**, in Surat, fostering community-driven partnerships to construct **1 million** recharge structures in the country. This initiative seeks to **boost groundwater levels, promote water conservation, enhance climate resilience, and improve water quality**, securing a sustainable water future for both rural and urban communities.

Artificial Recharge Techniques for groundwater are categorized into **direct, indirect, and combination methods**. Direct methods include **surface spreading** (flooding, recharge basins, check dams, and percolation ponds) and **sub-surface techniques** like recharge wells and pits. Indirect methods involve **induced recharge** from surface water and aquifer modifications through bore blasting and hydro-fracturing. Combination methods use **subsurface dykes and fracture sealing** to conserve groundwater. These techniques collectively enhance groundwater levels and ensure sustainable water



resources. Further details are available in the **Central Ground Water Board's manual** on artificial recharge.

The initiative's outcomes ensure **sustainable groundwater management** by enhancing local water availability and fostering **community-driven conservation efforts**. By raising **public awareness** and promoting the **widespread development of recharge structures**, the initiative paves the way for **long-term water security and resilience**, creating a foundation for sustainable growth and climate adaptation at the grassroots level.

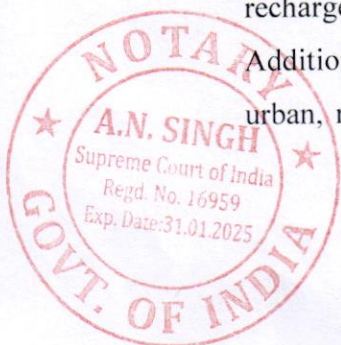
In this initiative **1 million** recharge structures are proposed to be constructed in the country. Status of the recharge structure as on **27.12.2024** is tabulated below:

No. of works identified	No. of works completed	No. of works ongoing	Total expenditure incurred till date in Rs.
3,19,289	2,49,232	70,057	1,01,02,05,29,830

For comprehensive stakeholder participation and to expedite activities under the Jal Shakti Abhiyan, DO letters have been issued by the Ministry of Water Resources to all District Magistrates/Deputy Commissioners to accelerate the activities under JSA:CTR campaign with special emphasis on Jal Sanchay Jal Bhagidari initiative. The said letters are attached and annexed herewith as **Annexure-IX**.

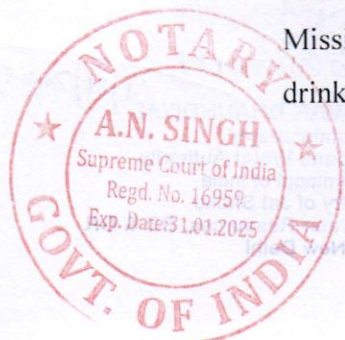
For effective implementation, regular follow-up with district/municipal authorities to ensure timely compliance, maintaining proper liaison attending the quires raised by the district / municipal authorities, proper co-ordination, Nodal officers have been appointed at District/Municipal Commissioner Level. Copy of order dated 25.10.2024 is attached and marked here as **Annexure-X**.

- ii. **Artificial Recharge Structures and Rainwater Harvesting Structures:** In the future, CGWA plans to expand the construction of **artificial recharge structures** and promote **rainwater harvesting** to address groundwater depletion. This includes building more recharge wells, check dams, and ponds in over-exploited areas to replenish aquifers. Additionally, CGWA will encourage the installation of rainwater harvesting systems in urban, rural, and institutional buildings to capture and store rainwater for groundwater



rainwater harvesting to address groundwater depletion. This includes building more recharge wells, check dams, and ponds in over-exploited areas to replenish aquifers. Additionally, CGWA will encourage the installation of rainwater harvesting systems in urban, rural, and institutional buildings to capture and store rainwater for groundwater recharge. These initiatives aim to improve water sustainability and help mitigate water scarcity issues across the country.

- iii. **NAQUIM 2.0:** CGWB launched NAQUIM 2.0 in 2023 and 2024 for detailed mapping in priority areas like water-stressed regions, contaminated areas, coastal zones, urban agglomerates, spring-sheds, and industrial clusters. The studies are issue-specific and will be conducted in consultation with state agencies. Reports will be shared with States/UTs and District Authorities for implementation of recommended groundwater measures.
- iv. **Construction of Arsenic-safe and Fluoride free wells:** The Central Ground Water Authority (CGWA) is actively involved in the construction of arsenic-safe and fluoride-free wells as part of its efforts to ensure the availability of safe drinking water, especially in regions in states like **West Bengal, Bihar, Uttar Pradesh, Rajasthan**, and others affected by groundwater contamination.
- v. **High Resolution Aquifer Mapping:** CGWB, in collaboration with CSIR-NGRI, has conducted heli-borne geophysical surveys using Transient Electromagnetic Methods for high-resolution aquifer mapping in arid regions of **Rajasthan, Gujarat, and Haryana**. Detailed information for nearly 1 lakh sq km has been generated so far, and surveys are currently being carried out using this method for the remaining areas.
- vi. **Capacity Building, Outreach and Awards:** CGWA focuses on capacity building, outreach, and recognition to promote groundwater sustainability. It organizes tier I, II and III training programs, Panchayat Information Programme (PIP) and workshops for officials and stakeholders to enhance groundwater management skills. The authority also runs public awareness campaigns to educate communities on water conservation. Additionally, CGWA rewards outstanding efforts in groundwater management through awards, recognizing innovations and successful practices at local, state, and national levels. These initiatives aim to foster a knowledgeable workforce and a community dedicated to sustainable groundwater use.
- vii. **Har Ghar Jal Mission:** The Har Ghar Jal Mission, launched under the Jal Jeevan Mission (JJM) by the Ministry of Jal Shakti in 2019, aims to provide safe and adequate drinking water through individual household tap connections to every rural household in



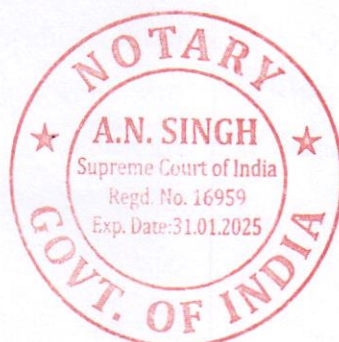
India by 2024. This ambitious mission reflects the government's commitment to ensuring "Water for All" and addressing water scarcity and quality issues in rural areas. The Har Ghar Jal Mission helps reduce groundwater depletion by encouraging the use of surface water, promoting rainwater harvesting, and reviving traditional water bodies. By focusing on sustainable practices and involving communities, the mission ensures that groundwater is used responsibly and recharged naturally, helping secure water for future generations.


14. Although it is admitted that the rate of extraction is higher than safe norms in some of the states, it is sincerely hoped that the steps taken by CGWA, as well as the actions proposed for future in coordination with States will help to arrest the decline further and restore the situation.

15. The CGWA reaffirms its commitment to ensuring sustainable groundwater management in alignment with the Hon'ble Tribunal's directions. While significant progress has been achieved, the Authority acknowledges the need for further efforts to address emerging challenges effectively. CGWA remain dedicated to working with all stakeholders, including state governments and local communities, to achieve the objectives of sustainable and equitable groundwater use.

16. In light of the above, it is respectfully prayed that:

- a. The Hon'ble Tribunal may kindly take note of the measures undertaken by the Ministry of Jal Shakti, which have resulted in measurable improvements in groundwater levels across the country.
- b. The Hon'ble Tribunal may kindly direct the respondent States/Union Territories to strictly incorporate the provision of Environmental Compensation in the respective States/Union as already directed by CGWA u/s 5 of Environment (Protection) Act, 1986.
- c. The Hon'ble Tribunal may pass any other orders it deems fit in the interest of justice and sustainable groundwater management.



DEPONENT

VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
New Delhi

01/01/2025

VERIFICATION:

I, the deponent above named, do hereby verify that the contents of the foregoing affidavit are true and correct, no part of it is false and nothing has been concealed there from.

02 JAN 2025

Verified at New Delhi on this 1st Day of January, 2025.

I identify the deponent who has signed/T.I in my presence

Mr./Ms Kamini Asthanga Signature
ID No: D/3750/2021 Adv./Self

DEPONENT
Vinod Kumar Dhaundiya
01/01/2025

VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
New Delhi



Certified that the above Named Deponent Identify by Shri/Smt. Self Kamini Asthanga Solemnly affirmed before me at Delhi S. No. 023 The contents of the affidavit which have been read & explained to me are true and correct. Notary

ATTESTED
A.N. Singh
A.N. Singh, Adv.
Notary Public
Govt. of India, New Delhi

02 JAN 2025

Table 7.3 Number of Artificial Recharge Structures

S.No	State	CD	RS	RTRWH	PT	Gabbion	DS	Injection wells	SSD	SS Dev / WS Dev	Others	Total
1	Andhra Pradesh	13143	26209	263694	13085	0	0	0	0	0	0	316131
2	Bihar	122	5682	50000	428	0	12679	13811	0	0	8415	91137
3	Chhattisgarh	0	25687	118339	3426	0	0	0	0	0	30989	178441
4	Delhi	12	22706	304500	0	0	0	0	0	0	0	327218
5	Goa	0	0	0	0	0	0	0	0	0	931	931
6	Gujarat	3985	8607	1320947	701	0	0	0	0	0	2072	1336312
7	Haryana	335	44392	304377	0	0	0	0	0	0	393811	742915
8	Himachal Pradesh	2290	556	1050	0	108118	851	133	460	0	784	114242
9	Jharkhand	36062	1268	521692	5173	0	0	0	0	0	27455	591650
10	Karnataka	50527	436	0	9918	0	0	0	0	0	344	61225
11	Kerala	1260	0	482788	1395	196116	0	5	121	0	67943	749628
12	Madhya Pradesh	76002	76002	408938	12309	0	0	0	0	0	152085	725336
13	Maharashtra	19243	838	5646772	7188	0	0	0	0	0	8995	5683036
14	NE States	18821	0	15700	0	18835	0	0	0	11531	473149	538036
15	Odisha	1292	550	15700	1111	0	0	0	1051	0	2782	22486
16	Punjab	85	79839	551308	0	0	0	13410	0	0	455920	1100562
17	Rajasthan	32744	231	0	63158	0	0	0	0	0	674067	770200
18	Sikkim	380	0	1500	0	450	0	0	125	540	340	3335
19	Tamilnadu	7180	70460	0	2397	0	0	0	0	0	7685	87722
20	Telangana	11552	22188	555093	10636	0	0	0	0	0	0	599469
21	Uttar Pradesh	5582	5582	0	493	0	0	0	0	0	12011	23668
22	Uttarakhand	2870	0	5543	810	0	0	0	0	0	6300	15523
23	West Bengal	453	0	6740	8551	1136	0	8403	568	0	16914	42765
24	UT-Lakshadweep	0	0	9597	0	0	0	0	0	0	0	9597
25	UT-Puducherry	71	283	0	14	0	0	0	0	0	203	571
26	UT-DNH	49	0	12109	17	0	0	0	0	0	30	12205
27	UT-Chandigarh	0	10300	0	0	0	0	0	0	0	0	10300
28	UT-Jammu & Kashmir	0	0	1150	0	245	0	0	0	230	560	2185
29	UT-Ladakh	0	0	0	0	46	0	0	0	15	231	292
30	UT-Andaman & Nicobar Islands	350	0	2250	1000	150	0	0	100	170	0	4020
31	UT-DIU & Daman	0	0	14006	0	0	0	0	0	0	0	14006
	Total	284410	401816	10613793	141810	325096	13530	35762	2425	12486	2344016	14175144

List of 162 areas notified by CGWA

S. No.	STATE / UT	LOCATION	Date of Notification
1	Andhra Pradesh	Tirupathi (Rural) Mandal of Chittoor District	5.12.2005
2	Andhra Pradesh	Vempalli Mandal of Cuddapah District	5.12.2005
3	Andhra Pradesh	Chilmathur Mandal of Anantapur District	27.11.2012
4	Andhra Pradesh	Narpala (NC) Mandal of Anantapur District	27.11.2012
5	Andhra Pradesh	Giddaluru Mandal of Prakasam District	27.11.2012
6	Diu	Union Territory of Diu	14.10.1998
7	Gujarat	Gandhinagar taluka (aquifer below 200 mbgl declared as notified for meeting drinking and domestic requirements), District Gandhinagar	2.09.2000
8	Gujarat	Kalol taluk of Gandhinagar district	27.11.2012
9	Gujarat	Mansa taluk of Gandhinagar district	27.11.2012
10	Gujarat	Mahesana taluk of Mahesana district	27.11.2012
11	Haryana	Municipal Corporation of Faridabad & Ballabhgarh	14.10.1998
12	Haryana	Shahbad Block of Kurukshetra District	2.12.2006
13	Haryana	Nangal Chowdhary Block of Mahendragarh District	2.12.2006
14	Haryana	Narnaul Block of Mahendragarh District	2.12.2006
15	Haryana	Samalkha Block of Panipat District	2.12.2006
16	Haryana	Karnal Block of Karnal District	2.12.2006
17	Haryana	Khol Block of Rewari District	2.12.2006
18	Haryana	Entire Gurgaon District	13.08.2011
19	Haryana	Badra block of Bhiwani District	13.08.2011
20	Haryana	Ladwa block of Kurukshetra District	13.08.2011
21	Haryana	Pehowa block of Kurukshetra District	13.08.2011
22	Haryana	Rania block of Sirsa District	13.08.2011
23	Haryana	Tohana block of Fatehabad District	13.08.2011
24	Haryana	Gulha block of Kaithal District	13.08.2011
25	Haryana	Bapoli block of Panipath District	13.08.2011
26	Haryana	Rajaund block of Kaithal District	27.11.2012
27	Haryana	Ellenabad block of Sirsa District	27.11.2012
28	Karnataka	Badami taluka of Bagalkote District	27.11.2012
29	Karnataka	Bagalkote(P) taluka of Bagalkote District	27.11.2012
30	Karnataka	Anekal taluka of Bangalore (U) District	27.11.2012
31	Karnataka	Bangalore (N) taluka of Bangalore (U) District	27.11.2012
32	Karnataka	Bangalore (S) taluka of Bangalore (U) District	27.11.2012

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33	Karnataka	Devanhalli taluka of Bangalore (R) District	27.11.2012
34	Karnataka	Dod Ballapur taluka of Bangalore (R) District	27.11.2012
35	Karnataka	Hoskote taluka of Bangalore (R) District	27.11.2012
36	Karnataka	Nelamangala(P) taluka of Bangalore (R) District	27.11.2012
37	Karnataka	Ramdurg taluka of Belgaum District	27.11.2012
38	Karnataka	Raybag(P) taluka of Belgaum District	27.11.2012
39	Karnataka	Gadag(NC) taluka of Gadag District	27.11.2012
40	Karnataka	Bangarapet taluka of Kolar District	27.11.2012
41	Karnataka	Chikballapur taluka of Chikballapur District	27.11.2012
42	Karnataka	Chintamani taluka of Chikballapur District	27.11.2012
43	Karnataka	Gauribidanur taluka of Chikballapur District	27.11.2012
44	Karnataka	Gudibanda taluka of Chikballapur District	27.11.2012
45	Karnataka	Malur taluka of Kolar District	27.11.2012
46	Karnataka	Mulbagal taluka of Kolar District	27.11.2012
47	Karnataka	Sidlaghatta taluka of Chikballapur District	27.11.2012
48	Karnataka	Koratagere(P) taluka of Tumkur District	27.11.2012
49	Karnataka	Madhugiri(P) taluka of Tumkur District	27.11.2012
50	Madhya Pradesh	Dhar Block of Dhar District	2.12.2006
51	Madhya Pradesh	Manawar Block of Dhar District	2.12.2006
52	Madhya Pradesh	Mandsaur Block of Mandsaur District	2.12.2006
53	Madhya Pradesh	Sitamau Block of Mandsaur District	2.12.2006
54	Madhya Pradesh	Neemuch Block of Neemuch District	2.12.2006
55	Madhya Pradesh	Jaora Block of Ratlam District	2.12.2006
56	Madhya Pradesh	Indore Municipal Corporation	2.12.2006
57	NCT, Delhi	South District	15.08.2000
58	NCT, Delhi	South West District	15.08.2000
59	NCT, Delhi	Yamuna Flood Plain Area	2.09.2000
60	Puducherry UT	Puducherry UT	27.11.2012
61	Punjab	Ludhiana City, Ludhiana District	11.12.1998
62	Punjab	Moga-I Block of Moga District	2.12.2006
63	Punjab	Moga-II Block of Moga District	2.12.2006
64	Punjab	Sangrur Block of Sangrur District	2.12.2006
65	Punjab	Mahal Kalan Block of Barnala District	2.12.2006
66	Punjab	Ahmedgarh Block of Sangrur District	2.12.2006
67	Punjab	Nakodar block of Jalandhar District	13.08.2011
68	Punjab	Shahkot block of Jalandhar District	13.08.2011

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69	Punjab	Lohian block of Jalandhar District	13.08.2011
70	Punjab	Pattran block of Patiala District	13.08.2011
71	Punjab	Phagwara block of Kapurthala District	13.08.2011
72	Punjab	Nihalsinghwala block of Moga District	13.08.2011
73	Punjab	Dhuri block of Sangrur District	13.08.2011
74	Punjab	Sunam block of Sangrur District	13.08.2011
75	Punjab	Barnala block of Barnala District	13.08.2011
76	Punjab	Sherpur block of Sangrur District	13.08.2011
77	Punjab	Malerkotla block of Sangrur District	13.08.2011
78	Punjab	Khanna block of Ludhiana District	13.08.2011
79	Punjab	Ajnala block of Amritsar District	27.11.2012
80	Punjab	Patti Block of Taran Taran District	27.12.2012
81	Punjab	Taran Taran Block of Taran Taran District	27.12.2012
82	Punjab	Amloh block of Fatehgarh District	27.11.2012
83	Punjab	Khamano block of Fatehgarh District	27.11.2012
84	Punjab	Khera block of Fatehgarh District	27.11.2012
85	Punjab	Tanda block of Hoshiarpur District	27.11.2012
86	Punjab	Bhogpur block of Jalandhar District	27.11.2012
87	Punjab	Goraya/Rurka kalan block of Jalandhar District	27.11.2012
88	Punjab	Jalandhar east block of Jalandhar District	27.11.2012
89	Punjab	Jalandhar west block of Jalandhar District	27.11.2012
90	Punjab	Nurmahal block of Jalandhar District	27.11.2012
91	Punjab	Phillaur block of Jalandhar District	27.11.2012
92	Punjab	Nadala block of Kapurthala District	27.11.2012
93	Punjab	Dhilwan block of Kapurthala District	27.11.2012
94	Punjab	Kapurthala block of Kapurthala District	27.11.2012
95	Punjab	Sultanpur block of Kapurthala District	27.11.2012
96	Punjab	Pakhawal block of Ludhiana District	27.11.2012
97	Punjab	Bhikhi block of Mansa District	27.11.2012
98	Punjab	Budhlada block of Mansa District	27.11.2012
99	Punjab	Sardulgarh block of Mansa District	27.11.2012
100	Punjab	Aur block of Nawanshahr District	27.11.2012
101	Punjab	Banga block of Nawanshahr District	27.11.2012
102	Punjab	Patiala block of Patiala District	27.11.2012
103	Punjab	Sanaur block of Patiala District	27.11.2012
104	Punjab	Morinda block of Ropar District	27.11.2012
105	Punjab	Bhawaniagarh block of Sangrur District	27.11.2012
106	Rajasthan	Jhotwara block, Jaipur District	27.11.2012
107	Rajasthan	Pushkar Valley, Ajmer District	5.12.2005
108	Rajasthan	Jalore block, Jalore District	5.12.2005
109	Rajasthan	Raniwara block, Jalore District	5.12.2005

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110	Rajasthan	Budhana block, Jhunjunu District	5.12.2005
111	Rajasthan	Chirawa block, Jhunjunu District	5.12.2005
112	Rajasthan	Mundwa block, Nagaur District	5.12.2005
113	Rajasthan	Surajgarh Block, Jhunjunu District	2.12.2006
114	Rajasthan	Dhod Block, Sikar District	2.12.2006
115	Rajasthan	Shri Madhopur Block, Sikar District	2.12.2006
116	Rajasthan	Behror Block, Alwar District	2.12.2006
117	Rajasthan	Bhinmal Block, Jalore District	2.12.2006
118	Rajasthan	Rajgarh block of Churu District	13.08.2011
119	Rajasthan	Osian block of Jodhpur District	13.08.2011
120	Rajasthan	Bhopalgarh block of Jodhpur District	13.08.2011
121	Rajasthan	Bilara block of Jodhpur District	13.08.2011
122	Rajasthan	Merta block of Nagaur District	13.08.2011
123	Rajasthan	Baetu block of Barmer District	13.08.2011
124	Rajasthan	Sambher block of Jaipur District	13.08.2011
125	Rajasthan	Govindgarh block of Jaipur District	13.08.2011
126	Rajasthan	Sanganer block of Jaipur District	13.08.2011
127	Rajasthan	Bassi block of Jaipur District	13.08.2011
128	Rajasthan	Amer block of Jaipur District	13.08.2011
129	Rajasthan	Shahpura block of Jaipur District	13.08.2011
130	Rajasthan	Mandore block of Jodhpur District	13.08.2011
131	Rajasthan	Sayala block of Jalore District	13.08.2011
132	Rajasthan	Sanchole block of Jalore District	13.08.2011
133	Rajasthan	Nawalgarh block of Jhunjunu District	13.08.2011
134	Rajasthan	Udaipurwati block of Jhunjunu District	13.08.2011
135	Rajasthan	Jhunjunu block of Jhunjunu District	13.08.2011
136	Rajasthan	Todabhim block of Karauli District	13.08.2011
137	Rajasthan	Pisangan block of Ajmer District	13.08.2011
138	Rajasthan	Chittorgarh block of Chittorgarh District	27.11.2012
139	Rajasthan	Nimbahera Block of Chittorgarh District	27.11.2012
140	Rajasthan	Kuchaman block of Nagaur District	27.11.2012
141	Tamil Nadu	Pollachi S block of Coimbatore District	27.11.2012
142	Tamil Nadu	Morappur block Dharmapuri District	27.11.2012
143	Tamil Nadu	Pappireddipatti block of Dharmapuri District	27.11.2012
144	Tamil Nadu	Usilampatti block of Madurai District	27.11.2012
145	Tamil Nadu	Kuttalam block of Nagapattinam District	27.11.2012
146	Tamil Nadu	Rasipuram block of Namakkal District	27.11.2012
147	Tamil Nadu	Attur-S block of Salem District	27.11.2012
148	Tamil Nadu	Gangavalli block of Salem District	27.11.2012
149	Tamil Nadu	Panamaruthupatti block of Salem District	27.11.2012
150	Tamil Nadu	Talaivasal block of Salem District	27.11.2012
151	Tamil Nadu	Veerapandi block of Salem District	27.11.2012
152	Tamil Nadu	Chengam block of Tiruvannamalai	27.11.2012

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		District	
153	Tamil Nadu	Valangaiman block of Tiruvarur District	27.11.2012
154	Tamil Nadu	Udangudi block of Thoothukudi District	27.11.2012
155	Tamil Nadu	Gudiyatham block of Vellore District	27.11.2012
156	Tamil Nadu	Jolarpet block of Vellore District	27.11.2012
157	Tamil Nadu	Pernampet block of Vellore District	27.11.2012
158	Tamil Nadu	Tiruppathur block of Vellore District	27.11.2012
159	Telangana	Midjil Mandal of Mahabubnagar District	5.12.2005
160	Telangana	Vailpoor (NC) Mandal of Nizamabad District	27.11.2012
161	Uttar Pradesh	Municipal Corporation of Ghaziabad, Ghaziabad District	04.04.1998
162	West Bengal	Haldia Industrial complex (aquifer below 120 mbgl), Haldia, district East Medinipur	15.08.2000

State-wise Decadal Water Level Decadal Fluctuation with Mean (Post-Monsoon 2013 to 2022) and post-Monsoon 2023

Sr. No.	State Name	No of wells analysed	No. of wells in different depth range												Total No. of wells		Total % of wells	
			Rise						Fall						Rise	Fall	Rise	Fall
			0 to 2	%	2 to 4	%	> 4	%	0 to 2	%	2 to 4	%	> 4	%				
1	Andhra Pradesh	693	92	13.3	27	3.9	34	4.9	381	55.0	119	17.2	40	5.8	153	540	22.08	77.92
2	Arunachal Pradesh	21	3	14.3	1	4.8	0	0.0	16	76.2	1	4.8	0	0.0	4	17	19.05	80.95
3	Assam	209	97	46.4	7	3.3	0	0.0	92	44.0	8	3.8	5	2.4	104	105	49.76	50.24
4	Bihar	606	226	37.3	27	4.5	0	0.0	327	54.0	21	3.5	4	0.7	253	352	41.75	58.09
5	Chhattisgarh	692	340	49.1	42	6.1	4	0.6	260	37.6	32	4.6	13	1.9	386	305	55.78	44.08
6	Goa	80	49	61.3	3	3.8	2	2.5	24	30.0	0	0.0	2	2.5	54	26	67.50	32.50
7	Gujarat	503	193	38.4	67	13.3	47	9.3	148	29.4	28	5.6	19	3.8	307	195	61.03	38.77
8	Haryana	577	170	29.5	54	9.4	33	5.7	184	31.9	67	11.6	69	12.0	257	320	44.54	55.46
9	Himachal Pradesh	52	28	53.8	0	0.0	3	5.8	20	38.5	0	0.0	1	1.9	31	21	59.62	40.38
10	Jharkhand	230	90	39.1	12	5.2	3	1.3	101	43.9	14	6.1	10	4.3	105	125	45.65	54.35
11	Karnataka	1160	403	34.7	69	5.9	32	2.8	501	43.2	116	10.0	37	3.2	504	654	43.45	56.38
12	Kerala	1169	809	69.2	51	4.4	6	0.5	284	24.3	13	1.1	5	0.4	866	302	74.08	25.83
13	Madhya Pradesh	1060	397	37.5	101	9.5	47	4.4	385	36.3	87	8.2	43	4.1	545	515	51.42	48.58
14	Maharashtra	1387	549	39.6	96	6.9	37	2.7	512	36.9	119	8.6	71	5.1	682	702	49.17	50.61
15	Meghalaya	29	12	41.4	0	0.0	0	0.0	17	58.6	0	0.0	0	0.0	12	17	41.38	58.62
16	Nagaland	9	3	33.3	1	11.1	0	0.0	4	44.4	1	11.1	0	0.0	4	5	44.44	55.56
17	Odisha	1133	576	50.8	35	3.1	8	0.7	442	39.0	59	5.2	13	1.1	619	514	54.63	45.37
18	Punjab	176	47	26.7	8	4.5	6	3.4	64	36.4	24	13.6	27	15.3	61	115	34.66	65.34
19	Rajasthan	753	146	19.4	69	9.2	38	5.0	223	29.6	121	16.1	156	20.7	253	500	33.60	66.40
20	Tamil Nadu	771	285	37.0	154	20.0	121	15.7	163	21.1	34	4.4	14	1.8	560	211	72.63	27.37
21	Telangana	616	156	25.3	76	12.3	82	13.3	223	36.2	46	7.5	33	5.4	314	302	50.97	49.03
22	Tripura	63	20	31.7	1	1.6	0	0.0	37	58.7	4	6.3	1	1.6	21	42	33.33	66.67
23	Uttar Pradesh	606	275	45.4	31	5.1	9	1.5	229	37.8	47	7.8	15	2.5	315	291	51.98	48.02
24	Uttarakhand	147	58	39.5	20	13.6	12	8.2	43	29.3	10	6.8	4	2.7	90	57	61.22	38.78
25	West Bengal	573	325	56.7	11	1.9	1	0.2	213	37.2	18	3.1	5	0.9	337	236	58.81	41.19
26	Andaman and Nicobar	108	72	66.7	0	0.0	0	0.0	36	33.3	0	0.0	0	0.0	72	36	66.67	33.33
27	Chandigarh	12	6	50.0	0	0.0	0	0.0	1	8.3	1	8.3	4	33.3	6	6	50.00	50.00
28	Daman & Diu and Dadra & Nagar Haveli	23	13	56.5	0	0.0	0	0.0	8	34.8	1	4.3	1	4.3	13	10	56.52	43.48
29	Delhi	58	22	37.9	13	22.4	8	13.8	6	10.3	5	8.6	4	6.9	43	15	74.14	25.86
30	Jammu and Kashmir	211	121	57.3	3	1.4	0	0.0	79	37.4	7	3.3	1	0.5	124	87	58.77	41.23
31	Puducherry	7	4	57.1	1	14.3	0	0.0	2	28.6	0	0.0	0	0.0	5	2	71.43	28.57
	Total	13734	5587	40.7	980	7.1	533	3.9	5025	36.6	1003	7.3	597	4.3	7100	6625	51.70	48.24

STATE-WISE GROUND WATER RESOURCES AVAILABILITY, UTILIZATION AND STAGE OF DEVELOPMENT														
INDIA (As on 31st March 2013)														
Sl. No.	States / Union Territories	Annual Replenishable Ground Water Resource				Natural Discharge during non-monsoon season	Net Annual Ground Water Availability	Annual Ground Water Draft			Projected demand for Domestic and Industrial uses upto 2025	Ground Water Availability for future irrigation use	Stage of Ground Water Development (%)	
		Monsoon Season		Non-monsoon Season				Total	Irrigation	Domestic and industrial uses				Total
		Recharge from rainfall	Recharge from other sources	Recharge from rainfall	Recharge from other sources									
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
	States													
1	Andhra Pradesh	8.97	4.25	3.21	3.97	20.39	1.91	18.48	7.29	0.81	8.10	1.64	10.21	44
2	Arunachal Pradesh	3.340	0.0003	1.092	0.001	4.433	0.443	3.990	0.002	0.007	0.01	0.020	3.967	0.23
3	Assam	20.56	1.82	9.22	0.49	32.11	3.21	28.90	4.06	0.68	4.74	0.84	24.00	16
4	Bihar	20.66	3.48	3.36	3.81	31.31	2.82	28.49	10.36	2.37	12.73	0.60	17.52	45
5	Chhattisgarh	10.11	0.76	0.87	1.06	12.80	0.90	11.90	3.76	0.64	4.40	0.76	7.38	37
6	Delhi	0.09	0.02	0.014	0.22	0.34	0.03	0.31	0.14	0.25	0.39	0.25	0.02	127
7	Goa	0.15	0.011	0.01	0.08	0.24	0.10	0.15	0.02	0.03	0.05	0.04	0.09	37
8	Gujarat	13.93	3.22	0.00	3.71	20.85	1.07	19.79	12.30	1.14	13.44	1.46	6.77	68
9	Haryana	3.62	3.10	1.03	3.60	11.36	1.06	10.30	13.32	0.60	13.92	0.56	-3.58	135
10	Himachal Pradesh	0.40	0.02	0.11	0.03	0.56	0.03	0.53	0.16	0.11	0.27	0.07	0.30	51
11	Jammu & Kashmir	1.22	2.69	0.79	0.55	5.25	0.43	4.82	0.20	0.98	1.18	1.07	3.55	24
12	Jharkhand	5.61	0.06	0.73	0.16	6.56	0.57	5.99	0.63	0.72	1.35	0.17	5.19	23
13	Karnataka	6.74	4.18	2.67	3.40	17.00	2.16	14.83	8.76	0.99	9.76	1.49	5.55	66
14	Kerala	4.51	0.04	0.59	1.13	6.27	0.60	5.66	1.18	1.45	2.63	1.55	2.93	47
15	Madhya Pradesh	28.59	1.27	0.82	5.30	35.98	1.82	34.16	17.95	1.41	19.36	2.35	13.86	57
16	Maharashtra	21.96	1.64	1.83	7.76	33.19	1.71	31.48	15.93	1.14	17.07	2.21	13.72	54
17	Manipur	0.244	0.010	0.201	0.019	0.474	0.047	0.426	0.004	0.001	0.004	0.049	0.374	1.01
18	Meghalaya	3.05	0.00	0.15	0.107	3.31	0.33	2.98	0.0080	0.0040	0.0120	0.207	2.76	0.4
19	Mizoram	0.02899	Negligible	0.01042	Negligible	0.03942	0.00394	0.03548	0	0.00104	0.00104	0.00238	0.0331	2.9
20	Nagaland	1.30	0	0.64	0	1.94	0.194	1.75	0.00	0.03	0.03	0.01	1.74	2.0
21	Odisha	11.29	2.53	1.33	2.63	17.78	1.09	16.69	4.14	0.87	5.02	1.35	11.20	30
22	Punjab	5.75	13.21	1.32	5.64	25.91	2.52	23.39	34.05	0.77	34.81	0.97	-11.63	149
23	Rajasthan	9.06	0.69	0.27	2.49	12.51	1.26	11.26	13.79	1.92	15.71	2.32	0.90	140
24	Sikkim	-	-	-	-	-	-	-	-	-	-	-	-	-
25	Tamil Nadu	7.12	9.87	1.52	2.15	20.65	2.07	18.59	12.98	1.38	14.36	1.53	4.08	77
26	Telangana	8.13	2.12	1.65	2.84	14.74	1.35	13.39	7.00	0.76	7.77	1.55	4.83	58
27	Tripura	1.141	0.000	0.738	0.593	2.471	0.202	2.269	0.093	0.072	0.165	0.200	1.976	7.3
28	Uttar Pradesh	41.97	11.52	4.60	18.25	76.34	4.75	71.58	48.35	4.41	52.76	6.44	19.01	74
29	Uttarakhand	1.10	0.22	0.24	0.43	2.00	0.03	1.97	0.84	0.15	0.99	0.30	0.82	50
30	West Bengal	18.71	5.26	1.51	3.85	29.33	2.77	26.56	10.84	1.00	11.84	1.53	14.19	45
	Total States	259.33	72.00	40.53	74.28	446.14	35.49	410.65	228.16	24.71	252.87	31.54	161.76	62
	Union Territories													
1	Andaman & Nicobar	0.38	0.04	0.0002	0.00005	0.420	0.0420	0.378	0.0001	0.0035	0.0037	0.016	0.361	1
2	Chandigarh	0.015	0.0004	0.005	0.001	0.022	0.0022	0.0194	0	0	0	0	0	0
3	Dadara & Nagar Haveli	0.054	0.002	0.010	0.004	0.070	0.007	0.063	0.008	0.013	0.020	0.014	0.042	32
4	Daman & Diu	0.012	0.001	0.000	0.001	0.015	0.001	0.014	0.008	0.002	0.010	0.003	0.003	70
5	Lakshdweep	0	0	0	0	0.01055	0.00704	0.00350	0.00000	0.00237	0.00237	0	0	68
6	Puducherry	0.095	0.060	0.009	0.028	0.193	0.019	0.174	0.124	0.029	0.153	0.047	0.053	88
	Total UTs	0.56	0.10	0.024	0.035	0.73	0.08	0.65	0.139	0.050	0.189	0.08	0.46	29
	Grand Total	259.89	72.10	40.55	74.32	446.87	35.56	411.30	228.30	24.76	253.06	31.62	162.22	62

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2023																
ANDHRA PRADESH																
S. No.	Name of District	Ground Water Recharge					Total Annual Ground Water Recharge	Total Natural Discharges	Annual Extractable Ground Water Resource	Current Annual Ground Water Extraction				Annual GW Allocation for Domestic Use as on 2025	Net Ground Water Availability for future use	Stage of Ground Water Extraction (%)
		Monsoon Season		Non-monsoon Season		Irrigation				Industrial	Domestic	Total				
		Recharge from rainfall	Recharge from other sources	Recharge from rainfall	Recharge from other sources											
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
1	Alluri Sitharama Raju	39712.55	45159.92	3606.24	5041.66	93520.37	4676.52	88843.85	577.32	0.00	1629.76	2208.25	1810.58	86679.17	2.49	
2	Anakapalli	23022.41	36881.47	14099.21	6139.20	80142.29	4007.53	76134.74	14953.87	472.55	4898.55	20325.18	5764.06	55762.90	26.70	
3	Ananthapuramu	41549.90	43716.95	641.38	37402.50	123310.73	6165.78	117144.95	34680.78	515.59	3588.93	38985.56	4733.85	77496.92	33.28	
4	Annamayya	46543.94	20448.06	712.98	21346.88	89051.86	4452.72	84599.14	37917.89	137.75	3372.71	41428.40	5013.91	41865.79	48.97	
5	Bapatla	23564.31	36845.21	1344.37	13371.33	75125.22	3756.29	71368.93	10900.62	55.24	2089.97	13645.89	2820.74	57813.38	19.12	
6	Chittoor	58261.29	14840.54	1246.99	18816.39	93165.21	4658.55	88506.66	44292.62	1330.25	4042.46	49665.36	5847.33	37894.67	56.11	
7	East Godavari	24044.94	46936.69	2492.67	38704.40	112178.70	5608.97	106669.74	28398.39	1155.12	2082.54	31636.01	2199.24	76735.16	29.69	
8	Eluru	50871.81	76454.98	1620.74	37091.46	166038.99	8302.18	157736.81	40417.18	460.80	10085.37	50962.97	11458.47	107732.99	32.31	
9	Guntur	10346.15	22526.88	4321.07	20783.20	57977.30	2898.92	55078.38	7902.72	209.65	2539.92	10652.25	2788.24	44177.74	19.34	
10	Kakinada	16335.84	54048.29	3403.86	28783.29	102571.28	5091.13	97480.11	12460.61	2577.66	2085.56	17123.50	2191.45	80510.19	17.57	
11	Konaseema	16267.90	48963.66	2068.18	46064.06	113363.80	5668.18	107695.61	14987.84	1026.65	1266.12	17280.41	1327.73	90449.61	16.05	
12	Krishna	23700.04	90011.45	4196.69	82260.96	200169.14	10008.60	190160.54	45685.31	994.54	2061.21	48741.05	2736.07	140744.63	25.63	
13	Kurnool	37888.27	22869.19	566.53	15764.23	77088.22	3854.52	73233.70	11879.53	59.85	5277.86	17217.31	5464.97	55888.49	23.51	
14	Ntr	20116.16	31641.94	1211.81	19833.50	72803.41	3640.28	69163.13	20579.11	1137.84	1551.26	23268.31	1609.86	46002.42	33.64	
15	Nandyal	22411.99	52414.99	66.46	31552.10	106445.54	5322.58	101122.96	13322.30	128.40	503.11	13963.09	503.56	87169.87	13.80	
16	Palnadu	17343.91	54608.72	9426.81	18922.04	100301.48	5015.04	95266.44	24219.34	81.63	4268.45	28569.56	4393.82	68662.11	29.96	
17	Parvathipuram Manyam	30690.48	36721.59	3665.57	23402.99	94480.63	4724.50	89756.13	17827.11	12.96	1765.96	19605.87	2330.08	71187.33	21.84	
18	Prakasam	60916.02	17698.69	994.24	11118.63	90727.58	4415.71	86143.71	23626.02	469.79	3859.60	27955.73	4215.74	58666.08	32.45	
19	Sri Potti Sriramulu Nellore	67647.31	52262.93	20210.82	118510.33	258631.39	12931.68	245699.72	57334.73	987.25	5701.42	64023.96	9682.58	179473.61	26.06	
20	Sri Sathya Sai	43246.69	31270.86	595.26	42917.36	118030.17	5901.67	112128.50	54079.04	121.32	8856.86	63057.16	11119.93	56121.97	56.24	
21	Srikakulam	34392.16	37913.88	2560.80	14338.22	89205.06	4460.36	84744.69	23277.56	259.20	4711.98	28248.35	15250.62	60358.34	33.33	
22	Tirupati	81649.20	22032.16	87.94	56115.77	159885.07	7994.30	151890.77	39727.84	1439.05	3768.32	44955.90	8646.84	106732.50	29.60	
23	Visakhapatnam	8503.85	3256.51	847.80	1076.53	13694.69	684.40	13000.29	2878.65	50.52	2407.96	5337.18	3194.22	7077.33	41.05	
24	Vizianagaram	30432.86	48264.79	4077.59	45923.58	128698.82	6435.44	122263.28	26120.16	131.52	2039.23	28290.90	4185.77	94569.55	23.14	
25	West Godavari	12605.49	23343.68	235.36	24001.68	60186.21	3009.35	57176.86	5734.47	101.52	447.04	6282.88	1118.19	50222.81	10.99	
26	Y.S.R Kadapa	54542.18	23120.53	539.58	28810.11	107012.40	5350.79	101661.60	29780.06	390.31	4264.09	34414.49	4264.09	68869.94	33.85	
	Total(Ham)	896607.65	994254.56	84840.95	808092.40	2783795.56	139035.99	2644591.24	643741.06	14306.96	89786.25	747835.5	124661.92	190865.70	28.30	
	Total(Bcm)	8.97	9.94	0.85	8.08	27.83	1.39	26.45	6.44	0.14	0.90	7.48	1.25	19.09	28.30	

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/2/2024-CGWA - 576

Dated

71 DEC 2024

To,
✓ The Commissioner,
PR & RD & Administrator, APWALTA
D. No. 12-47, PVS Empire, Pathuru Road,
Besides Reliance Digital, Tadepalli,
Guntur District, Andhra Pradesh - 522501

Sub: Direction under section 5 of Environment (Protection), Act 1986 to provide information to Central Groundwater Authority, New Delhi.

READ: OA No. 694/2023 titled as "UN predicts Groundwater level in India will reduce to low by 2025".

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred Original Application No. 694/2023 on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025" wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells constructed by Housing Complexes, Industrial Units, Commercial establishments and several other entities. The information was also sought with regard to the directions issued by CGWA to various State Governments and Union Territories directing them to enforce and monitor the groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Andhra Pradesh is being regulated & controlled by Ground Water Department, Govt. of Andhra Pradesh, hence, following information be furnished by 20th Dec. 2024:

Name of State/UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

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It is also noticed that, State of Andhra Pradesh has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, **wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.**

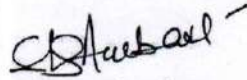
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Andhra Pradesh and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20th Dec. 2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20th Dec. 2024.

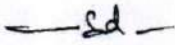
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secreatry, Government of Andhra Pradesh, 1st Block, 1st Floor, Interim Government Complex, A.P secretariat office, velagapudi-522503, for information and immediate action.
2. The Regional Director, CGWB,SR, 3-6-291, GSI Post; Bandlaguda Hyderabad Telangana-500068, to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

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भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग

केंद्रीय भूजल प्राधिकरण

CSMRS कैंपस, ओसोफ पाल्मे मार्ग, से.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16

ई-मेल: cgwa@nic.in



Government of India

Ministry of Jal Shakti

Department of Water Resources, RD
& GR

Central Ground Water Authority

CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,

New Delhi - 110016

E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/2/2024-CGWA - 577

Dated 11 DEC 2024

To,

The Commissioner,
Government of Chandigarh
Municipal Cooperation, Sector-17,
Chandigarh

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred Original Application No. 694/2023 on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025" wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells constructed by Housing Complexes, Industrial Units, Commercial establishments and several other entities. The information was also sought with regard to the directions issued by CGWA to various State Governments and Union Territories directing them to enforce and monitor the groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the UT of Chandigarh is being regulated & controlled by the Municipal Corporation, Chandigarh, hence, following information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

(26)

-2-

It is also noticed that, UT of Chandigarh has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.

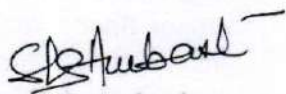
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the UT of Chandigarh and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.


Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Secretary, 2nd Floor, Chandigarh Secretariat, Sector 9, Chandigarh, for information and immediate action.
2. The Regional Director, CGWB, Bhujal Bhawan, Sector-27A, Chandigarh-160019 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/212024-CGWA - 578

Dated

11 DEC 2024

To,

✓ The Director (Environment),
Government of NCT of Delhi,
Environment Department, 6th Level, C-Wing,
IP Estate, Delhi Secretariat,
Delhi-110002

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred Original Application No. 694/2023 on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025" wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells constructed by Housing Complexes, Industrial Units, Commercial establishments and several other entities. The information was also sought with regard to the directions issued by CGWA to various State Governments and Union Territories directing them to enforce and monitor the groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the NCT of Delhi is being regulated & controlled by the Delhi Jal Board, NCT of Delhi, hence, following information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

-2-

It is also noticed that, NCT of Delhi has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, **wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.**

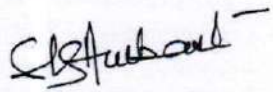
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the NCT of Delhi and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.


Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, Government of NCT of Delhi, 3rd Delhi Secretariat, IP Estate, New Delhi, Delhi-110002, for information and immediate action.
2. The Regional Director, CGWB, SUO, New Delhi to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैंपस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

Dated 11 DEC 2024

No. CGWA-22/2/2024-CGWA - 579

To,

Chief Engineer,
Water Resource Department,
Sichai Bhawan,
Near Police Station,
Porvorim, Goa-403501,

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred Original Application No. 694/2023 on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025" wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells constructed by Housing Complexes, Industrial Units, Commercial establishments and several other entities. The information was also sought with regard to the directions issued by CGWA to various State Governments and Union Territories directing them to enforce and monitor the groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Goa is being regulated & controlled by the Water Resource Department, Goa, hence, following information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	No. of bore wells sealed	Action taken thereto			
			Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

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-2-

It is also noticed that, State of Goa has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, **wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.**

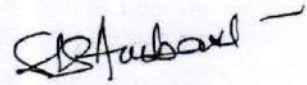
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Goa and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.

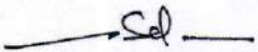
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, Government of Goa Secretariat, Porvorim, Bardez- 403521 for information and immediate action.
2. The Regional Director, CGWB, SWR, 7th Cross, 27th Main, HSR layout; Sector-I, Bengaluru Urban, Karnataka -560102 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैंपस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

Dated

11 DEC 2024

No. CGWA-22/2/2024-CGWA - 580

To,

✓ The Chairperson,
Haryana Water Resources Authority,
Government of Haryana,
Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula,
Haryana-134108

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred Original Application No. 694/2023 on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025" wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells constructed by Housing Complexes, Industrial Units, Commercial establishments and several other entities. The information was also sought with regard to the directions issued by CGWA to various State Governments and Union Territories directing them to enforce and monitor the groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Haryana is being regulated & controlled by the Haryana Water Resources Authority, Haryana, hence, following information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

(32)

-2-

It is also noticed that, State of Haryana has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, **wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.**

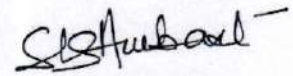
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Haryana and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.

Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

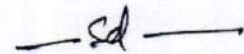
Yours faithfully



(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, 4th Floor, Haryana Civil Secretariat, Sector-1, Chandigarh, for information and immediate action.
2. The Regional Director, CGWB, NWR, Bhujal Bhawan, Sector-27A, Chandigarh-160019 to expedite the matter on priority.



(Dr. S.K. Ambast)
Chairman, CGWA

(32)

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/2/2024-CGWA - 581

Dated

To,

✓ The Engineer-in-Chief, Jal Shakti Vibhag,
Government of Himachal Pradesh,
Jal Shakti Bhawan
Shimla-171005

11 DEC 2024

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred
Original Application No. 694/2023 on the basis of the news item published in Hindustan Times
dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025"
wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central
Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells
constructed by Housing Complexes, Industrial Units, Commercial establishments and several
other entities. The information was also sought with regard to the directions issued by CGWA to
various State Governments and Union Territories directing them to enforce and monitor the
groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Himachal Pradesh is
being regulated & controlled by The Jal Shakti Vibhag, Himachal Pradesh, hence, following
information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

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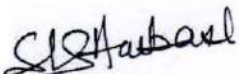
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Himachal Pradesh and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.

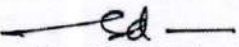
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, Government of Himachal Pradesh, Department of Personnel, H.P. Secretariat, Shimla-171002, for information and immediate action.
2. The Regional Director, CGWB, NHR, Dove Cottage, Ram Nagar, near Post Office; Dharmshala, Kangra- 176215 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

160836/2024/O/o ADMINISTRATOR(CGWA)

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैंपस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/2/2024-CGWA - 582

Dated

11 DEC 2024

To,

✓ The Chairperson, Jammu & Kashmir Water Resources Regulatory Authority,
Government of Jammu & Kashmir,
Ashok Nagar, Satwari,
Jammu-180004

Sub: Direction under section 5 of Environment (Protection), Act 1986 to provide information to Central Groundwater Authority, New Delhi.

READ: OA No. 694/2023 titled as "UN predicts Groundwater level in India will reduce to low by 2025".

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred Original Application No. 694/2023 on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025" wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells constructed by Housing Complexes, Industrial Units, Commercial establishments and several other entities. The information was also sought with regard to the directions issued by CGWA to various State Governments and Union Territories directing them to enforce and monitor the groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Jammu & Kashmir is being regulated & controlled by the Jammu & Kashmir Water Resources Regulatory Authority, hence, following information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

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-2-

It is also noticed that, State of Jammu & Kashmir has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.

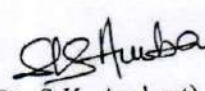
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Jammu & Kashmir and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.

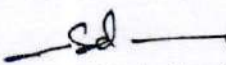
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, R. No. 2/7, 2nd, Floor Main Building, Civil Secretariat, Jammu 180001, for information and immediate action.
2. The Regional Director, CGWB, NWHR, 298/299, Shastri Nagar, J&K-180004 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

(37)

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/27/2024-CGWA - 583

Dated

11 DEC 2024

To,

✓ The Director, Ground Water Directorate,
Government of Karnataka,
2nd Floor, KSFC Bhawan,
#1/1, Thimmiah Road,
Bengaluru-560052

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred Original Application No. 694/2023 on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025" wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells constructed by Housing Complexes, Industrial Units, Commercial establishments and several other entities. The information was also sought with regard to the directions issued by CGWA to various State Governments and Union Territories directing them to enforce and monitor the groundwater drawls and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Karnataka is being regulated & controlled by the Ground Water Directorate, hence, following information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

38

-2-

It is also noticed that, State of Karnataka has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.

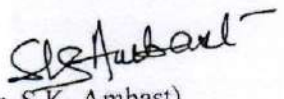
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Karnataka and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.

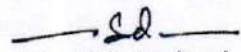
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, Room No. 320, 3rd floor, vidhanasoudha, Bengaluru -560001, for information and immediate action.
2. The Regional Director, CGWB, SWR, 7th Cross, 27th Main, HSR layout; Sector-1, Bengaluru Urban, Karnataka -560102 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/2/2024-CGWA - 584
To,

Dated

11 DEC 2024

✓ The Secretary, Water Resource Department,
Government of Kerala,
Room No. 393, 1st Floor, Main Block, Secretariat,
Thiruvanthapuram-695001

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred
Original Application No. 694/2023 on the basis of the news item published in Hindustan Times
dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025"
wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central
Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells
constructed by Housing Complexes, Industrial Units, Commercial establishments and several
other entities. The information was also sought with regard to the directions issued by CGWA to
various State Governments and Union Territories directing them to enforce and monitor the
groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Kerala is being
regulated & controlled by the Water Resource Department, Kerala, hence, following information
be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

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-2-

It is also noticed that, State of Kerala has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, **wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.**

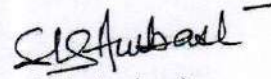
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Kerala and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.

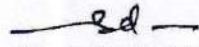
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, Government Secretariat, Government of Kerala, Thiruvananthapuram, Kerala, Pin-695001., for information and immediate action.
2. The Regional Director, CGWB, Kerala Region, Kedaram, Kesavadasapuram, Thiruvanthapuram-695004 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/2/2024-CGWA - 585

Dated

11 DEC 2024

To,

✓ The Commissioner Secretary (PHE/I&FC),
Civil Secretariat,
Leh- Ladakha-194101

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred
Original Application No. 694/2023 on the basis of the news item published in Hindustan Times
dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025"
wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central
Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells
constructed by Housing Complexes, Industrial Units, Commercial establishments and several
other entities. The information was also sought with regard to the directions issued by CGWA to
various State Governments and Union Territories directing them to enforce and monitor the
groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the UT of Ladakh is being
regulated & controlled by The Water Resource Department, hence, following information be
furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

(42)

-2-

It is also noticed that, UT of Ladakh has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, **wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.**

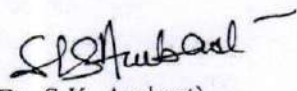
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the UT of Ladakh and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.

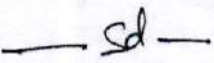
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, Commissioner Secretary, Jal Shakti Department, Civil Secratraite, Leh Ladakh-194101 for information and immediate action.
2. The Regional Director, The Regional Director, CGWB, NWHR, 298/299, Shastri Nagar, J&K-180004 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

42

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैंपस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

Dated

11 DEC 2024

No. CGWA-22/2/2024-CGWA - 586
To,

Secretary, Government of Lakshadweep,
1st Floor, Collector's Block,
Secretariat, Kavaratti,
Lakshadweep-682555

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred
Original Application No. 694/2023 on the basis of the news item published in Hindustan Times
dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025"
wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central
Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells
constructed by Housing Complexes, Industrial Units, Commercial establishments and several
other entities. The information was also sought with regard to the directions issued by CGWA to
various State Governments and Union Territories directing them to enforce and monitor the
groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the UT of Lakshadweep is being
regulated & controlled by the UT of Lakshadweep, hence, following information be furnished by
20th Dec 2024:

Name of State/UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2



-2-

It is also noticed that, UT of Lakshadweep has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, **wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.**

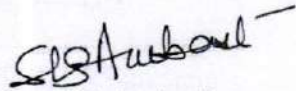
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the UT of Lakshadweep and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.


Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, District collector and Development Commissioner, Government of Lakshadweep, Collector's Block, Secretariat, Kavaratti, Lakshadweep-682555, for information and immediate action.
2. The Regional Director, CGWB, Kerala Region, Kedaram, Kesavadasapuram, Thiruvanthapuram-695004 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/2/2024-CGWA - 587

Dated

11 DEC 2024

To,

The Member Secretary,
Puducherry Ground Water Authority,
Government of Puducherry,
No.15, III Cross (Extn), mariamman Nagar,
Karamanikuppam, Puducherry-605004

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred
Original Application No. 694/2023 on the basis of the news item published in Hindustan Times
dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025"
wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central
Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells
constructed by Housing Complexes, Industrial Units, Commercial establishments and several
other entities. The information was also sought with regard to the directions issued by CGWA to
various State Governments and Union Territories directing them to enforce and monitor the
groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the UT of Pondicherry is being
regulated & controlled by The Pondicherry Groundwater Authority, hence, following
information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

(46)

-2-

It is also noticed that, UT of Pondicherry has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.

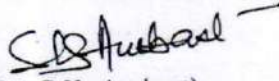
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the UT of Puducherry and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.

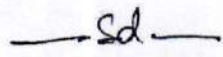
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, Main Building, Chief Secretariat, Puducherry-605001, for information and immediate action.
2. The Regional Director, CGWB, SECR, E-Wing, G-Block, Rajaji Bhavan, CGO Complex Besant Nagar, Chennai, Tamil Nadu-600090 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/2/2024-CGWA - 588

Dated

11 DEC 2024

To,

✓ The Secretary,
Punjab Water Regulation and Development Authority (PWRDA),
Government of Punjab, S.C. O No. 149-152)3rd Floor),
Sector-17-C, Chandigarh-160017

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred Original Application No. 694/2023 on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025" wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells constructed by Housing Complexes, Industrial Units, Commercial establishments and several other entities. The information was also sought with regard to the directions issued by CGWA to various State Governments and Union Territories directing them to enforce and monitor the groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Punjab is being regulated & controlled by the Punjab Water Regulation and Development Authority, hence, following information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

(48)

-2-

It is also noticed that, State of Punjab has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, **wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.**

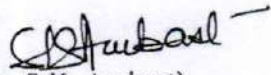
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Punjab and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.

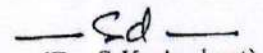
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, Govt. of Punjab, 6th Floor, Punjab Civil Secretariat, Sector-1, Chandigarh, for information and immediate action.
2. The Regional Director, CGWB, NWR, Bhujal Bhawan, Sector-27A, Chandigarh-160019 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैंपस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/2/2024-CGWA - 589

Dated

11 DEC 2024

To,

The Chief Engineer,
Government of Tamil Nadu,
Public Works Department, Water Resources Department,
State Ground Water & Surface
Water Resources Data Center, Taramani,
Chennai-600113

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred
Original Application No. 694/2023 on the basis of the news item published in Hindustan Times
dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025"
wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central
Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells
constructed by Housing Complexes, Industrial Units, Commercial establishments and several
other entities. The information was also sought with regard to the directions issued by CGWA to
various State Governments and Union Territories directing them to enforce and monitor the
groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Tamilnadu is being
regulated & controlled by The Public Works Department, Water Resources Department, hence,
following information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

(50)

-2-

It is also noticed that, State of Tamilnadu has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, **wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.**

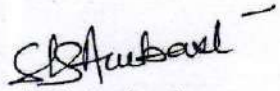
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Tamilnadu and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.

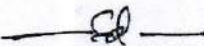
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, Govt. of Tamilnadu, Shankar Rd, Fort St George, Tamil Nadu-600009, for information and immediate action.
2. The Regional Director, CGWB, SECR, E-Wing, G-Block, Rajaji Bhavan, CGO Complex Besant Nagar, Chennai, Tamil Nadu-600090 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

(51)

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैंपस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

Dated

11 DEC 2024

No. CGWA-22/2/2024-CGWA - 590
To,

The Commissioner, Government of Telangana
PR & RD & Administrator, TSWALTA,
Panchayath Raj Building, Urdu Hall Lane, Himayath Nagar,
Hyderabad-500029

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred
Original Application No. 694/2023 on the basis of the news item published in Hindustan Times
dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025"
wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central
Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells
constructed by Housing Complexes, Industrial Units, Commercial establishments and several
other entities. The information was also sought with regard to the directions issued by CGWA to
various State Governments and Union Territories directing them to enforce and monitor the
groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Telangana is being
regulated & controlled by the Panchayati Raj & Rural Department, Telangana hence, following
information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

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-2-

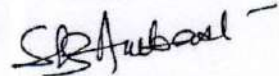
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Telangana and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.

Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully



(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, 5th Floor, Burgula Rama Krishna Rao Bhavan, NH 44, Hill Fort, Adarsh Nagar, Hyderabad, Telangana 5000063, for information and immediate action.
2. The Regional Director, CGWB, SR, 3-6-291, GSI Post; Bandlaguda Hyderabad Telangana-500068, to expedite the matter on priority.



(Dr. S.K. Ambast)
Chairman, CGWA

भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग

केंद्रीय भूजल प्राधिकरण

CSMRS कैंपस, ओसोफ पाल्मे मार्ग, सै.-3,

हौज खास, आर. के. पुरम, नई दिल्ली-16

ई-मेल: cgwa@nic.in



Government of India

Ministry of Jal Shakti

Department of Water Resources, RD
& GR

Central Ground Water Authority

CSMRS Campus Olaf Palme, Road,

Sec.-3, Hauz Khas, R.K. Puram,

New Delhi - 110016

E-mail: cgwa@nic.in

(Urgent)

Dated

11 DEC 2024

No. CGWA-22/2/2024-CGWA - 591

To,

The Director (UPGWD)

Government of Uttar Pradesh.

101, Lok Bhawan, U.P. Civil Secretariat, Vidhan Sabha Marg,

Lucknow-226001

Sub: Direction under section 5 of Environment (Protection), Act 1986 to provide information to Central Groundwater Authority, New Delhi.

READ: OA No. 694/2023 titled as "UN predicts Groundwater level in India will reduce to low by 2025".

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred Original Application No. 694/2023 on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025" wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells constructed by Housing Complexes, Industrial Units, Commercial establishments and several other entities. The information was also sought with regard to the directions issued by CGWA to various State Governments and Union Territories directing them to enforce and monitor the groundwater drawls and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Uttar Pradesh is being regulated & controlled by the Groundwater Department, Uttar Pradesh, hence, following information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

-2-

It is also noticed that, State of Uttar Pradesh has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.

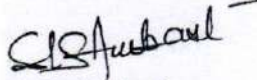
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Uttar Pradesh and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.

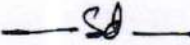
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U.P. Civil Secretariat, Vidhan Sabha Marg, Lucknow-226001, for information and immediate action.
2. The Regional Director, CGWB, NR, Bhujal Bhavan, Sector-B, Sitapur Road Yojna; Ram Ram Bank Chauraha, Lucknow, Uttar Pradesh-226021 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओसोफ पाल्मे मार्ग, सै.-3,
हौज खास, आर. के. पुरम, नई दिल्ली-16
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road,
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/2/2024-CGWA - 592

Dated

11 DEC 2024

To,

✓ The Director, SWID, Government of West Bengal,
Nirman Bhawan, 1st Floor, Salt Lake, Sector-III,
Kolkata-700091

Sub: Direction under section 5 of Environment (Protection), Act 1986 to
provide information to Central Groundwater Authority, New Delhi.

**READ: OA No. 694/2023 titled as "UN predicts Groundwater level
in India will reduce to low by 2025".**

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred
Original Application No. 694/2023 on the basis of the news item published in Hindustan Times
dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025"
wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central
Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells
constructed by Housing Complexes, Industrial Units, Commercial establishments and several
other entities. The information was also sought with regard to the directions issued by CGWA to
various State Governments and Union Territories directing them to enforce and monitor the
groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the state of West Bengal is being
regulated & controlled by The State Water Investigation Directorate, West Bengal hence,
following information be furnished by 20th Dec 2024:

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

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-2-

It is also noticed that, State of West Bengal has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, **wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.**

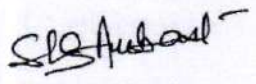
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of West Bengal and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20/12/2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20/12/2024.

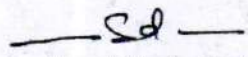
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secretary, State of West Bengal, Nabanna 13th floor, 325, Sarat Chatterjee road, Shibpur, hawra-711102 for information and immediate action.
2. The Regional Director, CGWB, ER, Bhujalika CP Block-6; Sector-V, Bidhan Nagar; Kolkata-700091 to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

GOVERNMENT OF TAMIL NADU
WATER RESOURCES DEPARTMENT



Kurothi Maargazhi
Thiruvalluvar Aandu 2055

From
Er.T.Thamizhselvi, M.E.,
Chief Engineer, WRD,
State Ground & Surface Water
Resources Data Centre,
Tharamani, Chennai - 600 113.
Phone : 91-44-22542223 (Direct)
91-44-22541526/27(Board)
Email: cegwchennai@gmail.com
Web site: www.groundwatertnpwd.org

To
Central Ground Water Authority,
Government of India,
Ministry of Jal Shakti,
Department of Water resources,
RD & GR
Central Ground Water Authority,
CSMRS Campus Olaf Palme, Road,
Sec-3, Hauz khas, R.K.Puram,
New Delhi-110016
Email: cgwa@nic.in

Lr. No: OT 10/AG 5/ CGWA Guidelines/2024 dt: 17.12.2024

Sir,

Sub: Original application No.694/2023 titled as UN predicts groundwater level in India will reduce to low by 2025-submission of no.of bore wells - sealed by the District level monitoring committee -Reg

Ref: 1. Central Groundwater Authority, No. CCGW-22/2/2024-CGWA-589 dated 11.12.2024
2. This office letter no. DD(G)/OT.10/AG-V/Jal Shakti Guidelines/2024 dated 07.11.2024

With reference to the above letter cited, the following details are furnished below:

Name of the State	No. of cases for illegal extraction by housing Complexes, industrial units, commercial establishments and several other entities reported	No of bore well sealed	Action taken thereto			
			Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered
Tamil Nadu	W.P No.16299/2018 in Hon'ble High Court of Madras, Chennai	492	NIL	NIL	NIL	NIL

Ground Water Regulation and Management for the State of Tamil Nadu is Governed by the G.O. (Ms.) No. 142, Public Works (R2) Department, dated 23.07.2014 and recent categorization G.O (Ms) No. 37, Water Resources (R1) Department, Dated, 07.03.2024 based on the groundwater resource assessment as on 2023.

Technically, the regulation G.O. (Ms.) No. 142, Public Works (R2) Department, dated 23.07.2014 is on par with CGWA guidelines and the details of comparison between them has been communicated vide reference 2nd cited. In addition, while issuing NOC for groundwater abstraction in the State, the spacing norms adopted between the wells & quantity of groundwater extraction is recommended based on pumping test conducted in the referred well & 50% of safe yield is permitted to extract Ground Water in the proposed abstraction open /bore/ tube well.

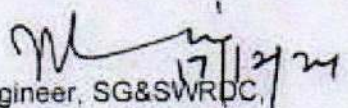
There is no provision for pricing, penalty and collecting Environmental Compensation (EC) in the existing regulation G.O. (Ms.) No. 142, Public Works (R2) Department, dated 23.07.2014. Moreover, No Objection Certificate has been issued by this department for the water based industries functioning only in the Safe and Semi critical categories and not any other categories.

The provision for pricing for extracting Ground Water, the penalty provision for illegal extraction of Ground Water and Environmental Compensation (EC) are included in draft memorandum of Tamilnadu Water Resource (Regulation, Management and Augmentation) bill. It is informed that, the Additional Chief secretary to Government, WRD has reviewed the proposed Water Resource bill on 15.11.2024 and suggested some modifications in the draft bill. After updation in the draft bill, final bill is planned

to be placed in the next assembly session for approval & subsequently, steps can be taken for the enactment of Act.

Water is a State subject and the State Government is the competent authority to protect and regulate its own precious groundwater resources according to the groundwater conditions prevailing in the State.'

Meanwhile, regulation of existing commercial water users is included in the proposed Tamilnadu Water Resource (Regulation, Management and Augmentation) bill. Method of calculation of Environmental Compensation will be adopted based on the CGWA guidelines 2020. The collection of Environmental compensation charges to be finalized by the State Government while enacting the Act.


Chief Engineer, SG&SWRDC,
WRD, Tharamani, Chennai-113.

GOVERNMENT OF WEST BENGAL
WATER RESOURCES INVESTIGATION AND DEVELOPMENT DEPARTMENT
OFFICE OF THE DIRECTOR
STATE WATER INVESTIGATION DIRECTORATE
NIRMAN BHAVAN (3RD FLOOR), BIDHAN NAGAR
KOLKATA-700091, E-mail: directorswid@gmail.com

Memo No. 1516

Dated, Kolkata, the, 18/12/2024

To
The Chairman
Central Ground Water Authority
CSMRS Campus Olaf Palme Road
Sec-3, Hauz Khas, R. K. Puram
New Delhi - 110 016

Sub: Direction under section 5 of Environment (Protection), Act 1986 to provide information to Central Groundwater Authority, New Delhi

Ref: No.: CGWA-22/2/2024-CGWA-592, received on 16.12.24 via E-mail.

Read: OA No.694/2023 titled as "UN - predicts Ground water level in India will reduced to low by 2025"

Sir Madam,

This is to inform you that the report on the illegal bore wells in the State of West Bengal in your prescribed format is being attached for your kind perusal and necessary action please.

The proposal regarding adaptation of Environmental Compensation (EC) as per MoJS guidelines have been sent to the higher authority is presently under consideration of Department.

This is for your kind information and record please.

Thanking you,

Encl: Annexure-I


18.12.24
DIRECTOR

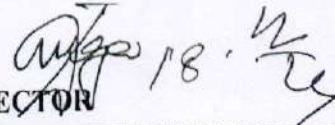
STATE WATER INVESTIGATION DIRECTORATE

Memo No.1516/1(3)

Dated, Kolkata, the, 18/12/2024

Copy forwarded for kind information to-

1. The Principal Secretary, WRI&DD, Khadya Bhawan, Block - A, 5th Floor, 11A, Mirza Ghalib Street, Kolkata - 700 087
2. The Engineer-In-Chief, WRI&DD, Khadya Bhawan, Block - A, 5th Floor, 11A, Mirza Ghalib Street, Kolkata - 700 087
3. The Regional Director, Eastern Region, CGWB, Bhujalika, CP Block-6, Salt Lake Sector-V, Kolkata - 700 091


18.12.24
DIRECTOR

STATE WATER INVESTIGATION DIRECTORATE

Name of State/UT	Name of the District State/UT		No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entries reported	Action taken thereto				
				No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
					imposed	recovered	imposed	recovered
West Bengal	1	Darjeeling	136	Nil	680000.00	680000	NA	NA
	2	Jalpaiguri	307	6	1660000.00	1640000	NA	NA
	3	Coochbehar	195	2	710000.00	695000	NA	NA
	4	Dakhin Dinajpur	19	Nil	95000.00	95000	NA	NA
	5	Purulia	71	Nil	535000.00	510000	NA	NA
	6	Bankura	108	Nil	730000.00	665000	NA	NA
	7	Purbo Medinipur	210	Nil	1150000.00	700000	NA	NA
	8	Alipurduar	68	Nil	317000.00	317000	NA	NA
	9	Malda	71	NIL	430000.00	400000	NA	NA
	10	Birbhum	112	Nil	585000.00	575000	N.A	N.A
	11	Uttar Dinajpur	71	Nil	355000.00	135000	NA	NA
	12	Hooghly	316	Nil	1580000.00	1580000	N.A.	N.A.
	13	Kolkata	22	Nil	155000.00	155000	NA	NA
	14	Jhargram	45	Nil	225000.00	60000	NA	NA
	15	Paschim Medinipur	155	Nil	775000.00	375000	NA	NA
	16	Howrah	193	Nil	750000.00	325000	NA	NA
	17	Purba Bardhaman	97	Nil	485000.00	485000	NA	NA
	18	Paschim Bardhaman	88	3	444000.00	444000	NA	NA
	19	South 24 Parganas	572	Nil	2860000.00	2265000	NA	NA
	20	Kalimpong	3	Nil	15000.00	15000	NA	NA
	21	Murshidabad	197	8	1840000.00	1300000	NA	NA
	22	Nadia	306	23	1100000.00	805000	NA	NA
	23	North 24 Parganas	203	3	1065000.00	775000	NA	NA
	Total		3565	45	18541000.00	14996000.00	NA	NA

Report upto November 2024 received from respective Sub-Division offices.

State Water Investigation Directorate
 Government of West Bengal
 18.12.24
 J.K. SUTUG

Sanjit S. Das
 18.12.2024
 Senior Geologist
 Geological Div. IV
 Jalpaiguri

Hemadhar
 18.12.2024
 Senior Geologist
 Geological Division No.-III, Bamanpore, Murshidabad
 State Water Investigation Dte. W.R.I. & D.D.
 Government of West Bengal

Bagel Roy
 18/12/24
 Senior Geologist
 Geological Division-II
 Burdwan State Water Inv. Dte.
 Dept. of WR & D

18/12/2024
 Senior Geologist
 Geological Division No.-I, Bankura
 State Water Investigation Dte. W.R.I. & D.D.
 Government of West Bengal

18/12/24
 Superintending Geologist
 Geological Circle, SWID
 State Water Investigation Dte.
 Govt. of West Bengal
 Kolkata
 A. to Supdt. Geologist
 Geological Circle
 Govt. of West Bengal

2492

Annexure VII (iii)

REGISTERED POST WITH ACKNOWLEDGEMENT

No.2975/PGWA/2024 - 25
PONDICHERRY GROUND WATER AUTHORITY
No.2, FIFTH CROSS STREET, MARIAMMAN NAGAR
KARAMANIKUPPAM, PUDUCHERRY - 605 004

62

To

Date: 19.12.2024

The Chairman,
Central Ground Water Authority,
CSMRS Campus Olaf Paine Road,
Department of Water Resources, RD & GR
Ministry of Jal Shakthi, Government of India
Sec-3, Hauz Khas, R.K. Puram, New Delhi - 110 016.

Sir,

Sub: PGWA - Information to Central Groundwater Authority, New Delhi as per Direction under section 5 of Environment (Protection), Act 1986- Submitted - Reg.

Ref: Letter No.CGWA-22/2/2024-CGWA-587 dated 11.12.2024 received from the Chairman, CGWA, Department of Water Resources, RD & GR Ministry of Jal Shakthi, Government of India, New Delhi.

With reference to the letter cited above, the desired information is furnished hereunder in the table:-

Name of State/UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported.	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			Imposed	Recovered	Imposed	Recovered
Puducherry	78 Cases	-Nil-	7,80,000/-	7,80,000/-	-Nil-	-Nil-

2. In this regard, it is stated that Environmental Compensation provision is included in the new guidelines at Clause 14 in G.O.Ms.No.2/Ag dated 12.04.2023, imposing of Environmental Compensation (EC) on the illegal ground water withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities is under consideration of Government of Puducherry and action taken report will be submitted in due course.

3. It is further stated that penalty amount for illegal extraction of ground water has been collected as per the provisions available in Clause 20 of "the Pondicherry Groundwater (Control & Regulation) Act, 2002".

Yours faithfully,



(A.SRINIVASSAN)

MEMBER SECRETARY

Copy Submitted to:-

1. The Regional Director, Central Ground Water Board,
SECR, E-Wing, G-Block, Rajaji Bavan, CGO Complex, Besant Nagar,
Chennai, Tamil Nadu - 600 090.
2. The Chairman(PGWA)-cum-Secretary (Agriculture),
Chief Secretariat, Puducherry.
3. The Director, Department of Agri. & Farmers Welfare, Puducherry.

ਪੰਜਾਬ ਜਲ ਨਿਯੰਤਰਣ ਤੇ ਵਿਕਾਸ ਅਥਾਰਟੀ
ਐਸ.ਸੀ.ਓ. ਨੰ: 149-152, ਤੀਸਰੀ ਮੰਜਿਲ,
ਸੈਕਟਰ 17-ਸੀ, ਚੰਡੀਗੜ੍ਹ।
Web Site: www.pwrda.punjab.gov.in



Punjab Water Regulation & Development Authority.
S.C.O:149-152, 3rd Floor, Sector 17-C,
Chandigarh.
email: secretary.pwrda@punjab.gov.in

To

The Chairman,
Central Ground Water Authority,
New Delhi.

Memo No.: 52426/PWRDA-SECY0MISC/4/2021-o/oSECY-PWRDA/2494
Dated, Chandigarh 20.12.2024

Subject: Direction under Section 5 of Environment (Protection) Act, 1986 to provide information to Central Groundwater Authority, New Delhi

Refer your Letter No. CGWA-22/2/2024-CGWA-588 dated 11.12.2024 under which directions have been given under Section 5 of the Environment (Protection) Act, 1986.

2. The data sought as per direction number-1 is being provided in the given format as under:

Name of State/UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	No. of bore wells sealed	Action taken thereto			
			Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			Imposed	Recovered	Imposed	Recovered
State of Punjab	737	Nil	8,99,80,484	2,15,05,076	4,12,92,131	4,12,20,498

3. Regarding the direction number 2 for making provision of Environmental Compensation, it is submitted that it has been conveyed earlier also through letter dated 03.12.2024 (copy enclosed) and it is again reiterated that the Punjab Water Regulation and Development Authority (PWRDA) has already imposed compensation under nomenclature Groundwater Compensation Charges (GCC) in the Chapter 6 of Punjab Groundwater Extraction and Conservation Directions, 2023 (copy is enclosed).


Secretary

Encl:

1. Copy of letter dated 03.12.2024.
2. Copy of Chapter 6 of the Punjab Groundwater Extraction and Conservation Directions, 2023 (5 pages).

I/99779/2024

BA

ਪੰਜਾਬ ਜਲ ਨਿਯੰਤਰਣ ਤੇ ਵਿਕਾਸ ਅਥਾਰਟੀ
ਐਸ.ਸੀ.ਓ. ਨੰ: 149-152, ਤੀਸਰੀ ਮੰਜਿਲ,
ਸੈਕਟਰ 17-ਸੀ, ਚੰਡੀਗੜ੍ਹ।
Web Site: www.pwrda.org



Punjab Water Regulation & Development Authority.
S.C.O 149-152, 3rd Floor, Sector 17-C,
Chandigarh.
email- secretary.pwrda@punjab.gov.in

To
The Chairman
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road,
New Delhi - 110011

Memo No: 52426: PWRDA-SECY0MISC/4/2021/-O/o SECY-PWRDA | 99779 | 2024
Dated, Chandigarh, 03-12-2024

Subject: Adoption of Ministry of Jal Shakti Guidelines for Ground Water regulation by State Ground Water Authority/ Department-reg.

Reference: Your letter no. CGWA-21/6/2023-CGWA-396 dated 09.09.2024

In reference to the above cited letter, wherein a state wise comparison with GOI (Ministry of Jal Shakti) Guidelines-Punjab was annexed as per which, the Punjab Groundwater Extraction and Conservation Directions, 2023 did not conform with the provision of EC - Para 15 of MoJS Guidelines.

2. Whereas, Para 15 of the MoJS Guidelines pertains to extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate.

3. In light of the above, it is informed that all non-exempted users have to apply to the Authority for permission to extract groundwater under the Punjab Groundwater Extraction and Conservation Directions, 2023.

As per Chapter 6 of the Directions, 2023, failure by a User to comply with provisions of the Directions shall make it liable to pay Non-Compliance Charges.

4. As per Para 6.2 sub-paragraph 'i' the Authority may impose Non-Compliance Charges called Groundwater Compensation Charges (GCC) in addition to other Non-Compliance Charges for extraction of groundwater without applying for Permission in accordance with the Directions within stipulated time period. Further, Para 6.3 of these Directions provides that the GCC shall be calculated slab wise on the daily volume of water extracted in contravention of the Directions for each day of contravention. The rates of GCC are given at Table 6.1 of the Directions.

5. Therefore, a similar provision already exists in the Punjab Groundwater Extraction and Conservation Directions, 2023 viz-a-viz the provision of EC under Para 15 of the MoJS Guidelines referred to in the letter dated 09.09.2024 under reference.

6. This is for your information please.

7. This issues with the approval of the competent Authority.

Head Permission and Monitoring Division

Encl:
Copy of Punjab Groundwater Extraction
and Conservation Directions, 2023

CHAPTER 6**NON-COMPLIANCE CHARGES**

6.1 Failure by a User to comply with provisions of the Directions shall make it liable to pay Non-Compliance Charges as described below without prejudice to any other liability under the Act or the Directions.

6.2 GROUNDWATER COMPENSATION CHARGES

The Authority may impose Non-Compliance Charges called Groundwater Compensation Charges (GCC) in addition to Other Non-Compliance Charges for the following contraventions of the Directions:

- i. Extraction of groundwater without applying for Permission in accordance with the Directions within the stipulated time period;
- ii. Extraction of groundwater after the Permission for groundwater extraction has been refused, revoked or cancelled;
- iii. Extraction of groundwater during the period when Permission for groundwater extraction has been suspended;
- iv. Extraction of groundwater after expiry of Permission.
Provided that a User who files an application for renewal prior to expiry of Permission will not be required to pay Groundwater Compensation Charges for the period from the date of expiry of Permission to the date of renewal of the Permission. However, in case such renewal of permission is refused and the User extracts groundwater thereafter, it shall be liable to pay Groundwater Compensation Charges from the date of refusal of renewal of permission or date of expiry of permission, whichever is later.
- v. If a User granted Permission to extract groundwater, extracts a volume of groundwater in excess of the permitted volume for a period of three consecutive billing cycles, without applying for revised permission with an application complete in all respects including required fees and deposits, it shall be liable to pay Groundwater Compensation Charges for any such volume of water that it extracts in excess of the permitted volume after the last date of the third billing cycle.
- vi. If groundwater is extracted by a User without installing a water meter of the required specifications within the stipulated time period, it shall be liable to pay Groundwater Compensation Charges for the entire permitted volume of groundwater for the period of such delay.
- vii. If at any time a User has reason to believe that a water meter is defective or is not recording the volume of groundwater extracted correctly, it shall be the responsibility of the User to inform the Authority within seven days. The user shall ensure that the defect is rectified within one month of noticing such defect. In case the User informs



the Authority within the required seven days and also rectifies the defect within one month, it shall be liable to pay only the Groundwater Extraction Charges for the volume of groundwater extracted during the period for which the water meter was not working. This volume shall be assessed on the basis of groundwater extraction of the last billing cycle. In case the User delays the reporting of the defect or delays the rectifying the defect in the water meter, then Non-Compliance Charges shall be levied for the period of delay.

- viii. In the cases referred in sub-para vi, vii, above, the volume of groundwater extracted during this period shall be assessed by the Authority in a manner that provides the User an opportunity for presenting its case to the person conducting the assessment. The Groundwater Compensation Charges on the groundwater extracted during such period shall be charged on the entire volume of extraction permitted. However, in case actual extraction is assessed to be greater than the permitted volume in any of the last three months for which undisputed meter readings are available, then the Groundwater Compensation Charges will be calculated based on the extraction during such month with the highest water extraction.

Note: The imposition of Groundwater Compensation Charges shall be without prejudice to any other action that may be taken by the Authority under the Act or Directions with respect to a User.

6.3 CALCULATION OF GROUNDWATER COMPENSATION CHARGES

The Groundwater Compensation Charges (GCC) which may be imposed shall be calculated slab wise on the daily volume of water extracted in contravention of the Directions as per the Table 6.1 below for each day of contravention:

Table 6.1: Slab-Wise Groundwater Compensation Rates

S.no.	Status of assessment area	Volume of Water Extracted (cubic metres/day)				
		Upto10	>10-50	>50-500	>500-2500	>2500
		Compensation Rate in Rupees per cubic metre				
1	GREEN	2	8	12	20	28
2	YELLOW	4	12	18	28	36
3	ORANGE	6	16	24	36	44

6.4 NON-COMPLIANCE OF REQUIRED SPECIFICATIONS

- A. All machinery, equipment and instruments to be installed or used by a User for any purpose connected with groundwater extraction or conservation, including measurement and monitoring thereof, shall be in accordance with the standards and specifications set by the Authority. The User shall be bound to install all such equipment, instruments, machinery and structures as may be required by the Authority for any purpose connected with the extraction or conservation of groundwater.
- B. In the event that a User fails to comply with such standards, specifications or requirements or does not install the equipment within the time period required then it shall be liable to pay Groundwater Compensation Charges described in this Chapter including Other Non-Compliance Charges.

6.5 OTHER NON-COMPLIANCE CHARGES

- A. The following Non-Compliance Charges (other than Groundwater Compensation Charges) for various contraventions of the Directions will be imposed as given in the Table 6.2 below. These charges are in addition to and without prejudice to the Groundwater Compensation Charges that may be levied.

Table 6.2: Other Non-Compliance Charges

S. No.	Item	Charges in Rs. #		
		Groundwater extracted by Unit (cubic metres per month)		
		Up to 1,500	From 1,501 to 15,000	Above 15,000
1	Failure to install required water meter in time; or failure to repair, rectify or replace faulty water meter within one month of its detection (for every month or part thereof).	10,000	20,000	50,000
2	Non-disclosure, non-sealing or unauthorised construction of groundwater extraction or water recharge (injection) structure at the time of application or thereafter: A. Each Functional Structure; B. Each Defunct or Abandoned Structure; (For every month or part thereof).	25,000	50,000	2,00,000
		10,000	20,000	1,00,000
3	Unauthorised use of abandoned or non-functional extraction or recharge (injection) structure for any purpose including injection of any substance into the ground (for every month or part thereof).	25,000	50,000	2,00,000

4	Non-maintenance of water recharge or conservation structures/measures (as per water conservation scheme approved for Unit) (for every year or part thereof).	10,000	20,000	1,00,000
5	Non-submission of groundwater extraction data in time; any other violation pertaining to documentation and reporting.	5,000	10,000	50,000
6	Non-Submission of Water Audit Report in time (for every year or part thereof).	Not Applicable	25,000	1,00,000
7	Construction or excavation of groundwater extraction or recharge structure by engaging a Drilling Rig not having valid Permission (per structure).	5,000	10,000	50,000
8	Submission of false information or undertaking or failure to comply with undertaking (including undertaking related to water meters and piezometers) at the time of application or thereafter.	10,000	20,000	1,00,000
9	Operation of water tanker without valid Permission.	2,000 (for every month or part thereof)		
10	Operation of drilling rig without valid Permission.	10,000 (for every month or part thereof)		
11	Delay in payment of any Groundwater Charges	1.5% of overdue amount for every month or part thereof; to be compounded annually		

All Charges are exclusive of GST and other taxes.

Explanation: If an act or omission by a User amounts to contravention of more than one of the conditions of the Directions, including conditions of Permission, then such User shall be liable to pay each and every applicable Non-Compliance Charge.

Example: Calculation of Groundwater Compensation Charges (GCC) and delay payment charges

Calculation of Groundwater Compensation charges to be paid by an existing Unit in Orange Zone, extracts 35,000 m³ of Ground Water in a month and does not undertake any water conservation activity and applies to the Authority after 4 months 21 days from the date of commencement of Directions.

S No.	Description	Amount
1	Transition period (given to apply to Authority)	3 months (refer table 3.1)
2	Assessment area	Orange
3	Groundwater Compensation Charges to be paid for the period	51 days

4	Ground Water Charges Payable without any water conservation per month	i. Up to 300 m ³ = 0 ii. >300-1500 m ³ @ Rs. 8 x 1200 = 9600 iii. >1500-15000 m ³ @ Rs. 12 x 13500 = 1,62,000 iv. >15000-35000 m ³ @ Rs. 18 x 20000 = 3,60,000 Total Rs. 5,31,600
5	Per day consumption of Unit	= 35,000/30 = 1,167 m ³
6	GCC charges calculation per day	i. Up to 10 m ³ @ 6 x 10 = 60 ii. >10-50 m ³ @ Rs. 16 x 40 = 640 iii. >50-500 m ³ @ Rs. 24 x 450 = 10,800 iv. >500-1167 m ³ @ Rs. 36 x 667 = 24,012 Total Rs. 35,512/-
7	Total GCC for 21 days	= 35,512 x 51 Rs. 18,11,112/-
8	Delay of Payment of three months Groundwater Charges (as per S.No. 11 of Table 6.2 above)	= 5,31,600 x 3 x (1.5 % x 2) Rs. 47,844/-

6.6 INSPECTION OF UNIT

A person authorised by the Authority may inspect a Unit at any time for the purpose of checking, determining or monitoring the compliance of the Directions. Such authorised person shall make a written note of inspection and provide a copy of the Inspection Note, at the time of inspection or within such period as required by the Authority, to the User.

Such authorised person may also inspect and obtain copies of any documents, records, digital files, data in electronic format etc. required for the purpose of checking or monitoring the compliance of the Directions, and it shall be the responsibility of the User to provide all such documents, records, information and files without delay.

(70)



GOVERNMENT OF KERALA

Water Resources (GW) Department

21-12-2024, Thiruvananthapuram

No. GW3/26/2024-WRD

From
Additional Chief Secretary to Government

To
Dr. S.K. Ambast,
Chairman, CGWA
CSMRS Campus Olaf Plame, Road,
Sec-3, Hauz Khas, RK. Puram,
New Delhi- 110016
cgwa@nic.in

Sir,

Sub: Groundwater Department - OA No. 694/2023 - Direction under section 5 of Environment (Protection), Act 1986 to provide information to Central Groundwater Authority, New Delhi. - action taken report - submitting-reg

Ref: Letter no. CGWA-22/2/2024-CGWA-584 dated 11.12.2024 from Ministry of Jal Shakti Department of Water Resources, RD & GR, GOI

I am directed to invite your attention to the reference cited and forward herewith the Action Taken Report on the directions in the letter under reference.

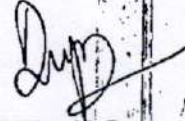
Sl.No	No of cases for illegal extraction by Housing complexes, Industrial Units, Commercial Establishments and several other entities reported	Action taken thereto		
		No BW/TW/FPW Sealed	Penalty (in Rs)	
			Imposed	Recovered
1	717	23	19,51,400	19,51,400

I am also directed to inform you that the amendment of Kerala Groundwater (Control

(71)

& Regulation) Act 2002, incorporating provisions in line with the MOJs guidelines 2020 and subsequent amendments to these guidelines is being processed. Moreover, Immediate action is also being taken to include the environmental compensation also in the revised amendment act.

Yours Faithfully,



DEEPA N C
JOINT SECRETARY

For Additional Chief Secretary to Government.



Government of Goa
Water Resources Department
Sinchai Bhawan, near Police Station, Alto-Porvorim, Bardez, Goa – 403 521
Tel: C.E. Off. - (0832) 2412047, Fax: (0832) 2413046.

No.9/3/EO-WRD/2024-25/444

Date: 20/12/2024

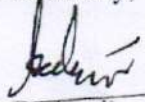
To,
The Chairman,
Central Ground Water Authority,
Ministry of Jal Shakti,
Department of Water Resources, RD & GR,
R. K. Puram, New Delhi – 110016.

Sub: Direction under section 5 of Environment (Protection), Act 1986 to provide
information to Central Ground Water Authority, New Delhi.
Ref.: Letter No.CGWA-22/2/2024-CGWA-579 dated 11/12/2024.

Sir,

With reference to above, please find enclosed herewith the details in the prescribed proforma
for your kind information & further needful.

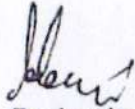
Yours faithfully,


(P. B. Badami)
Chief Engineer (WR)

Sub:- Direction under section 5 of Environment(Protection), Act 1986 to provide information to Central Groundwater Authority, New Delhi

Name of State / UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Its.)	
			imposed	recovered	imposed	recovered
GOA	102	93	3,87,760/-	3,87,760/-	-	-

NOTE:- Goa State falls under safe zone in extraction of Ground Water and for almost 06 months, the Ground Water Table remains very high and there is no over extracted/exploited areas identified in the State of Goa. As per the directions of the Hon'ble Chairman, CGWA, the State will follow the Environmental Compensation (EC) as per MoJS guidelines on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is incorporated in the SGWA guidelines of Goa State.


 (P.B. Badamit)
 Chief Engineer(WR)

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I/29616/2024

संघ राज्य प्रशासन, लद्दाख

जन स्वास्थ्य अभियांत्रिकी/
सींचाई एवं बाढ़ नियंत्रण विभाग

सत्यमेव जयते

THE ADMINISTRATION OF
UNION TERRITORY OF LADAKH

PHE/I&FC DEPARTMENT

F. No. M/995/2023-(PHE, I&FC) SECTION/2569-2588

ई-मेल/email: pstocomsecutl@gmail.comयूटी सचिवालय, लेह/UT Secretariat, Leh,
Dated: 23.12.2024.**Subject: Illegal extraction of Ground Water Resources in Leh District.****Order No.91-LA(PHE/I&FC) of 2024,
Dated: 23.12.2024.**

WHEREAS, Ladakh is an arid to semi-arid region with limited water resources, and most of the water sources are seasonal such as glacial, and permafrost melt water and the visible effects of climate change, in the form of decrease in snowfall, thinning glaciers, retreating glacial lakes and streams have been witnessed in the region;

WHEREAS, some parts of the Union territory have become water stressed and with the rapid growth in demand for water due to rapid urbanization, high tourist growth and migrating population including traders and labourers, may pose a serious challenges to water security in future; which coupled with growth in economic activity inevitably may further lead to an increase in water demands for a variety of purposes, including domestic, commercial, industrial, irrigation, hydropower generation, and recreation;

WHEREAS, due to limited water resources in the Union territory, some areas particularly in the Leh District have become increasingly dependent on groundwater, resulting in over-exploitation of groundwater resources, raising concerns about the need for scientific management, conservation, and regulation of the ground water resources;

WHEREAS, the Ground Water Resources Estimation report as of March, 2024 of the Central Ground Water Board, Ministry of Jal Shakti has reported that

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the following areas in Leh Block in Leh District as '**Semi Critical**' for extraction and use of the ground water resources;

S.No	District/Tehsil	Areas
1.	Leh	Gompa Gangless
2.		Sankar Yourtung
3.		Leh
4.		Skara
5.		Choglamsar
6.		Saboo
7.		Spituk
8.		Phey
9.		Phyang

WHEREAS, further extraction of the Ground Water Resources in the above areas may lead to critical situation of the availability of ground water resources in these areas for meeting the increased demand of water resources;

WHEREAS, the Central Ground Water Authority in light of the directions of the Hon'ble Green Tribunal, Principal Bench, New Delhi in the O.A. No. 694/2023 titled "*UN predicts Groundwater level in India will reduce to low by 2025*" and in exercise of Section 5 of the Environment (Protection) Act, 1986 read with paragraph (2) of the Notification of Government of India vide S.O. 38 (E) dated: 14.01.1997, has passed the following direction to the Union territory;

- 1. Enforce and monitor the Groundwater drawl in the UT of Ladakh and an action taken report on the illegal borewells in be provided to the Authority by 20.12.2024.*
- 2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal ground water withdrawal by Housing Complexes, Industrial units, commercial establishment and several other entities, till the EC provision is being incorporated in the State Ground Water Authority guidelines.*

NOW THEREFORE, in view of the above, extraction of ground water through borewells in the above areas will be regulated strictly as per provisions of the Jammu & Kashmir Water Resources (Regulation & Management) Act, 2010 read with J&K Water Resources (Regulation & Management) Rules, 2011 and digging of new

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borewells for extraction of ground water resources in the above semi critical areas of Leh district shall be deemed to have been banned and declared as illegal borewells w.e.f. 01st of December, 2024; except those permitted by authority obtained from the Deputy Commissioner & District Magistrate, Leh.

By order of the Administration of UT of Ladakh.

Sd/-

(माइकल एम. डिस्ज़ा / Michael M. D'Souza) IAS

प्रशासनिक सचिव/Administrative Secretary,
PHE/I&FC Department.**Copy to the: -**

1. Chairman, Central Water Commission, Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.
2. Chairman, Central Ground Water Resources Authority, Ministry of Jal Shakti, Government of India.
3. Joint Secretary (JKL), Ministry of Home Affairs, Government of India.
4. Joint Secretary, Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, Government of India.

Copy also to the: -

1. All Administrative Secretaries, UT of Ladakh.
2. Director General of Police, UT of Ladakh.
3. Commissioner/Secretary to Hon'ble Lieutenant Governor.
4. Deputy Commissioners/CEOs, LAHDC, Leh/Kargil.
5. All Heads of the Departments.
6. Joint Director, Information.
7. Chief Engineer, PHE/I&FC (Prescribed Authority) for circulation and enforcement of the of above Order.
8. Superintending Engineers, PHE/I&FC Circles, Leh/Kargil.
9. State Informatics Officer, NIC, Ladakh.
10. OSD to Lieutenant Governor for information of the Hon'ble Lieutenant Governor.
11. Pvt. Secretary to Advisor, Ladakh for information of the Advisor.
12. Superintendent, Archives, Archaeology & Museums.
13. Pvt. Secretaries to Chief Executive Councilors, LAHDC, Leh/Kargil *for information of the Hon'ble CECs.*
14. Pvt. Secretary to Administrative Secretary, PHE/I&FC Department for information of the Secretary.
15. Order/Stock file (w.2.s.c)/e-file No.13986.

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(जाकिर हुसैन/Zakir Hussain), JKAS

प्रशासन के उप सचिव/Deputy Secretary to the Administration.

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Annexure - VII (VIII)
(77)

No.JSV-Member Secy HPGWA-cum-SE P&I-II/2024-25: 3136

Government of Himachal Pradesh

Jal Shakti Vibhag

Dated the Shimla-5 24.12.2024

To

The Regional Director,
Central Ground Water Board,
NHR, Dharamshala, Distt. Kangra (HP).

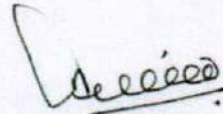
Subject:- Directions under Section 5 of Environmental (Protection) Act 1986 to provide information to Central Ground Water Authority, New Delhi - regarding

This is with reference to the Chairman, Central Ground Water Authority letter No. CGWA-22-2/2024-CGWA- 581 dated 11.012.2024 on the above cited subject received from your office via email dated 17.12.2024 vide which it has been requested to provide information to Central Ground Water Authority under Section 5 of Environmental (Protection) Act 1986.

In this regard, the desired information is attached at Annexure-A as per record available in this office.

This is for information and necessary action please.

Encl.:-As above.


**Chairman HPGWA-cum-
Engineer-in-Chief (JSV),
Jal Shakti Bhawan, Shimla-05**

Name of State/UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishment and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered
Himachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केन्द्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources,
RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh
Road
New NCT of Delhi - 110011
E-mail: cgwa@nic.in

No. CGWA-21/6/2023-CGWA - 385

Dated 09 SEP 2024

To,

The Government of Karnataka. O/o director, Ground Water Directorate
2nd Floor, KSFC Bhawan,
#1/1, Thimmlah Road,
Bengaluru-560052

Sub: Adoption of Ministry of Jal Shakti Guidelines for Ground Water regulation by State Ground Water Authority/ Department - reg.

Sir,

This is in reference to the subject cited above. Your kind attention is invited to the fact that on the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

2. To have sustainable management of water resources in the country, Govt. of India, Ministry of Jal Shakti notified Guidelines dated 24.09.2020 vide gazette notification S.O. 3289(E) dated 24.09.2020 and subsequent amendment dated 29.03.2023 to these Guideline to regulate groundwater extraction and conserve the scarce groundwater resources in the country.
3. The said Guidelines provide that "wherever States/ UTs have come out with their own groundwater abstraction Guidelines, which are inconsistent with the CGWA Guidelines, the provisions of CGWA Guidelines will prevail. However, in case the Guidelines followed by such States/ UTs contain some more stringent provisions than CGWA Guidelines, such provisions may also be given effect to by the States/ UTs Authorities in addition to those contained in the CGWA Guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance."

Contd. on page 2

4. Central Ground Water Authority has at various points as well as fora, urged States/UTs to adopt the Guidelines notified by the Ministry of Jal Shakti (MoJS) in their respective States/UTs. The States/ UTs were also requested to intimate in writing the status of adoption of Guidelines notified by Ministry of Jal Shakti (MoJS) and time frame by which these Guidelines will be adopted by them.
5. On comparison on six major provisions with MoJS Guidelines, it has been observed that provisions of State Guidelines are not in consonance with MoJS Guidelines. The comparative analysis is enclosed as **Annexure-A** for ready reference.
6. In the above context, it is informed that the Hon'ble Supreme Court in *MC Mehta vs. UOI*, (1997) 11 SCC 312 vide Order dated 10.12.1996 had held that "**Environment (Protection) Act, 1986 is made by Parliament under Entry 13 List I Schedule 7 read with Article 253 of the Constitution of India and shall have an over-riding effect.**"
7. Above is also stressed elaborately in Order dated 25.02.2022 passed by Hon'ble NGT (PB) NCT of Delhi in O.A. No. 69/2020 (*Sushil Bhatt vs. Moon Beverages Ltd. &Ors.*) and Appeal No. 45/2018 (*DevidasKhatri vs. Union of India &Ors.*). Relevant Para(s) of the order are quoted hereunder:

Para 105

"The steps, taken by Central Government or the Authority constituted under Section 3(3) with power to issue directions under Section 5 or to take such measures as are necessary under sub-section 2 of Section 3, are the orders in respect whereof, Section 24 sub-section 1 provides that the same shall prevail over any other enactment having any inconsistent provision. The only exception is with regard to the offences and punishment, subject to the provisions of sub-section 2 of Section 24, which provides, where any Act or omission constitutes any offence punishable under EP Act 1986 and also under any other Act, then the offender found guilty of such offence, shall be liable to be punished under the other Act and not EP Act 1986...."

Para 107

".....Hence directions issued under Section 5 or orders issued on the matters referable to Section 3(2), in our opinion, are statutory orders. We have already discussed that EP Act 1986 is referable to Entry 13 List I Schedule VII of the Constitution read with Article 253, having been enacted pursuant to the International Conference and resolutions and to give effect thereto, it shall prevail over Provincial legislation. All Provincial enactments, relating to ground water, therefore, would have to subserve the Guidelines issued by CGWA since these Guidelines are referable to Section 5 read with Section 3(2) of EP Act, 1986. These Guidelines are not mere executive orders but statutory orders and, in any case, having been issued in exercise of powers under EP Act, 1986, as Stated above, shall prevail over Provincial enactments/legislations. To the extent, subject is covered by EP Act 1986 and the orders issued by CGWA, Provincial legislature would lack power to make law, and if made, shall sub serve...."

Para 116

....Therefore, it is now established that irrespective of the legislative list contained in Schedule 7, whenever matter relates to environment is to be seen, if governed by the laws enacted on environment by Parliament, referable to entry 13 List 1 of 7th Schedule, the same shall prevail. In other words, when a subject is covered by a legislation referable to list 1 of Seventh Schedule of the Constitution, to the extent matter is covered by such Central legislation, Provincial legislature would cease to have any legislative competence to that extent, irrespective of entry in list 2. Provincial legislature can make law only on the aspects not covered by Parliamentary enactment...."

Para 117

"....Thus, we are clearly of the view that on the subject of regulation of ground water, provisions of EP Act 1986, the orders issued by Central Government under Section 3(3), and by CGWA under section 5 and/or section 3(2) of EP Act 1986 shall hold field and on this subject Provincial legislation cannot be brought in to impede, obstruct or deny or deprive CGWA, in its function for protection, perseveration and sustenance of ground water in the country...."

Para 237

"....CGWA is a Statutory Authority and has statutory powers to issue directions or take such measures as are necessary for protecting environment. These directions are referable to EP Act 1986, enacted vide Entry 13 List 1 of Constitution and therefore even Provincial legislations would have no competence to touch on this subject. Undoubtedly water is in List II Entry 17 but to the extent, the subject of ground water is part of pollution and governed by EP Act, 1986, for the reasons already discussed above, Provincial legislature would lack competence and it cannot make laws in respect of subject of water, covered by EP Act 1986 or orders, directions, rules, etc. made there under...."

Para 244

"....CGWA, while giving directions or laying down Guidelines, had to take into consideration, and is under an obligation, to appreciate the mandate of Supreme Court and cannot abrogate or surrender to Provincial legislations on the ground that in some State there are Provincial legislations with regard to ground water and, therefore, Authorities under those enactments will deal with the issues relating to ground water...."

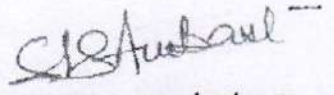
8. It is evident from the above, that the provisions of ground water regulation and management implemented by State Ground Water Authorities has to be in consonance with MoJS Guidelines notified on 24.09.2020 and amendment dated 29.03.2023. However, State of **Karnataka** is at liberty to incorporate more stringent provisions in the Guidelines as per the hydrogeological condition of the State.

Now therefore exercising the power vested under Section 5 of the Environment (Protection) Act, 1986, this Authority hereby directs the State of **Karnataka** that suitable additions/ modifications may be incorporated in the Provincial Act/Rules in line with CGWA Guidelines dated 24.09.2020 and subsequent amendment to these Guidelines dated 29.03.2023.


Contd. on page 4

-4-

Further, detailed comparative Statement between MoJS Guidelines and prevailing State Act/Rule/Guidelines may be provided to this Authority in attached format **within one month** and final compliance status of adoption of MoJS Guidelines may be communicated to this Authority **within three months** i.e. by 09.12.2024.


(Dr. Sunil Kumar Ambast)
Chairman

Copy to: The Chief Secretary, Room No. 320, 3rd floor, vidhanasoudha, Bhangalore-560001.


(Dr. Sunil Kumar Ambast)
Chairman

भारत सरकार
जलशक्तिमंत्रालय
जलसंसाधन, नदीविकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources
RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh
Road
New Delhi - 110011
E-mail: cgwa@nic.in

(83)

No. CGWA- 21/06/2023-CGWA- 475

Dated 29.10.2024

To,
The Special Secretary (Env & Forest)
Government of Delhi.
Environment Department. 6th Level, C-Wing,
IP Estate, Delhi Secretariat,
Delhi-110002

Sub: Adopting of Ministry of Jal Shakti Guidelines for Ground Water regulation by State Ground Water Authority/ Department – reg.

Sir,

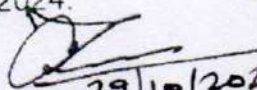
Please refer this office Letter No.21/06/2023-CGWA-389 dated 09.09.2024, from the Chairman, CGWA wherein CGWA directed the UT of Delhi to provide detailed comparative statement between MoJS guidelines and prevailing State Acts/ Rules/ Guidelines within one month i.e. by 09.10.2024 and final compliance status of adoption of MoJS guidelines within three months i.e. by 09.12.2024. The above directions were issued under section 5 of Environment (Protection) Act, 1986.

2. Detailed comparative analysis between prevailing State Acts/ Rules/ Guidelines to regulate ground water management and development in the UT of Delhi with MoJS guidelines is still awaited.

3. The UT of Delhi is once again directed to forward comparative statement to this Authority latest by 04.11.2024.

4. Non-submission of report within aforesaid period will be construed as contravention of relevant provisions of Environment (Protection) Act, 1986.

5. The state is further directed to submit along with above, the roadmap for aligning the state guidelines with MoJS guidelines within the time-frame given in letter dated 09.09.2024.


29/10/2024
(T. B. N. Singh)
Member Secretary

Copy to: The Chief Secretary, Government of Delhi, 3rd Delhi Secretariat, IP Estate, New Delhi,
Delhi-110002.

2. The Regional Director, CGWB, SUO, R.K. Puram, New Delhi.

(T. B. N. Singh)
Member Secretary

भारत सरकार
जल शक्ति मंत्रालय
जलसंसाधन, नदीविकास और गंगासंरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओलाफ पाल्मे मार्ग, मै 3,
आर.के. पुरम, नई दिल्ली-110016
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme
Road, Sec.-3, R.K. Puram,
New Delhi - 110011
E-mail: cgwa@nic.in

(Urgent)

No. CGWA- 21/06/2023-CGWA- 568

Dated 05 DEC 2024

To,

1. The Regional Director, CGWB, NWR, Bhujal Bhawan, Sector-27A, Chandigarh-160019.
2. The Regional Director, CGWB, SUO, R.K. Puram, New Delhi.
3. The Regional Director, CGWB, SWR, 7th Cross, 27th Main, HSR layout, Sec.-1 Bengaluru Urban, Karnataka-560102.
4. The Regional Director, CGWB, NWHR, 298/299 Shastri Nagar J&K-180004.
5. The Regional Director, CGWB, KR, Kedram, Kesavadasapuram, Thiruvananthapuram, Kerala-695004
6. The Regional Director, CGWB, ER, Bhujalika CP Block-6; Sector-V, Bidhan Nagar; West Bengal, Kolkata-700091
7. The Regional Director, CGWB, SECR, E-wing, G-Block, Rajaji Bhawan, CGO Complex, Basant Nagar, Tamilnadu, Chennai-600090.
8. The Regional Director, CGWB, SR, 3-6-291, GSI Post, Bandlaguda, Hyderabad-500068.

Sub: Adopting of Ministry of Jal Shakti Guidelines for Ground Water regulation by State Ground Water Authority/ Department – reg.

Ref: CGWA letters dated 09.09.2024 & 29.10.2024

Sir,

This has reference to CGWA letters cited above wherein State of Andhra Pradesh was directed to comply with the following directions issued by CGWA under Section 5 of EP Act, 1986:-

- iii. To submit detailed comparative statement between MoJS guidelines and prevailing State Acts/ Rules/ Guidelines within one month i.e. by 09.10.2024 which was extended up to 04.11.2024.
- iv. To submit final compliance status of adoption of MoJS guidelines within three months i.e. by 09.12.2024.

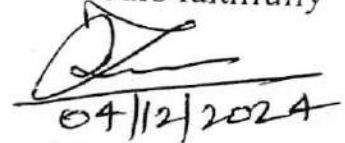
Response from the State of Andhra Pradesh has not been received so far.

Cont. Page-2

It is hereby directed to liaise with the SGWA/Deptt. to comply with above said directions issued by CGWA. Non-compliance to the directions issued by CGWA shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

An early action taken in this regard may be communicated to this office immediately.

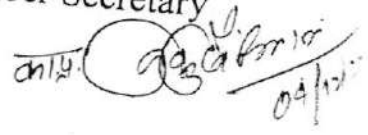
Yours faithfully



04/12/2024

(T. B. N. SINGH)

Member Secretary

only.  04/12/24

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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विभाग और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैंपस, ओमोफ पावले मार्ग, सी.
हौज खास, आर.के. पुरम, नई दिल्ली-110016
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme, Road
Sec.-3, Hauz Khas, R.K. Puram,
New Delhi - 110016
E-mail: cgwa@nic.in

(Urgent)

No. CGWA-22/2/2024-CGWA - 576

Dated

To,

The Commissioner,
PR & RD & Administrator, APWALTA
D. No. 12-47, PVS Empire, Pathuru Road,
Besides Reliance Digitals, Tadepalli,
Guntur District, Andhra Pradesh - 522501

Sub: Direction under section 5 of Environment (Protection), Act 1986 to provide information to Central Groundwater Authority, New Delhi.

READ: OA No. 694/2023 titled as "UN predicts Groundwater level in India will reduce to low by 2025".

Sir,

Hon'ble National Green Tribunal, Principal Bench, New Delhi registered above referred Original Application No. 694/2023 on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts Groundwater level in India will reduce to low by 2025" wherein issue related to depletion of groundwater in India was raised.

The matter was last listed on 12.09.2024, wherein Hon'ble Tribunal asked Central Ground Water Authority (CGWA) regarding action being taken related to illegal bore wells constructed by Housing Complexes, Industrial Units, Commercial establishments and several other entities. The information was also sought with regard to the directions issued by CGWA to various State Governments and Union Territories directing them to enforce and monitor the groundwater draws and an action taken report on the illegal borewells.

Since the ground water management & development in the state of Andhra Pradesh is being regulated & controlled by Ground Water Department, Govt. of Andhra Pradesh, hence, following information be furnished by 20th Dec. 2024:

Name of State/ UT	No. of cases for illegal extraction by Housing Complexes, Industrial Units, Commercial establishments and several other entities reported	Action taken thereto				
		No. of bore wells sealed	Penalty (in Rs.)		Environmental Compensation (in Rs.)	
			imposed	recovered	imposed	recovered

Contd on page 2

It is also noticed that, State of Andhra Pradesh has not incorporated provision of Environmental Compensation in their guidelines. However, as per MoJS notified guidelines, wherever States/s UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.

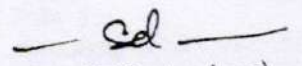
Now, therefore, in exercise of the power conferred under Section 5 of the Environment (Protection) Act, 1986 read with the paragraph 2 of the notification of Government of India in the Ministry of Environment and Forest number S.O. 38 (E) dated 14th January, 1997, the Authority issues the following direction:

DIRECTIONS

1. Enforce and monitor the Groundwater drawal in the State of Andhra Pradesh and an action taken report on the illegal borewells in the above mentioned format be provided to this Authority latest by 20th Dec. 2024.
2. Environmental Compensation (EC) as per MoJS guidelines be imposed on the illegal groundwater withdrawal by Housing Complexes, Industrial Units, Commercial establishments and several other entities, till the time EC provision is being incorporated in the SGWA guidelines. Compliance report be forwarded to CGWA by 20th Dec. 2024.

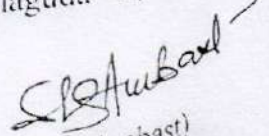
Non-submission of the report will be treated as contempt of Hon'ble Tribunal's order as well as non-compliance to the directions issued by CGWA and shall construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours faithfully


(Dr. S.K. Ambast)
Chairman, CGWA

Copy to :

1. The Chief Secreatry, Government of Andhra Pradesh, 1st Block, 1st Floor, Interim Government Complex, A.P secretariat office, velagapudi-522503, for information and immediate action.
2. The Regional Director, CGWB,SR, 3-6-291, GSI Post; Bandlaguda Hyderabad Telangana-500068, to expedite the matter on priority.


(Dr. S.K. Ambast)
Chairman, CGWA

2518

भारत सरकार
जल शक्ति मंत्रालय
जल संधन नदी विकास और गंगा संरक्षण विभाग
केन्द्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi - 110011
E-mail cgwa@nic.in

88

File No: CGWA-22/3/2024-CGWA - 886/08
To

Date: 08 MAR 2024

The Addl. Chief Secretary to Govt. Haryana
Public Health Engineering Deptt., Haryana
Civil Secretariat, Sector -1, Chandigarh

Sub - News item appearing in Hindustan dated 30.11.2023 titled "Arsenic found in groundwater in 25 States, Fluoride in 27 States: Govt." - reg.

Sir

This has reference to the Original Application No. 728/2023 titled "Arsenic found in groundwater in 25 States, fluoride in 27 States: Govt." on the subject matter, registered by Hon'ble Tribunal by exercising *suo moto* jurisdiction under Section 14 and 15 of National Green Tribunal Act, 2010, expressing serious concern of the issue of presence of toxic elements Arsenic and Fluoride in groundwater, contaminating it and causing serious toxic effect to the human body. Hon'ble Tribunal vide order dated 20.12.2023, impleaded 27 States/UTs as respondent and directed to file response within one month from the date of receipt of Notice (copy enclosed for ready reference).

2. Furthermore, Hon'ble Tribunal vide order dated 15.02.2024 directed CGWA to file fresh report within six weeks and also directed States/UTs, who have not filed, to file their response within six weeks.

3. Central Government constituted Central Ground Water Authority (hereinafter referred to as the **Authority**) vide Ministry of Environment & Forest notification Number S.O. 38(E), dated 14th January, 1997, followed by Notification No. S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010 for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

4. As drinking water supply is responsibility of the State Government, this authority hereby directs the State/ UT under your jurisdiction to ensure Arsenic/ Fluoride free water drinking supply to its populace. Action(s) taken by the State in this regard may urgently be communicated to this Authority, which should, *inter-alia*, include habitations affected by arsenic/ fluoride in groundwater, habitations already covered under safe/ alternate water supply (including the number under Jal Jeewan Mission), number of arsenic- and fluoride-free wells constructed, number of arsenic/ fluoride removal plant installed, *in-situ* remediation schemes (if any), awareness programmes etc. The information about number of health cases reported due to consumption of arsenic/ fluoride groundwater may also be provided.

5. It is further directed to file State's reply to Hon'ble Tribunal urgently, ensuring that there is no discrepancy between the information furnished to this Authority and that to Hon'ble Tribunal.

The above information may be provided to this Authority positively by 15.03.2024.

Yours faithfully

Encl: As above

(Dr S K Ambast)
Chairman, CGWA

08/03/2024
o/c
Dr S K Ambast
2/3/2024

भारत सरकार
जल शक्ति मंत्रालय
जल ससाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनागर हाउस, मानसिंह रोड
नई दिल्ली 110011
ई-मेल cgwa@nic.in



2519

Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi - 110011
E-mail cgwa@nic.in

89

File No: CGWA-22/3/2024-CGWA-115
To

Date: 12-03-2024

The Principal Secretary
Public Works Dept
DHN & DD, Vidyut Bhavan, Somnath-Kachigam Road, Kachigam, Daman 396 210
UT of DNH & DD

Sub – News item appearing in Hindustan dated 30.11.2023 titled “Arsenic found in groundwater in 25 States, Fluoride in 27 States: Govt.” – reg.

Sir

This has reference to the Original Application No. 728/2023 titled “Arsenic found in groundwater in 25 States, fluoride in 27 States: Govt.” on the subject matter, registered by Hon'ble Tribunal by exercising *suo moto* jurisdiction under Section 14 and 15 of National Green Tribunal Act, 2010, expressing serious concern of the issue of presence of toxic elements Arsenic and Fluoride in groundwater, contaminating it and causing serious toxic effect to the human body. Hon'ble Tribunal vide order dated 20.12.2023, impleaded 27 States/UTs as respondent and directed to file response within one month from the date of receipt of Notice (copy enclosed for ready reference).

2. Furthermore, Hon'ble Tribunal vide order dated 15.02.2024 directed CGWA to file fresh report within six weeks and also directed States/UTs, who have not filed, to file their response within six weeks.

3. Central Government constituted Central Ground Water Authority (hereinafter referred to as the **Authority**) vide Ministry of Environment & Forest notification Number S.O. 38(E), dated 14th January, 1997, followed by Notification No. S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010 for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

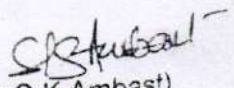
4. As drinking water supply is responsibility of the State Government, this authority hereby directs the State/ UT under your jurisdiction to ensure Arsenic/ Fluoride free water drinking supply to its populace. Action(s) taken by the State in this regard may urgently be communicated to this Authority, which should, *inter-alia*, include habitations affected by arsenic/ fluoride in groundwater, habitations already covered under safe/ alternate water supply (including the number under Jal Jeewan Mission), number of arsenic- and fluoride-free wells constructed, number of arsenic/ fluoride removal plant installed, *in-situ* remediation schemes (if any), awareness programmes ec. The information about number of health cases reported due to consumption of arsenic/ fluoride groundwater may also be provided.

5. It is further directed to file State's reply to Hon'ble Tribunal urgently, ensuring that there is no discrepancy between the information furnished to this Authority and that to Hon'ble Tribunal.

The above information may be provided to this Authority positively by 20.03.2024.

Yours faithfully

Encl: As above


(Dr S K Ambast)
Chairman, CGWA

2520

भारत सरकार
जल शक्ति मंत्रालय
जल ससाधन, नदी विकास और जमा सारक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & G
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road,
New Delhi - 110011
E-mail cgwa@nic.in

Date: 30 MAY 2024

File No: CGWA 22/3/2024-CGWA 217

To

The Commissioner,
Municipal Corporation Chandigarh,
UT Secretariat, 4th floor, sector 9, Chandigarh
E-mail: hs-chd@nic.in

Sub – News item appearing in Hindustan dated 30.11.2023 titled “Arsenic found in groundwater in 25 States, Fluoride in 27 States: Govt.” – reg.

Ref – This office letter No. CGWA-22/3/2024-CGWA dated 08.03.2024

Sir

This has reference to the Original Application No. 728/2023 titled “Arsenic found in groundwater in 25 States, fluoride in 27 States: Govt.” on the subject matter, registered by Hon'ble Tribunal by exercising *suomoto* jurisdiction under Section 14 and 15 of National Green Tribunal Act, 2010, expressing serious concern of the issue of presence of toxic elements Arsenic and Fluoride in groundwater, contaminating it and causing serious toxic effect to the human body. Hon'ble Tribunal vide order dated 20.12.2023, impleaded 27 States/UTs as respondents.

2. Central Ground Water Authority vide letter under reference issued following directions to the respondent States/UTs and also directed to furnish ATR/ information to CGWA on the same :

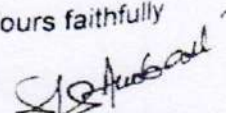
- i. Ensure supply of Arsenic/ Fluoride free drinking water to its populace
- ii. Action(s) taken by the State in this regard which should, inter-alia, include habitations affected by arsenic/ fluoride in groundwater
- iii. Habitations already covered under safe/ alternate water supply (including the number under Jal Jeevan Mission)
- iv. Number of arsenic and fluoride-free wells constructed, number of arsenic/ fluoride removal plant installed, in-situ remediation schemes, awareness programmes etc
- v. The information about number of health cases reported due to consumption of arsenic/ fluoride groundwater may also be provided.

It is seen that ATR has not been received from the State of Chandigarh UT. Hon'ble Tribunal vide Para 5 of the order dated 26.04.2024 (copy enclosed) directed CGWA to from whom it is awaited.

It is therefore directed to file status report on the above mentioned points at the earliest by 15.06.2024. It is further directed to file State's reply to Hon'ble Tribunal urgently, ensuring that there is no discrepancy between the information furnished to this Authority and that to Hon'ble Tribunal.

Encl: As above

Yours faithfully


(Dr S K Ambast)
Chairman, CGWA

भारत सरकार
जल शक्ति मंत्रालय
जलसंसाधन, नदीविकास और गंगा संरक्षण
विभाग
केंद्रीय भूमि जल प्राधिकरण
18/11 जामनगर हाउस, मानसिंहरोड
नईदिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD &
GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

No. NGT/003/PB/Delhi/EA.41/2023 -504

Dated

11 NOV 2024

To

The District Collector,
Raipur, Distt, Collectorate,
Kutchery Chowk, Raipur, Chattisgarh-492001

Sub: Direction under Section 5 of Environment (Protection) Act, 1986 for sealing of borewells of Saheed Veer Narayan International Cricket Stadium.

Ref:- (i) Hon'ble NGT order dated 02.05.2024 in EA No. 41/2023 in OA No. 94/2021 with MA 18/2023 of NGT, New Delhi.

(ii) CGWA letters dated 26.02.2024, 21.05.2024, 04.11.2024.

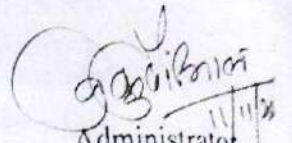
Sir,

In reference to the subject cited above, it is to state that Hon'ble Tribunal vide Para No 9 of the order dated 02.05.2024 directed CGWA or SGWA to decide all pending applications for NOC expeditiously.

2. Despite regular reminders from CGWA, Chhattisgarh Cricket Association has not applied for No Objection Certificate for groundwater abstraction by Saheed Veer Narayan International Cricket Stadium.
3. Accordingly, the Central Ground Water Board, North Central Chhattisgarh Region, Raipur repeatedly requested the District Collector, Raipur, via the letters referred to above in (ii) and through personal visits, to take immediate action against the illegal groundwater abstraction by Saheed Veer Narayan International Cricket Stadium. As, the powers to take action against illegal groundwater withdrawal have been delegated to the concerned DM/DC/SDM of each revenue district by the CGWA. Despite repeated reminders and follow-ups, the borewells have not been sealed so far.
4. Now, in exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986, it is hereby directed to seal illegal borewells of Saheed Veer Narayan International Cricket Stadium, Raipur immediately and submit compliance report by 16.11.2024.

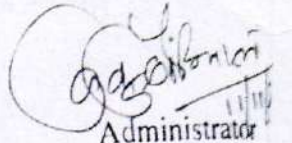
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5. Non-submission of report within aforesaid period will be construed as contravention of Section 5 of Environment (Protection) Act, 1986.


Administrator
CGWA, New Delhi

Copy to: 1. The Director, Sports and Youth Welfare Department, Govt. of Chhattisgarh, Amanaka, Raipur. 492010, for information.

2. The Regional Director, CGWB, NCCR, Raipur, for information.


Administrator
CGWA, New Delhi



भारत सरकार
जल शक्ति मंत्रालय
जल सहायक नदी विकास और जमा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
18/11 जामनगर हाउस, मानसिंहरोड
नई दिल्ली-110011
ई-मेल cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi - 110011
E-mail cgwa@nic.in

No. NGT/003/PB/Delhi/EA.41/2023

508

Dated 11 NOV 2024

To

The District Collector,
Jaipur Distt.
AC-2, Sawai Jai Singh Hwy,
Sen Colony, Bani Park,
Jaipur, Rajasthan 302016

Sub: Direction under Section 5 of Environment (Protection) Act, 1986 for sealing of borewells of Sawai Man Singh Stadium, Jaipur

Ref:- (i) Hon'ble NGT order dated 02.05.2024 in EA No. 41/2023 in OA No. 94/2021 with MA 18/2023 of NGT, New Delhi.

(ii) CGWA letters dated 15.11.2023, 14.02.2024, 08.05.2024, 13.06.2024, 19.09.2024

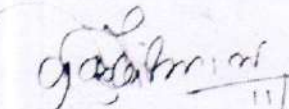
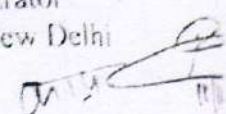
Sir,

In reference to the subject cited above, it is to state that Hon'ble Tribunal vide Para No 9 of the order dated 02.05.2024 directed CGWA or SGWA to decide all pending applications for NOC expeditiously.

2. Despite regular reminders from CGWA, Rajasthan Cricket Association has not applied for No Objection Certificate for groundwater abstraction by Sawai Man Singh Stadium, Jaipur.
3. Accordingly, the Central Ground Water Board, Western Region, repeatedly requested the District Collector, Jaipur, via the letters referred to above in (ii) and through personal visits, to take immediate action against the illegal groundwater abstraction by Sawai Man Singh Cricket Stadium, Jaipur. As, the powers to take action against illegal groundwater withdrawal have been delegated to the concerned DM/DC/SDM of each revenue district by the CGWA. Despite repeated reminders and follow-ups, the borewells have not been sealed so far.
4. Now, in exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986, it is hereby directed to seal illegal borewells of Sawai Man Singh Stadium immediately and submit compliance report by 16.11.2024.

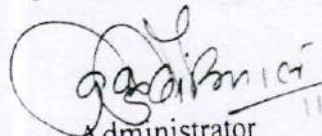
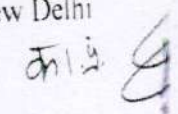
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5. Non-submission of report within aforesaid period will be construed as contravention of Section 5 of Environment (Protection) Act, 1986.


11/11/2024
Administrator
CGWA, New Delhi


Copy to: 1. The Secretary, Rajasthan Cricket Association, Sawai Man Singh Stadium, Jaipur, rca@cricketrajasthan.in, for information.

2. The Regional Director, CGWB, WR, 6-A, Jhalana Doongri, Jaipur, Rajasthan- 302004. for information.


11/11/24
Administrator
CGWA, New Delhi


2525

भारत सरकार
जन शक्ति मंत्रालय
जन संधारण, नदी विकास और गंगा
संरक्षण विभाग
केन्द्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओलाफ पाल्मे मार्ग,
से-3, हाउस खास, आर के पुरम,
नई दिल्ली-110016
ई-मेल cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources
GR
Central Ground Water Authority
CSMRS Campus, Olaf Palme Road
Sec - 3, Hauz Khas, R K Puram,
New Delhi - 110016
E-mail cgwa@nic.in

95

(Urgent)

No. NGT(PB)/020/OA-639/2022 - 524
To.

Dated: 22 NOV 2024

The Chief Executive Officer,
Delhi Jal Board,
Varunalaya Complex, Staff Colony,
Jhandewalan, New Delhi, Delhi-110005.

Subject- Directions/ recommendations in compliance with the order dated 18.04.2024 passed by the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 639 of 2022 titled 'Pritipal Sharma versus Government of NCT of Delhi & Ors'.

Sir,

In reference to the subject cited above, it is to state that the Hon'ble NGT, Principal Bench, New Delhi vide para 124 (i) & (ii) of the order dated 18.04.2024 passed in O.A No. 639 of 2022 titled as 'Pritipal Sharma versus Government of NCT of Delhi & Ors' issued following directions:

- i. "CGWA is directed to own the responsibility of assessing the status of groundwater in terms of quality, quantity, availability for abstraction and recharge and aid and advise DJB in regulating drawl of ground water assessment unit wise in NCT of Delhi by carrying out requisite scientific studies and issuing appropriate directions making appropriate recommendations to DJB and the concerned Deputy Commissioner (Revenue), who also has the designation and powers of District Magistrate in NCT of Delhi and is referred to in this order at some places as District Magistrate and hereafter as Deputy Commissioner (Revenue), of each revenue area in GNCTD and submit action taken report within three months".
- ii. "All functional bore wells in NCT of Delhi, which do not have NOC from CGWA/DJB (issued by concerned Deputy Commissioner (Revenue) of each revenue area in GNCTD being illegal, are ordered to be closed/sealed with immediate effect".

On the basis of scientific techniques/ study and the methodology recommended by Inter-departmental Groundwater Resource Estimation Committee (GEC), CGWB is carrying out Ground Water Resource Assessment annually. The report published during 2022 & 2023 has already been shared with DJB and DC of the respective districts of the NCT of Delhi.

Contd. Page No.2

20/11/24
20/11/24

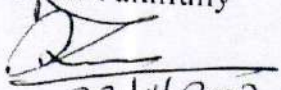
Accordingly, Groundwater, in terms of Quantity, Quality, availability for abstraction, recharge and recommendations/directions thereto as per GWRI 2023 are enclosed as Annexure-I.


Further, in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, CGWA hereby directs the Delhi Jal Board to

1. comply with the recommendations given in Annexure-I and to make policies following the scientific data provided by Central Ground Water Authority for sustainable development of groundwater in NCT of Delhi.
2. take immediate action against illegal bore wells/tube wells functioning without valid NOC from Delhi Jal Board and also provide a list of closed/sealed illegal bore wells/tube wells to CGWA.
3. submit an Action Taken Report to Central Groundwater Authority within one month the date of issue of the letter.

Non-submission of report within aforesaid period will be construed as contravention of Section 5 of Environment (Protection) Act, 1986.

Yours Faithfully


22/11/2024
Member Secretary
CGWA, New Delhi

on 4. 

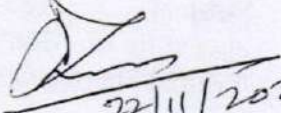
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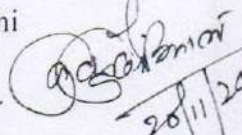
1. The Office of Deputy Commissioner (North), Kripanarayan Marg, Sham Nath Marg, Delhi-110054, for information and necessary action.
2. The Office of Deputy Commissioner (South), B.D.O Office, M.B Road, Saket, New Delhi-110017, for information and necessary action.
3. The Office of Deputy Commissioner (Central), Old Employment Exchange, Bldg., Darya Ganj-110002, Delhi, for information and necessary action.
4. The Office of Deputy Commissioner (East), L.M Bandh Complex, Shastri Nagar, Delhi-110031, for information and necessary action.

Cont. Page No.3

5. The Office of Deputy Commissioner (West), Govt. Middle School Building Complex, Ram Pura, Delhi-110035, for information and necessary action.
6. The Office of Deputy Commissioner (South-West), Admn. Block Old Terminal Tax Building, Kapashera, Delhi-110097, for information and necessary action.
7. The Office of Deputy Commissioner (New Delhi), 12/1, Jam Nagar House, New Delhi-110069, for information and necessary action.
8. The Office of Deputy Commissioner (North-East), Weaver Complex, Nand Nagri, Delhi-110093, for information and necessary action.
9. The Office of Deputy Commissioner (North-West), Village Kanjhawala, Delhi-110081, for information and necessary action.


Encl: As Above


22/11/2024
Member Secretary
CGWA, New Delhi

अ.प. 
20/11/24

Not in Original:

Copy to: The Head of Office, Central Ground Water Authority, C.S.M.R.S Campus, Olof Palme Marg, Sector-3, Hauz Khas, New Delhi, Delhi-110005, for information with request to incorporate 02 Grievance Modules (one for grievance related to processing of application for NOC & one for grievance related to illegal extraction of ground water for complaint making and tracking) and uploading information regarding the status of groundwater, the necessity for regulation and management of groundwater abstraction, the copies of public notices issued by CGWA and measures taken for regulation, management, conservation and recharge of groundwater in CGWA website/BHU-NEER portal. BHU-NEER portal as approved by the Chairman, Central Ground Water Authority, New Delhi.


22/11/2024
Member Secretary
CGWA, New Delhi

अ.प. 
20/11/24

भारत सरकार
जल शक्ति मंत्रालय
जलसंसाधन, नदीविकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
CSMRS कैम्पस, ओलाफ पाल्मे मार्ग, सै, 3-
आर.के. पुरम, नई दिल्ली-110016
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD
& GR
Central Ground Water Authority
CSMRS Campus Olaf Palme
Road, Sec.-3, R.K. Puram,
New Delhi - 110011
E-mail: cgwa@nic.in

(Urgent)

No. NGT(PB)/020/OA-639/2022 - 567

Dated:

05 DEC 2024

To,

The Additional Director-III,
Delhi Pollution Control Committee,
5th Floor, ISBT Building,
Kashmere Gate, Delhi-110006.

Subject : Directions/ recommendations in compliance with the order dated 28.08.2024 passed by the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 639 of 2022 titled 'Pritipal Sharma versus Government of NCT of Delhi & Ors'.

Reference : DPCC letter No. DPCC/CMC-III/Pritipal/GW/2889 dated 06.11.2024

Sir,

This has reference to the letter cited above wherein DPCC has requested CGWA to direct the concerned DC/DM to issue directions in compliance to the order dated 28.08.2024 passed by the Hon'ble Tribunal in the subject O.A.

It is to be informed that CGWA has issued directions/recommendations to DJB and concerned DC/DM of NCT of Delhi vide letter dated 22.11.2024 (Copy enclosed).

It is hereby requested to take up the matter with concerned Deputy Commissioner/District Magistrate and Delhi Jal Board. The action taken in this regard may be communicated to this office at the earliest.

Yours faithfully

04/12/2024

Member Secretary
CGWA, New Delhi

Encl : As above.

Cont. on page 2

04/12/24

Copy to :

1. The CEO, Delhi Jal Board, Varunalaya Complex, Staff Colony, Jhandewalan, New Delhi, Delhi-110005.
2. The Office of Deputy Commissioner (North), Kripanarayan Marg, Sham Nath Marg, Delhi-110054, for information and necessary action.
3. The Office of Deputy Commissioner (South), B.D.O Office, M.B Road, Saket, New Delhi-110017, for information and necessary action.
4. The Office of Deputy Commissioner (Central), Old Employment Exchange, Bldg., Darya Ganj-110002, Delhi, for information and necessary action.
5. The Office of Deputy Commissioner (East), L.M Bandh Complex, Shastri Nagar, Delhi-110031, for information and necessary action.
6. The Office of Deputy Commissioner (West), Govt. Middle School Building Complex, Ram Pura, Delhi-110035, for information and necessary action.
7. The Office of Deputy Commissioner (South-West), Admn. Block Old Terminal Tax Building, Kapashera, Delhi-110097, for information and necessary action.
8. The Office of Deputy Commissioner (New Delhi), 12/1, Jam Nagar House, New Delhi-110069, for information and necessary action.
9. The Office of Deputy Commissioner (North-East), Weaver Complex, Nand Nagri, Delhi-110093, for information and necessary action.
10. The Office of Deputy Commissioner (North-West), Village Kanjhawala, Delhi-110081, for information and necessary action.

Member Secretary
CGWA, New Delhi

Ch. J. 04/12/24

DO NO. 93011/20/2024-NWM-MoWR / 3570-3571

22nd
Dated: November, 2024

(Archana Varma)
Additional Secretary & Mission Director
National Water Mission

(Sunil Kumar Ambast)
Chairman
Central Ground Water Board

As you are aware, Ministry of Jal Shakti has been implementing Jal Shakti Abhiyan : Catch the Rain (JSA:CTR) campaign on an annual basis, with the tagline 'Catch the Rain, Where it falls, When it falls', with the involvement of communities to participate in water conservation for a water secure future of the nation. Each year, the campaign is launched with a distinct theme. Last year, the theme focused on "Source Sustainability for Drinking Water," while this year's theme is "Nari Shakti se Jal Shakti," which highlights the crucial role of women in water conservation and management.

2. JSA: CTR 2024 is the fifth one in the series of Jal Shakti Abhiyans which is being implemented during 09.03.2024 to 30.11.2024. The idea behind keeping this theme is to actively involve women in the water conservation efforts and to support & recognize the leadership of women in water management.

3. Taking a step ahead and in order to further strengthen the momentum of JSA: CTR, a special initiative "Jal Sanchay Jan Bhagidari" (JSJB) under the Jal Shakti Abhiyan has been launched in Surat on 6th September, 2024 with a virtual address by the Hon'ble Prime Minister emphasizing the importance of Jan Bhagidari in water conservation. This initiative embodies a pledge for united action from all stakeholders, including government bodies, industries, local authorities, philanthropists, resident welfare associations (RWAs) and individuals with the aim to have a special focus on construct artificial recharge structures/borewell recharge/recharge shafts among other activities, which will increase storage capacity and help to augment groundwater recharge.

4. The primary goal of JSJB is to construct at least a million recharge structures to enhance groundwater replenishment. It encourages boosting ground water levels, promoting water conservation, climate resilience and improving water quality. The objective is to ensure every drop of water is conserve through collective efforts, following a whole-of-society and whole-of-government approach. The priority under this initiative is to construct low cost, small localized artificial recharge structures tailored to community needs. Though the initiative aims at constructions of recharge structure with convergent funding, the overall focus is to bring CSR funds, community fund, philanthropic contributions, industrial donations, crowd funding etc. Ministry of Jal Shakti has issued a detailed advisory on JSJB initiative on 07.10.2024, a copy of which is enclosed.

5. The District Administration plays a crucial role in the implementation of the "Jal Sanchay Jan Bhagidari" initiative. For uploading the activities undertaken under JSA: CTR, a portal already exists (viz. jsacr.mowr.gov.in) on which district authorities are

uploading check list 1 & check list 2. While check list 1 pertains to "Source Sustainability under JSA:CTR" check list 2 relates to " JSA:CTR - 2024" (intervention-wise activities status). Similarly, a JSJB dashboard/ sub-portal has also been prepared on the JSA:CTR portal which is dedicated to capturing data on artificial recharge structures. Login credentials for data upload on the portal has been communicated to all the DMs/ DCs/Municipal Commissioners of all States/ UTs as well as to the Municipal Commissioners.

6. It is therefore requested that Nodal officers at District /Municipal Commissioner levels may be appointed for liaison and coordination with the officers from Central Ground Water Board (CGWB) & Central Water Commission (CWC) who have been appointed by the National Water Mission, Ministry of Jal Shakti as Nodal Officers for Jal Sanchay Jan Bhagidari initiative. The officers from CGWB & CWC will provide necessary support and assistance to district authorities and also test check 1% of data uploaded for quality check . They will maintain proper liaison with district / municipal authorities to address data submission requirements. In case any district authorities require further technical support in view of peculiar local conditions, they may contact the nearest CGWB office for assistance. They will also intimate to officers assigned from CGWB regarding the progress made in the Districts/Municipal Commissioners each week.

7. In light of the critical role played by the District Administration/ Municipal Commissioners, I kindly request your office to ensure the active participation of all relevant stakeholders and accelerate the activities under the JSA: CTR campaign with special emphasis on Jal Sanchay Jan Bhagidari initiative. Your leadership in mobilizing resources for the construction of recharge structures as well as uploading data to the portal is essential for the overall success of this initiative.

Encl: Advisory on Jal Sanchay Jan Bhagidari initiative under Jal Shakti Abhiyan:
Catch The Rain

Archana Varma
(Archana Varma)
Additional Secretary & Mission Director
National Water Mission

Sunil Kumar Ambast
(Sunil Kumar Ambast)
Chairman
Central Ground Water Board

To

All Districts Magistrates/ Districts Collectors (DM/DCs)

2532

102

Copy to: Chairman, CWC, Sewa Bhawan, New Delhi

**Advisory on Jal Sanchay Jan Bhagidari (JSJB) initiative under Jal Shakti
Abhiyan: Catch the Rain**

1.0 Background:

Inspired by the Hon'ble Prime Minister's impetus on jal sanchay in his Mann ki Baat speech, the Jal Shakti Abhiyan (JSA) was launched in the year 2019 in 1,592 blocks out of 2,836 blocks in 256 water stressed districts of the country. JSA could not be taken up in 2020 due to Covid pandemic. In 2021, "Jal Shakti Abhiyan: Catch the Rain" (JSA: CTR) with the theme "Catch the Rain – Where it Falls When it Falls" was launched by Hon'ble Prime Minister subsuming Catch the Rain campaign to cover all the blocks of all districts (rural as well as urban areas) across the country. "Jal Shakti Abhiyan: Catch the Rain" campaign has now become an annual feature and the fifth edition of JSA was launched on 09.03.2024 with the main theme "Nari Shakti se Jal Shakti".

Gujarat has emerged as a commendable model for effective water conservation practices by leveraging Corporate Social Responsibility (CSR) funding. The state has successfully mobilized community participation alongside industries and local bodies, leading to the completion of around 10,000 borewell recharge structures this year in districts such as Surat, Navsari, Valsad, Tapi, and Dang.

2.0 Launch of Jal Sanchay Jan Bhagidari (JSJB) initiative: To further strengthen the momentum of Jal Shakti Abhiyan: Catch the Rain and to build upon the success of the Jal Sanchay model of Gujarat, the "Jal Sanchay Jan Bhagidari," a collaborative effort with community partnership, has been launched in Surat, Gujarat on 06.09.2024. The initiative aims to enhance water recharge through rainwater harvesting/aquifer recharge/borewell recharge/recharge shafts etc. with resource support from Government & non-Government resources like CSR funds, industrial houses, civic bodies, water sector enthusiasts etc. collectively working towards ensuring a water secure future.

3.0 Goals of the JSJB initiative:

The JSJB initiative aims to construct a million recharge structures, including check dams, percolation tanks, and recharge wells, to enhance groundwater replenishment. The initiative will ensure:

1. **Boost in Groundwater Levels**

Capture and store rainwater and surface runoff to stabilize and increase groundwater levels, thereby preventing waste and promoting efficient water usage.

2. **Promotion of Water Conservation**

Foster a culture of water conservation by engaging communities in local water resource management and emphasizing the significance of rainwater harvesting.

3. **Enhancement of Climate Resilience**

Mitigate the impacts of climate change by developing storage solutions for heavy rainfall and providing a buffer against droughts, thereby increasing community resilience to climate variability.

4. **Improvement of Water Quality**

Utilize artificial recharge methods to naturally filter water as it percolates through soil layers, reducing salinity and contamination, and thereby enhancing water quality for both drinking and agricultural purposes.

4.0 Objective: The key objective of the Jal Sanchay Jan Bhagidari initiative is to ensure that every drop of water is conserved through collective efforts, following a whole-of-society and whole-of-government approach. By promoting community ownership and responsibility, the initiative seeks to develop cost-effective, local solutions tailored to specific water challenges across different regions. The central goal is the construction of at least 1 million recharge shafts, with around 25,000 already being made, to enhance groundwater levels and support sustainable water management practices throughout the country.

5.0 Idea behind the initiative:

Rainwater harvesting for groundwater recharge is a technique aimed at collecting and storing rainwater in subsurface aquifers to augment supplies to aquifers those depleted by excessive groundwater extraction. This harvested rainwater helps meet local groundwater demand for various purposes. Several types of artificial recharge structures are utilized, including rainwater harvesting systems in public and private buildings, injection borewells, recharge pits, restoration of open wells and recharge wells in lakes and heritage wells. Other methods include catchment area treatment, recharge shafts, pond stabilization and stepwell restoration. Additionally, storm water drainage is directed into

water bodies, and defunct hand pumps, power pumps, borewells & open wells are restored to enhance groundwater recharge capacity. The initiative encourages repurposing of abandoned borewells and mines for groundwater recharge. By converting these unused resources into recharge structures, the initiative taps into cost-effective methods for enhancing groundwater levels. It is advised to prioritize the construction of small, localized artificial recharge structures tailored to community needs. On analysing the data available on the dashboard, it has emerged that small recharge shafts can cost as little as ₹15,000 to ₹25,000, while standard rainwater recharge structures typically range between ₹1 lakh and ₹1.5 lakh. With millions of such structures envisioned under the Jal Sanchay Jan Bhagidari initiative, these cost-effective solutions are crucial for replenishing groundwater and strengthening water security across the country.

6.0 Action Plan for Implementation:

- Each district is tasked with ensuring that all villages have at least five recharge structures to capture and store rainwater in a mission mode.
- Every Municipal Corporation has been requested to aim to establish a minimum of 10,000 recharge structures within its jurisdiction in a mission mode.
- Each central ministry/department has been requested to utilize their existing schemes and resources to support the extensive construction of artificial recharge structures. Ministries are also encouraged to establish self-targets based on available land and office premises to expedite implementation and ensure wide-scale impact. The Action Plan is expected to review the existing recharge structures, maintain them and upload on the JSJB portal. It is proposed that all Office Headquarters, Directorate, Regional Offices, District Offices, Attached & Subordinate Offices, Corporations, Autonomous bodies, training institutions, staff quarters, field units etc. are saturated with rainwater harvesting recharge structures to replenish the ground water from their own resources in a mission mode.
- Public and private bodies such as Schools, Universities, Hostels, Anganwadis, FPOs, etc. are encouraged not only to prioritize the construction of recharge structures to maximize water conservation efforts within their premises but also to renovate existing recharge structures and repair of defunct structures.

- Urban and Rural local bodies are urged to take responsibility for the maintenance and monitoring of these recharge structures, ensuring their long-term effectiveness in conserving groundwater.
- Collaboration with Industries, PSUs and non-profit organizations has been solicited not for profit but to secure funding for these initiatives.
- Engaging Panchayats, Water Users Associations (WUA), Self-Help Groups (SHG), Resident Welfare Associations (RWAs) and private citizens in actively participating in the construction of recharge structures.
- Leveraging Government, CSR and private sector funds to maximize the impact and reach of these water conservation efforts.
- Convergence of government, CSR and private funds.

7.0 Monitoring mechanism:

- A sub-portal has been launched under the Jal Shakti Abhiyan: Catch the Rain (JSA: CTR) initiative. This portal is live and dedicated to capturing data on artificial recharge structures across the country, aimed at promoting water conservation efforts. The information of all identified, ongoing and completed structures has to be uploaded on the JSJB dashboard as below: <https://jsactr.mowr.gov.in/jsjb.aspx>.
- Login credentials for data uploads on the portal have been shared with all District Magistrates (DMs) and Deputy Commissioners (DCs) in every State and Union Territory.
- All 254 Municipalities across the country have also been provided with login credentials to facilitate their participation in data submission.
- Partner ministries and departments have been requested to nominate nodal officers for data entry on the portal.
- A user ID and password to the nodal officer has been assigned, who can then add as many users as needed. There is also an "Add User" tab for adding the new user as per requirement. Request for user Id and password can be e-mailed on jsactr-nwm@gov.in. Additionally, we are developing an Excel format that can be submitted to upload user details in bulk.

8.0 Artificial recharge of ground water:

- Any man-made facility that adds water to an aquifer may be considered as artificial recharge (CGWB, 1994) Artificial recharge aims at augmenting the natural replenishment of ground water storage by some

method of construction, spreading of water, or by artificially changing natural conditions.

- Natural replenishment of ground water reservoir is a slow process and is often unable to keep pace with the excessive and continued exploitation of ground water resources in various parts of the country. This has resulted in declining ground water levels and depletion of ground water resources in such areas. Artificial recharge efforts are basically aimed at augmentation of the natural movement of surface water into ground water reservoir through suitable civil construction techniques.
- Besides other reasons, a large percentage of artificial recharge projects are designed to replenish ground water resources in depleted aquifers and to conserve water for future use.
- Artificial recharge is becoming increasingly necessary to ensure sustainable ground water supplies to satisfy the needs of a growing population.
- Successful implementation of artificial recharge schemes will essentially have major components including assessment of source water, planning of recharge structures, finalisation of specific techniques and designs, monitoring and impact assessment, financial and economic evaluation and operation and maintenance.

9.0 Artificial Recharge Techniques:

Techniques used for artificial recharge to ground water broadly fall under the following categories

I) Direct Methods

A) Surface Spreading Techniques

- a) Flooding
- b) Ditch and Furrows
- c) Recharge Basins
- d) Runoff Conservation Structures
 - i) Bench Terracing
 - ii) Contour Bunds and Contour Trenches
 - iii) Gully Plugs, Nalah Bunds, Check Dams
 - iv) Percolation Ponds
- e) Stream Modification / Augmentation

B) Sub-surface Techniques

- a) Injection Wells (Recharge Wells)
- b) Gravity Head Recharge Wells
- c) Recharge Pits and Shafts

II) Indirect Methods

- A) Induced Recharge from Surface Water Sources;
- B) Aquifer Modification
 - i) Bore Blasting.
 - ii) Hydro-fracturing.

III) Combination Methods

In addition to the above, ground water conservation structures like Subsurface dykes (Bandharas) and Fracture Sealing Cementation techniques are also used to arrest subsurface flows.

IV) For further details on Artificial Recharge Structures, may please refer to the manual of Central Ground Water Board on Artificial Recharge Structures which is available in public domain.

10.0 Outcomes:

- Enhanced groundwater levels to support local water needs.
- Strengthened collaboration and involvement of communities in water conservation efforts.
- Greater public awareness about the importance of water conservation and sustainable practices.
- Extensive development of artificial recharge structures, even at grassroots levels.

11.0 Enclosures:

- i. Template for data entry in excel sheet format-(Annexure I)
- ii. CGWB guidelines on construction of recharge borewells-(Annexure II)
- iii. Sample design for the artificial recharge structures from Navsari district of Gujarat- (Annexure III)
- iv. Photo Gallery- (Annexure IV)

Template for Data Entry (Annexure I)

Sr No	State LG Code	State Name	District LG Code	District Name	Area Type	BlockTown LG Code	BlockTown Name	VillageWard Lg Code	VillageWard Name	TypeOfStructureId	TypeOfStructureName	Location of Structure	Latitude	Longitude	WorkStatusId	Work Start Date	Work Completion Date	SourceOf FundsId	Amount	CommunitiesInvolvedId	Structure Image 1	Structure Image 2	Structure Image 3	Created By Email Id
1					R	Block	Block	Village	Village	1	Groundwater Recharge Structure				Work Status (Pls refer source sheet)			Source of Fund (Pls refer source sheet)		Communities Involved (Pls refer source sheet)				
2					U	Town	Town	Ward	Ward	1	Groundwater Recharge Structure													

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WorkStatusId	WorkStatusName
7	Ongoing
8	Completed

SourceFundId	SourceFundName
1	MGNREGA
2	AMRUT
3	PMKSY
4	CAMPA
5	Finance Commission Grants
6	State Government Schemes
7	CSR Funds
8	District Mineral Funds
9	Community Fund
10	NGO/SHGs Fund
11	Philanthropic Contributions
12	Industrial Donations
13	Crowd Funding
14	Individual Donors
15	RIDF (Rural Infrastructure Dev. Fund)
16	MP/MLA Local Area Development Scheme (LADS)
17	Other Central Fund like BADP
18	Others

CommunitiesInvolvedId	CommunitiesInvolvedName
1	SHG (Self Help Gr.)
2	WUA (Water User Association)
3	NGO
4	Others
5	CSR/Private

Construction of Recharge Wells

1. Introduction

Rainwater available from rooftops of buildings, paved and unpaved areas in building premises, parks, etc can be used for recharging suitable aquifers. Ministry of Jal Shakti is promoting groundwater conservation including construction of recharge wells in building premises, parks etc.

This document provides broad guidelines in respect of the following two interventions

1. Low Cost Recharge well for Rooftop Rainwater Harvesting
2. Recharge well for harvesting overland flow

2. Recharge well for Rooftop Rainwater Harvesting

When the catchment is a rooftop, which means when the water from the rooftop is being collected, the typical components will include

1. Roof catchment
2. Drain pipes/Gutters
3. Down pipe
4. Arrangements for First flush,
5. Pit with Filter material
6. Bore Well (hard rock) /Tube well (soft rock)

Typically the interventions Construction of Recharge Bore well/tube well structure for Rainwater Harvesting

1. Excavating a pit of suitable size. Size of the pit will depend on catchment area, average rainfall, and soil infiltration rate. The pit should be large enough to ensure that the system can handle the volume of water generated during peak rainfall. Usually a pit of 6 cubic meter (2m X 2m X 1.5m) is sufficient for a roof area of 100 sq m and a daily rainfall of 20 mm. Larger pit or multiple pits may be required for larger catchments.
2. Construction of Pit wall (masonry). Alternatively, prefabricated containers can be put inside the pit for stabilisation of the pit wall. Such pre-fabricated material needs to be made up of non-toxic durable material and should have openings on the wall and the bottom.
3. Installation of a cover on the pit.
4. Drilling of the recharge well: A tubewell or borewell is to be constructed within the pit. Depth of the borehole will depend upon the depth of the target aquifer of the area. In areas where the aquifer is exposed at the surface, a borewell may not be required.
5. Installation of well assembly or casing: PVC pipes (including perforated PVC pipes) can also be used to reduce cost.

6. Gravel packing (gravels placed in the annular space between the well assembly and the wall of the naked borehole).
7. Well development by pumping of the well constructed (if it is not a dry well)
8. Installation of well cap
9. Filling the pit (around the borewell) with filter material (Boulder, Pebble and coarse sand).
10. Approximately cost of structure will be around Rs. 35,000/= to Rs. 50,000/= (site specific).

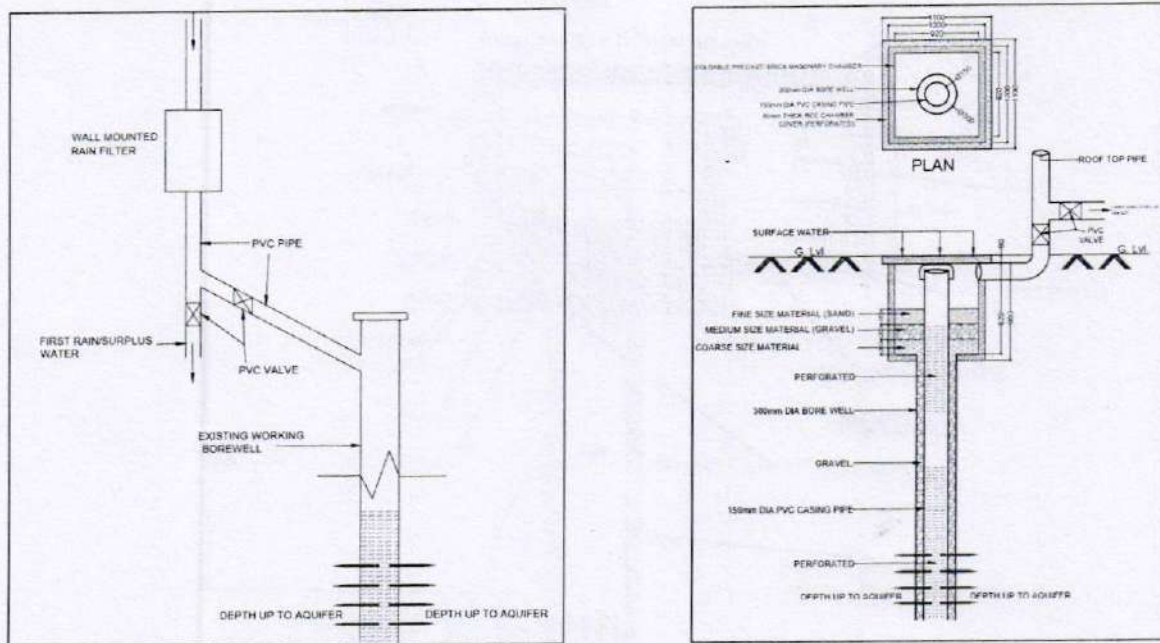


Fig.1: Indicative designs of recharge well for low cost rooftop rainwater harvesting.

3. Recharge well for harvesting overland flow

1. When the catchment is other than rooftop, like open area in a garden, the overland flow can also be recharged through borewells/ tubewells. However, in such cases, silt load is likely to be high. Accordingly, in addition to the interventions described in the previous section, a silt trap is also required to be installed.
2. The silt trap is another pit, without the filter material within it and will include interventions at sl no. 1, 2 and 3. The overflow of this pit can be fed to the recharge pit. Without a silt trap, it is likely that the recharge structure can get clogged after initial rain episodes. Silt trap is required when the catchment is other than a rooftop.
3. For Alluvial areas the cost of recharge well structure will be approximately Rs. 1.5 lakhs and in hard rock formations the cost will be Rs.1.0 lakh, for the depth of 30 m.

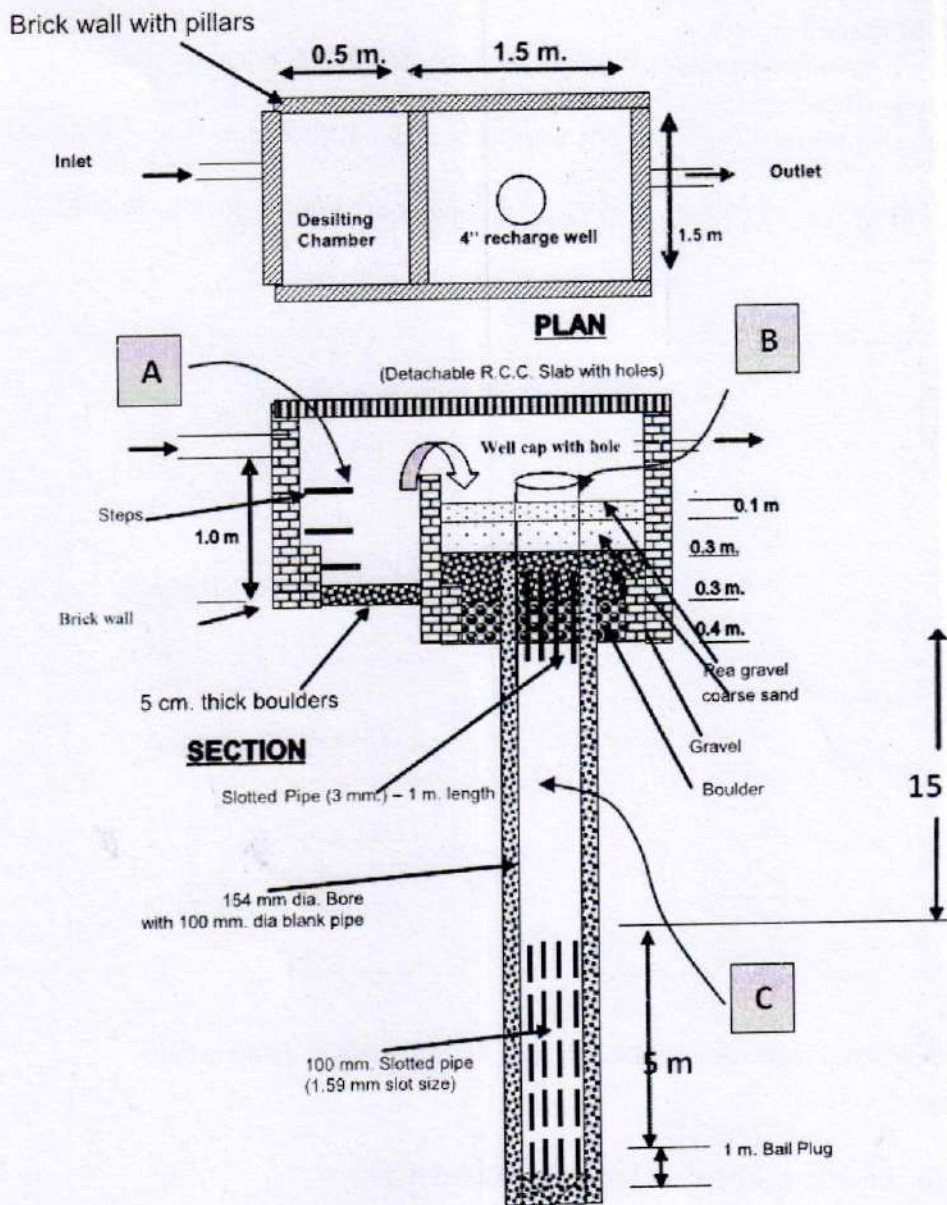


Fig.2: Indicative designs of recharge well with a pit for harvesting overland flow. Please note: 1. Dimensions of the pits (A and B) and depth of the recharge well (C) may vary depending upon site specific conditions, 2. In suitable conditions, the pit can be left open, 3. Further depending on the site specific conditions, the recharge well may not be required. Please refer the previous section for details (Standard design of CGWB).

JAL SANCHAY ABHIYAN



जल शक्ति
अभियान

संचय जल, बेहतर कल



JAL SHAKTI
ABHIYAN

Sanchay Jal, Behtar Kal



COMPONENTS OF JAL SANCHAY SYSTEM



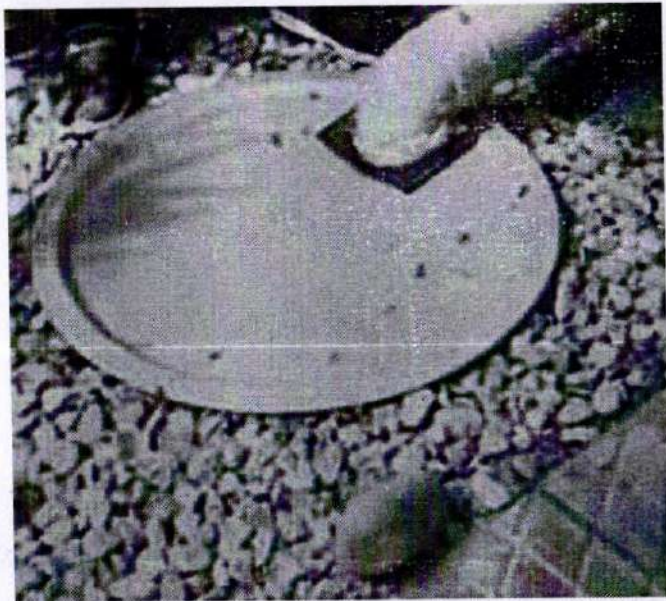
1) Reusing Plastic Barrel Cans



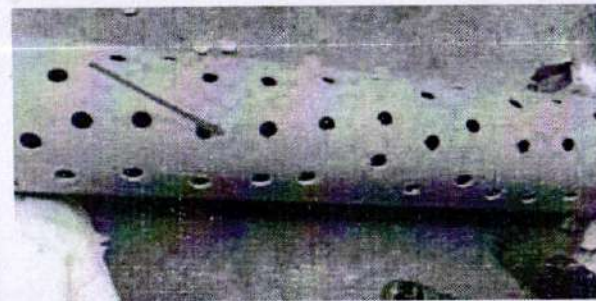
02) Pipes for Rainwater collection from terrace area



03) Gravels for Adjacent pit filling



04) Lid Covering at Top



05) PVC Slotted Pipe

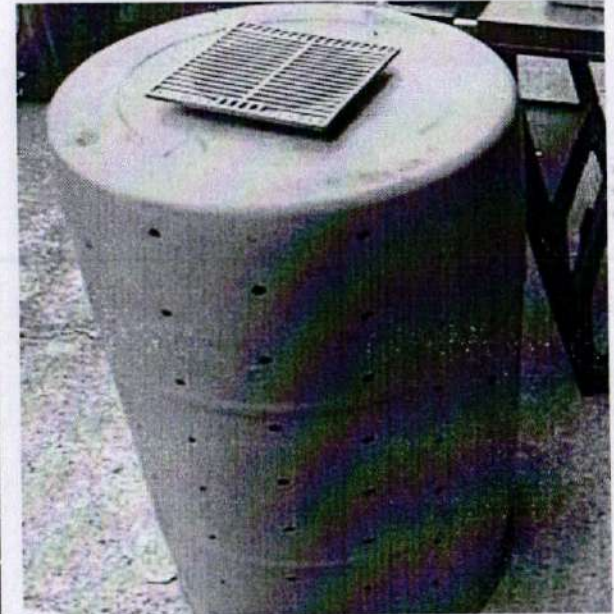
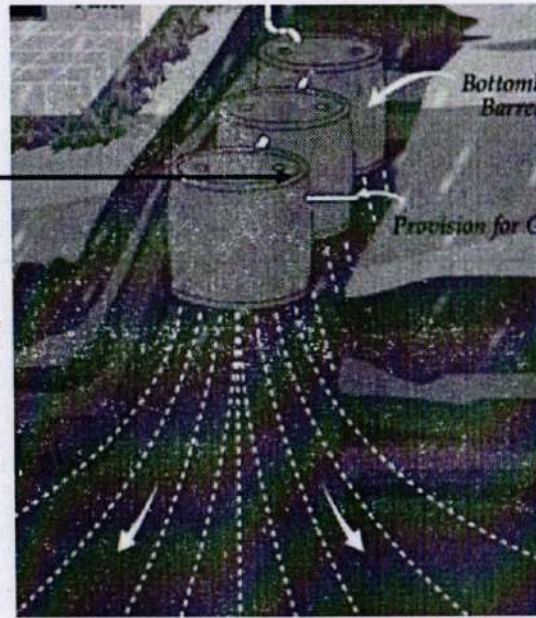
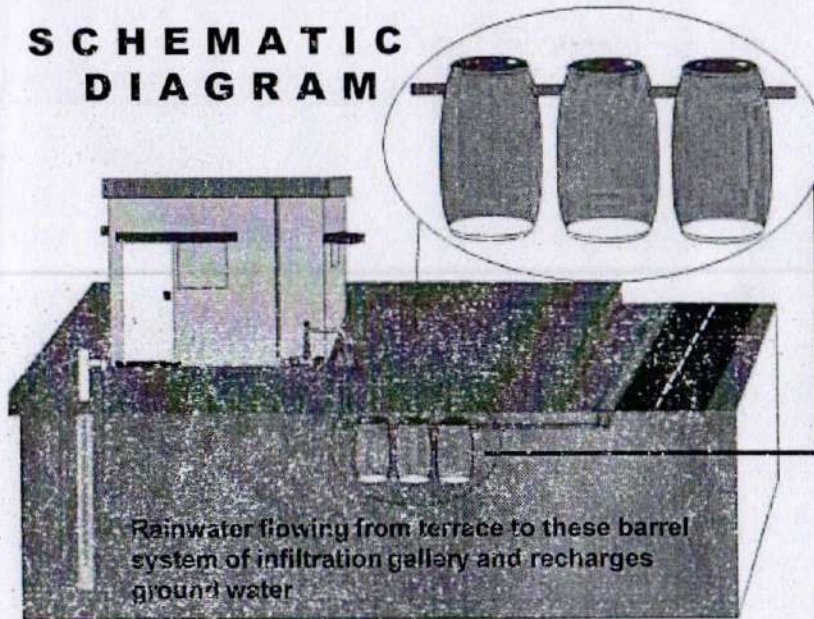


06) Jali to avoid penetration of dust particles

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FUNCTIONING OF JAL SANCHAY SYSTEM

SCHEMATIC DIAGRAM



01) Identify an open space around a building to create ground water recharge system .

Excavate earth to a depth of 6 ft. from the ground level. The width of excavated pit must be slightly more than the diameter of the plastic used oil barrel

02) Take required number of plastic barrels (each of around 200lts.) and make holes on entire sides barrels

03) Before keeping barrel inside pit Drill hole upto 15 to 20 ft of diameter 200 or 230 mm depending upon water bearing strata and insert 200 or 150 mm dia pvc pipe with slotted holes and fixed with gravels packing in it.

04) Fill remaining pit outside barrel with gravels

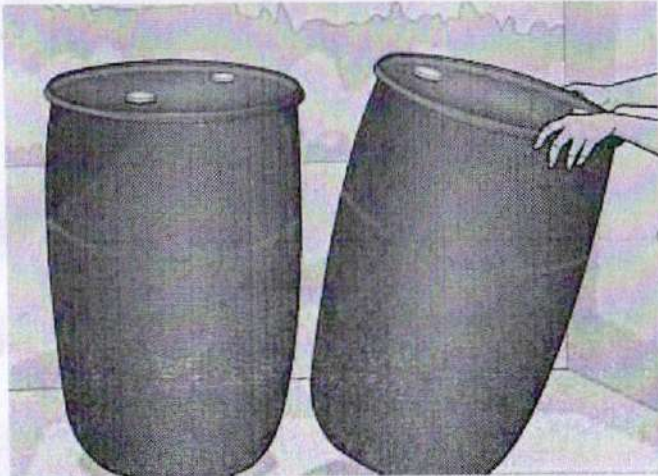
05) Cover barrel top with lid so that whenever any one walks on it remains protected

06) Add jali/cover it with cloth to main rain water pipe that is collecting rain water and transferring it to system so that sand or dust particles doesn't get chocked up which needs to be maintained at timely intervals

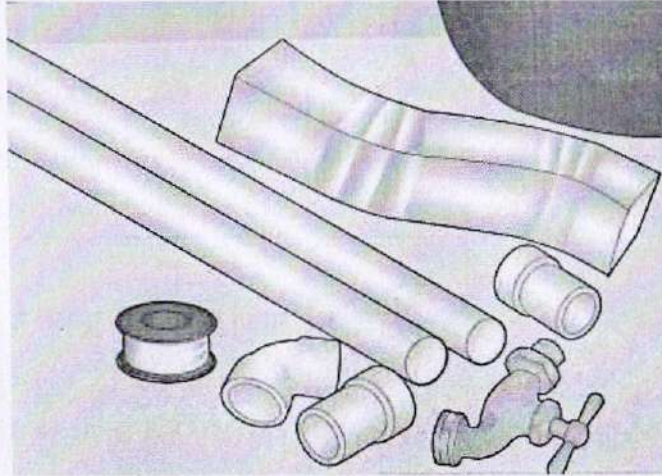
07) Whenever rain occurs all water from terrace surface gets transferred to barrels and ground water is recharged naturally.

This system is extremely efficient and cost effective solution for ground water recharging

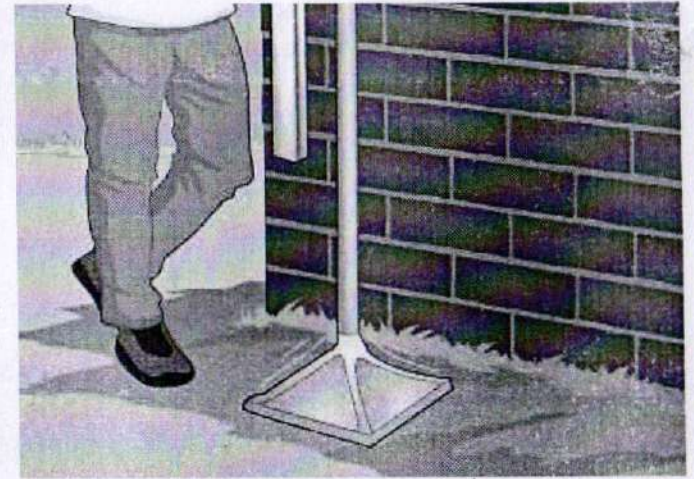
STEPS FOR CONSTRUCTION OF JAL SANCHAY SYSTEM



01) Reusing Plastic Barrel Cans



02) Pipes for Rainwater collection from terrace area



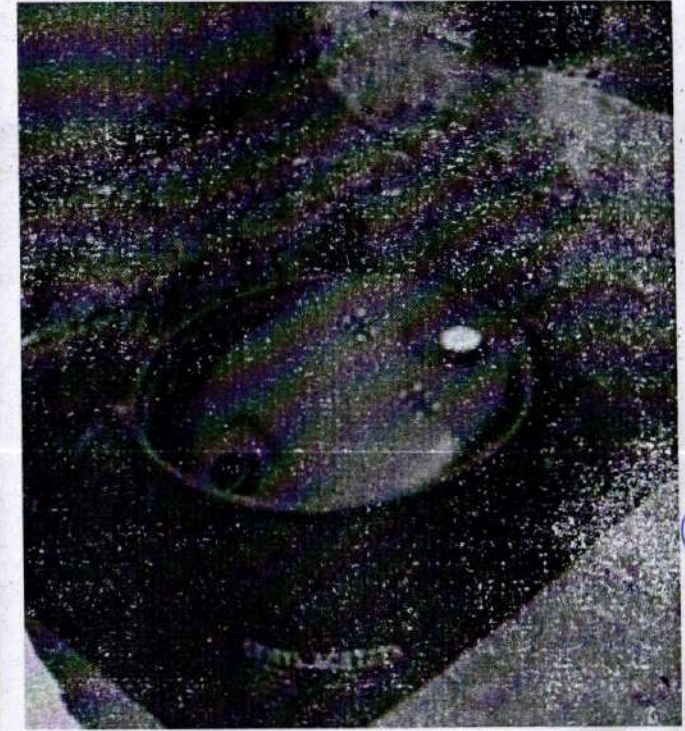
03) Location identification



04) Excavation



05) Excavation Completion



06) Barrel Positioning inside pit

12

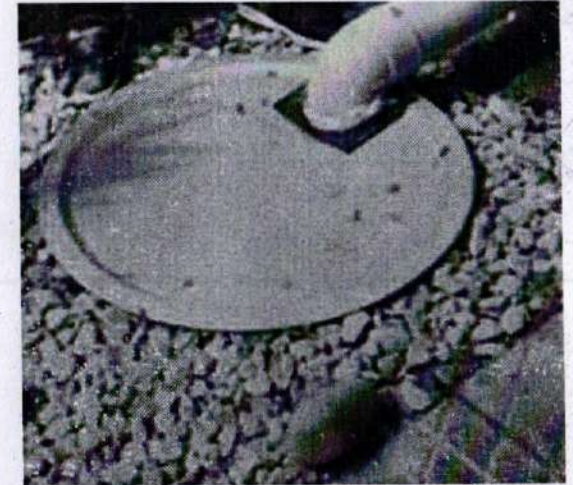
STEPS FOR CONSTRUCTION OF JAL SANCHAY SYSTEM



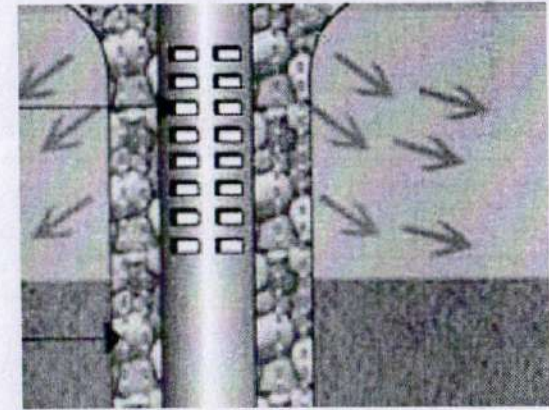
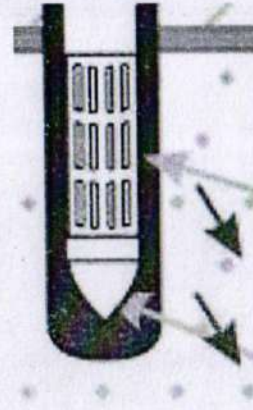
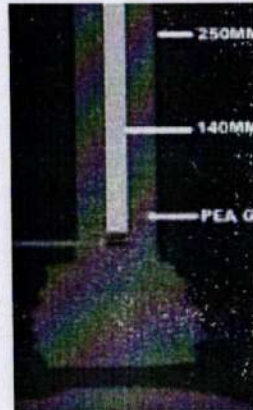
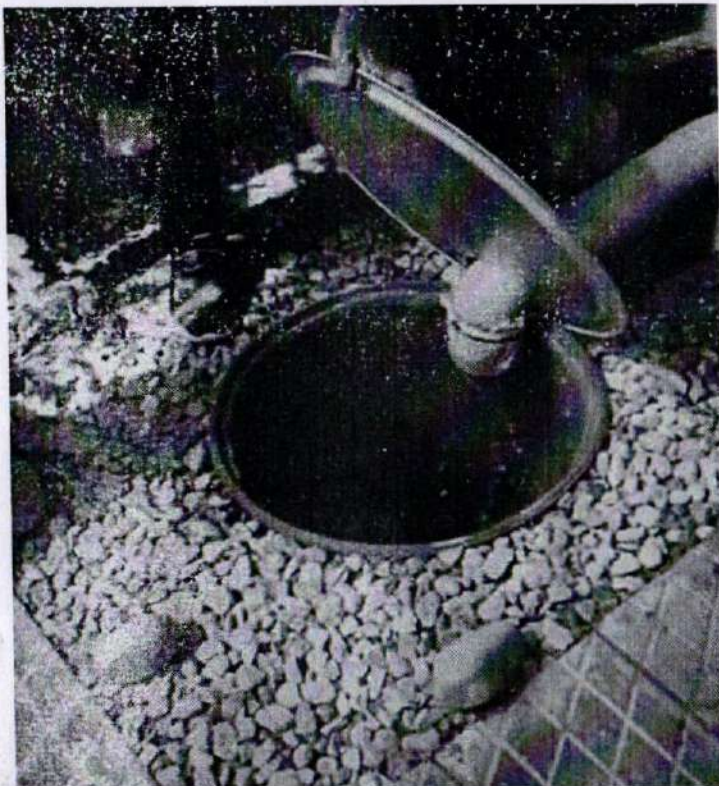
07) Gravel Filling at Periphery and inside entire pit and covering it from top with lid



08) Covering Pipe with Cloth for filtration



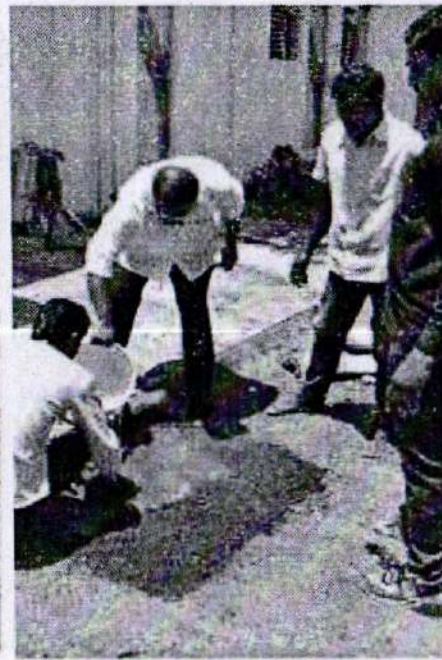
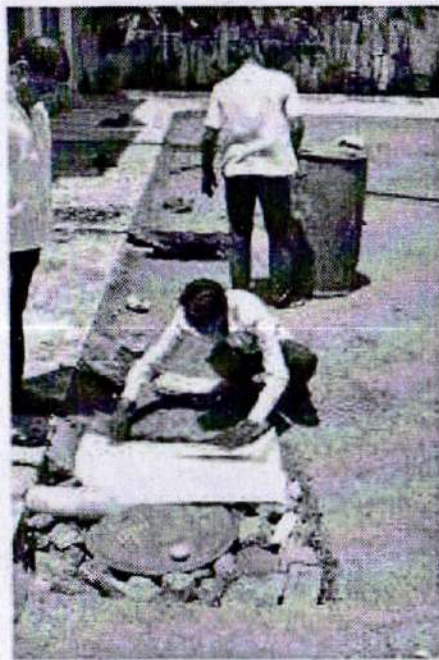
09) Fixing with Jali at top to avoid penetration of dust particles in side from top covering



150/200 mm PVC slotted pipes with gravel packing

10) 150/200 mm slotted pipes with gravel packing additional can be added below can Barrel upto certain depth or water bearing strata to make system functioning more effective

STEPS FOR CONSTRUCTION OF JAL SANCHAY SYSTEM



2550

Work Appreciation by Hon'ble PM

← **Tweet**



Narendra Modi ✓

@narendramodi

Excellent effort @CRPaatil Ji.

Happy to see your trademark passion for this cause.

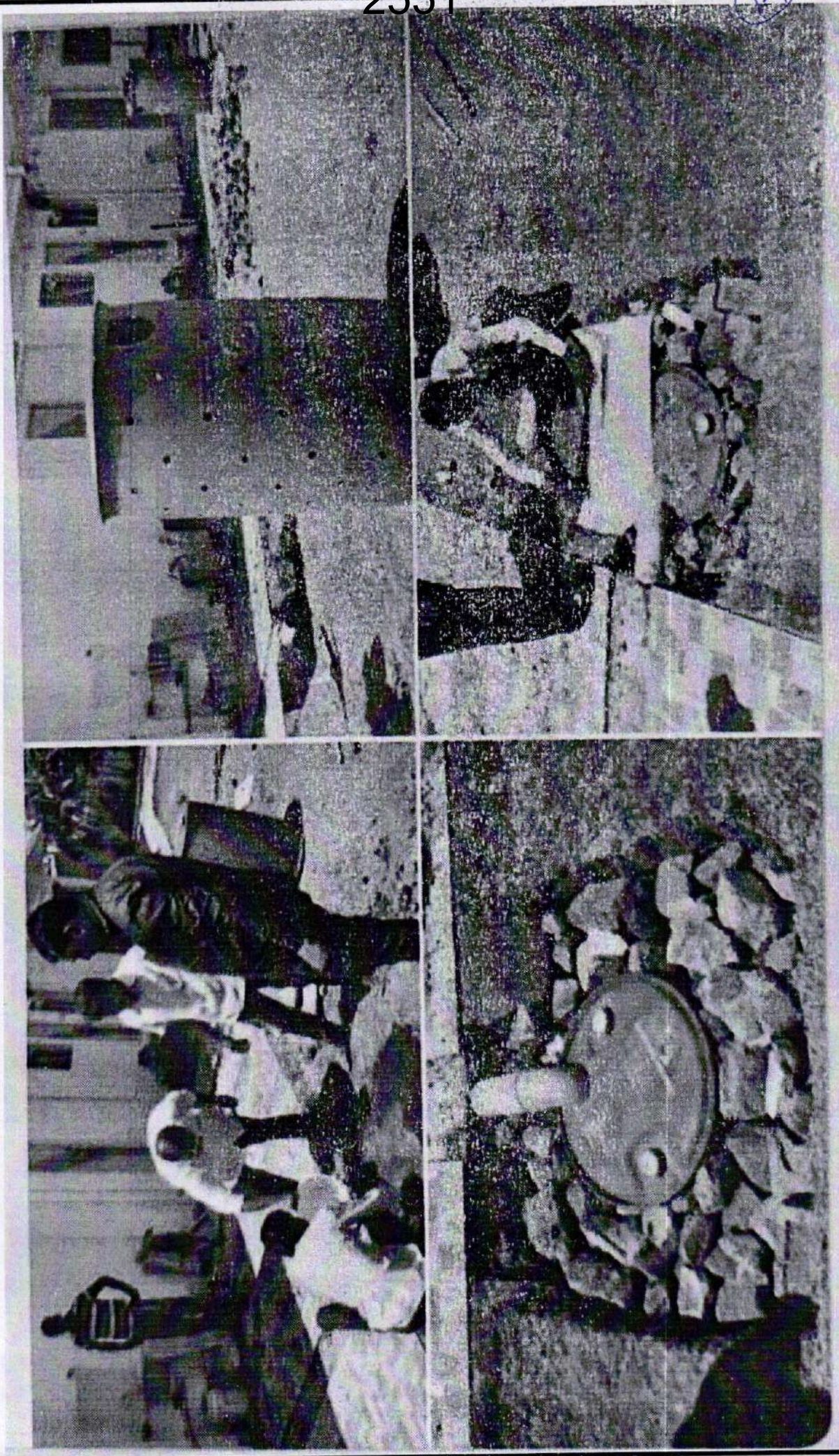
Such hardwork will surely strengthen the movement to conserve every drop of water.

C R Paatil ✓ @CRPaatil · Jul 15

Hon'ble Prime Minister @narendramodi supported venture concerning Water Conservation Jal Sanchay Abhiyaan has successfully reached upto 7000 houses in Navsari Parliamentary Constituency.

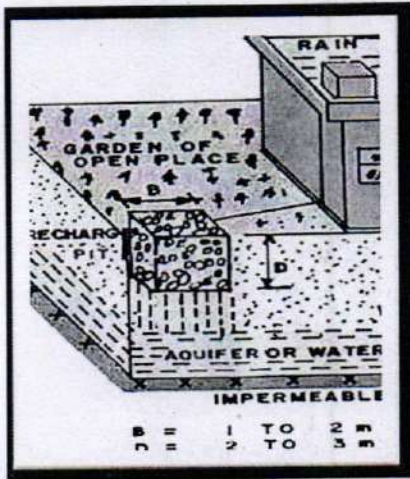
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**SUCCESSFUL EXECUTION OF JAL SANCHAY SYSTEM AT VARIOUS HOUSES
IN NAVSARI**

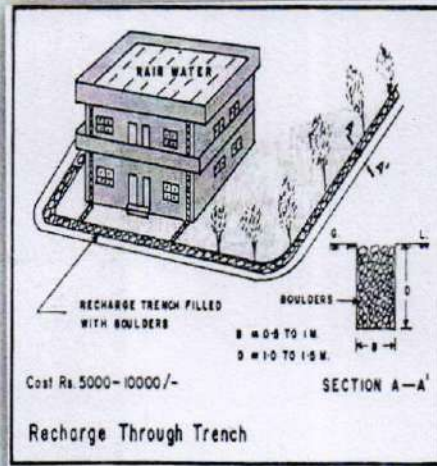


Annexure IV

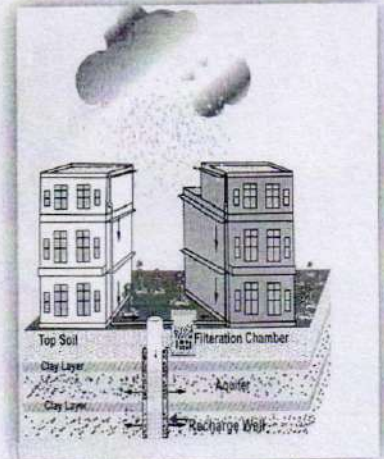
Photo Gallery



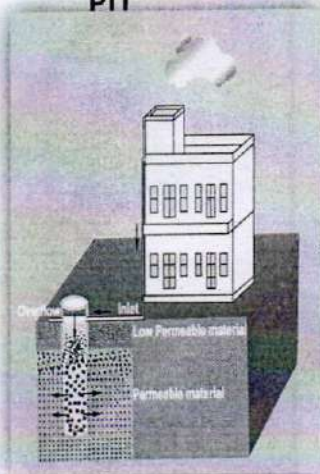
RECHARGE PIT



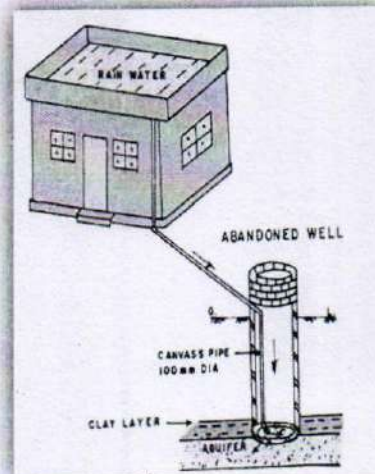
RECHARGE TRENCH



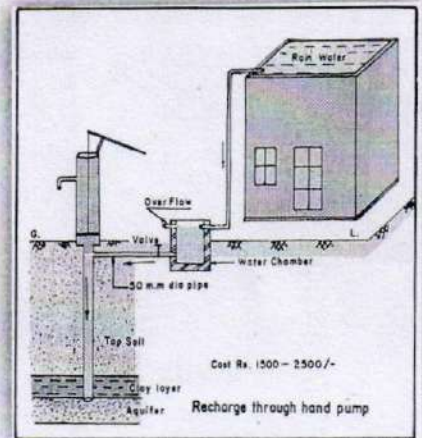
RECHARGE WELL



RECHARGE SHAFT



RECHARGE THROUGH

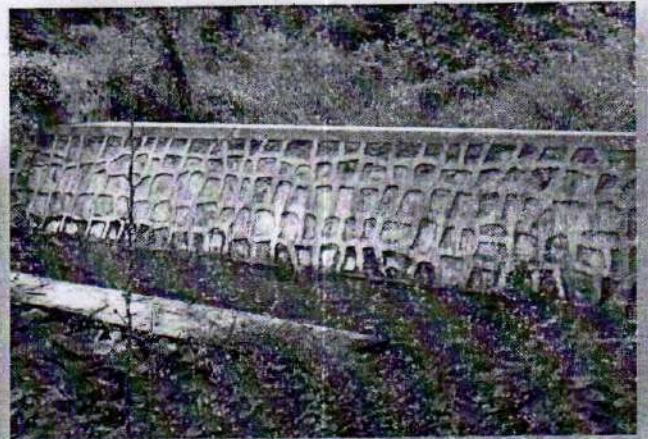


RECHARGE THROUGH ABANDONED BOREWELL





Check Dam



Nala Bund



Gully Plug



Percolation Ponds with Recharge Wells

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Annexure - X
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M-93011/26/2024-NWM-MOWR/3391-3395
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
(National Water Mission)

2nd Floor, Block III,
C.G.O. Complex, Lodhi Road,
New Delhi-110003
Dated: 25th October, 2024

Subject: Order for appointment of nodal officers for the Jal Sanchay Jan Bhagidari (JSJB) initiative

The undersigned is directed to refer to the above mentioned subject and to enclose herewith order for appointment of nodal officers for the Jal Sanchay Jan Bhagidari initiative. The Nodal Officers so appointed shall work under the supervision of their concerned head of office.

2. It is requested to circulate the above order to the concerned officials through letter/e-mail/website etc. along with advisory for the implementation of the JSJB initiative (copy enclosed). A copy of the same may also be endorsed to NWM for information. In case of any assistance, Shri Sharvan Kumar Pandey, IT Consultant, National Water Mission (Mob: 9971514007) or Shri Abhishek Kumar Jha, IT Consultant, NWM (Mob: 9540262569) may be contacted.

3. This issues with the approval of the competent authority.

Encl:

- I. Order of appointment of Nodal Officers
- II. Advisory for JSJB



(Shambhu Nath Gupta)

Under Secretary to the Govt. of India

Tele: 011 24368985

E-mail: asnwm-mowr@gov.in

To

1. Shri Bhupinder Singh, Chief Engineer (HRM), Central Water Commission, 2nd Floor(South), Sewa Bhawan, RK Puram, New Delhi 110066
2. Shri. Shailendra Nath Dwivedi, Director (Administration), Central Ground Water Board, Bhujal Bhawan, NH-IV, Faridabad - 121001

Copy to:

1. PPS to Chairman, Central Water Commission
2. PPS to AS & MD, NWM
3. PPS to Chairman, Central Ground Water Board

M-93011/21/2024-NWM-MOWR
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
(National Water Mission)

2nd Floor, Block III,
C.G.O. Complex, Lodhi Road,
New Delhi-110003

Dated: October, 2024

ORDER


In pursuance of the directions of the Secretary, Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, Nodal Officers are hereby appointed (list enclosed) for the the Jal Sanchay Jan Bhagidari (JSJB) initiative. The appointed Nodal Officers at the District/Municipal Commissioner level shall be responsible for performing the following duties:

1. Ensuring the regular submission of data on the JSJB dashboard by the concerned district/municipal authorities.
2. Providing necessary support and assistance to district/municipal authorities in the submission of data.
3. Regular follow-up with district/municipal authorities to ensure timely compliance.
4. Maintaining proper liaison with district/municipal authorities to address data submission requirements.
5. Acting as the focal point for communication between the district/municipal authorities and the National Water Mission.
6. Attending to queries or clarifications raised by the district/municipal authorities regarding data submission, with assistance from the National Water Mission.
7. Performing any additional tasks related to the Jal Shakti Abhiyan or other duties as assigned by the National Water Mission.

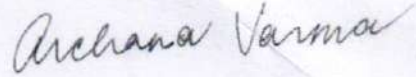
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This issues with the approval of the competent authority.

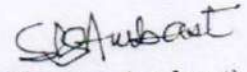

(Rakesh Verma)

Chairman
Central Water Commission



(Archana Varma)

Additional Secretary & Mission Director
National Water Mission



(Sunil Kumar Ambast)

Chairman
Central Ground Water Board

Copy to:

1. PS to Hon'ble Minister of Jal Shakti/ Hon'ble Minister of State for Jal Shakti
2. PPS to Secretary, DoWR, RD & GR, Ministry of Jal Shakti